

**Fourteenth Lok Sabha**  
**II Session (05/07/2004 to 26/08/2004)**

**LOK SABHA**

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Bulletin-Part I

**(Brief Record of Proceedings)**

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**Monday, July 5, 2004/Asadha 14, 1926 (Saka)**

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**No. 8**

**11.00 A.M.**

**1. National Anthem**

The National Anthem was played.

11.02 A.M.

**2. Oath**

Shri K. Yerrannaidu took oath in Telugu and signed the Roll of Members and took his seat in the House.

**3. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 1-20 put

down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos.1-174 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 12 Noon)

**(4) Papers Laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Water and Power Consultancy Services (I) Limited and the Ministry of Water Resources for the year 2004-2005.
  
- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2002-2003.
  
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2002-2003, together with Audit Report thereon.
  
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2002-2003.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

12.03 P.M.

**5. Matters under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Rayapati Samba Siva Rao regarding need to initiate appropriate measures for the benefit of chilli producing farmers of Andhra Pradesh.
- (2) Shri Dinsha J. Patel regarding need to extend aid to Sardar Vallabhbhai Patel Memorial Society for building a national memorial in honour of Sardar Vallabhbhai Patel.
- (3) Shri Kavuru Samba Siva Rao regarding need to provide financial assistance to the Government of Andhra Pradesh to construct the Pulichintala Reservoir in the Krishna delta region of the State.
- (4) Shri S.K. Kharventhan regarding need to construct a two-way road in Oddanchatram town on Dindigul-Palani-Coimbatore-Bangalore National Highway No. 209 in Tamil Nadu.
- (5) Shri Parshuram Majhi regarding need to construct a rail line between Khamman in Andhra Pradesh and Dhanatari in Chattisgarh via Malkangiri, Jeypore, Nawarangpur and Umerkot in Orissa.

- (6) Dr. Satyanarayan Jatiya regarding need to ensure proper safety and security of pilgrims to Man Sarovar, Sindhu Darshan and Amarnath.
- (7) Shri Bhanu Pratap Singh Verma regarding need to provide compensation to the Scheduled Caste people who lost their homes in a fire in Jai Prakash Nagar in Jalaur district, U.P.
- (8) Dr. Laxminarayan Pandeya regarding need to increase the capacity of LPTs in Mandsaur Parliamentary Constituency, Madhya Pradesh.
- (9) Shri P. Rajendran regarding need to take immediate steps to ensure early completion of the Quilon By-Pass Project in Kerala.
- (10) Shri Raj Babbar regarding need to take steps to solve the acute drinking water problem in Agra, U.P.
- (11) Shri Vijay Krishna regarding need to grant a financial package for all-round development of the state of Bihar.
- (12) Shri Kamla Prasad Rawat regarding need to solve the problems being faced by Indians in getting visas from Pakistan High Commission.
- (13) Shri Arjun Charan Sethi regarding need to ensure proper maintenance of the WLL systems installed in Balasore Telecom Circle of Orissa.
- (14) Shri Bhubaneshwar Prasad Mehta regarding need to advise the Government of Jharkhand to conduct the Panchayat elections in the State at an early date.
- (15) Shri Sadashivrao Dadoba Mandlik regarding need to



give clearance to the proposal of the Government of Maharashtra for diversion of seventy eight hectares of forest land for enabling construction of Jambre Medium Irrigation Project.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

12.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday , the 6<sup>th</sup> July, 2004)

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**G.C. MALHOTRA,**

***Secretary-General.***

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# LOK SABHA

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## LIST OF BUSINESS

**Tuesday, July 6, 2004 / Asadha 15, 1926 (Saka)**

**11 A.M.**

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### QUESTIONS

**1. QUESTIONS** entered in separate list to be asked and answers given.

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### PAPERS TO BE LAID ON THE TABLE

**2. SHRI RAM VILAS PASWAN** to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2004-2005.
- (2) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2004-2005.
- (3) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 2004-2005.

**3. SHRI GHULAM NABI AZAD** to lay on the Table –

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2002-2003 together with Audit report thereon under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under section 58 of the Delhi Development Act, 1957:-
  - (i) G.S.R. 943 (E) published in Gazette of India dated the 12<sup>th</sup> December, 2003 containing some addition in Column No. 11 of the Recruitment Regulations for the posts mentioned in the Notification in Planning and Architecture Cadres of Delhi Development Authority.
  - (ii) G.S.R. 334 (E) published in Gazette of India dated the 18<sup>th</sup> May, 2004 containing some amendment/modification in Column No. 6 of the Recruitment Regulations for the post of Assistant Director (Planning).

**4. SHRI P. CHIDAMBARAM** to lay on the Table-

- (1) A copy of the Notification No. G.S.R. 395 (E) (Hindi and English versions) published in Gazette of India dated the 2<sup>nd</sup> July, 2004 bringing the Fiscal Responsibility and Budget Management Act, 2003 into force from the 5<sup>th</sup> July, 2004.
- (2) A copy of the Fiscal Responsibility and Budget Management Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 396 (E) in Gazette of India dated the 2<sup>nd</sup> July, 2004 under section 9 of the Fiscal Responsibility and Budget Management Act, 2003.

**5. SHRI P.M. SAYEED** to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Satluj Jal Vidyut Nigam Limited and the Ministry of Power for the year 2004-2005.

**6. SHRI K. REHMAN KHAN** to lay on the Table-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2002-2003.
  - (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2002-2003.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

**7. SHRIMATI KANTI SINGH** to lay on the Table a copy of the Daman and Diu Dowry Prohibition Rules, 2003 (Hindi and English versions) published in Notification No. SW/603/03-04/133 in U.T. Administration of Daman and Diu Gazette dated the 4<sup>th</sup> July, 2003 under sub-section (3) of section 10 of the Dowry Prohibition Act, 1961.

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#### **THE BUDGET (RAILWAYS)**

**8 SHRI LALU PRASAD** to present a statement of the estimated receipts and expenditure of the Government of India for the year 2004-2005 in respect of Railways.

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#### **STATEMENT BY MINISTER**

**9 SHRI ARJUN SINGH** to make a statement regarding 'reconstitution of the Central Advisory Board of Education (CABE)'.

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#### **10. MATTERS UNDER RULE 377.**

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#### **DISCUSSION UNDER RULE 193**

**11. SHRI P.K. VASUDEVAN NAIR**  
**SHRI AJOY CHAKRABORTY** to raise a discussion  
on the situation in Iraq.

**Asadha 14, 1926 (Saka)**

## LOK SABHA

### Bulletin-Part I

#### (Brief Record of Proceedings)

Wednesday, July 7, 2004/Asadha 16, 1926 (Saka)

No.10

11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 41 to 45 were orally answered. Replies to Starred Question Nos.46-60 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 330 to 495 were laid on the Table.

#### (3) Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the 'Economic Survey, 2003-2004' (Hindi and English versions).
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2002-2003.
  - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Shipyard Limited and the Ministry of Shipping for the year 2004-2005.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2001-2002.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2002-2003.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7)

- above.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post-Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Post-Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2002-2003.
  - (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
  - (11)(i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2002-2003.
  - (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
  - (13)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2002-2003, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2002-2003.
  - (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
  - (15)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2002-2003.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2002-2003, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2002-2003.
  - (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

#### 4. MOTION FOR ELECTION TO THE CENTRAL SUPERVISORY BOARD

Dr. Anbumani Ramadoss moved the following motion:-

*“That in pursuance of section 7(2) (f) read with section 8 (1) of the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from among themselves to serve as members of the Central Supervisory Board, subject to the other provisions of the said Act.”*

The motion was adopted.

#### 5. MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI

Dr. Anbumani Ramadoss moved the following motion:-

*“That in pursuance of section 4 (g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to the other provisions of the said Act.”*

The motion was adopted.

**6. MOTION FOR ELECTION TO THE POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH**

Dr. Anbumani Ramadoss moved the following motion:-

*“That in pursuance of section 5 (g) of the Post Graduate Institute of Medical Education and Research Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post Graduate Institute of Medical Education and Research, Chandigarh, subject to the other provisions of the said Act.”*

The motion was adopted.

**7. MOTION FOR ELECTION TO INDIAN NURSING COUNCIL, NEW DELHI**

Dr. Anbumani Ramadoss moved the following motion:-

*“That in pursuance of section 3(1) (o) of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as the members of the Indian Nursing Council, New Delhi, subject to other provisions of the said Act.”*

The motion was adopted.

**8. MOTION FOR ELECTION TO THE GOVERNING COUNCIL OF NORTH EASTERN INDIRA GANDHI REGIONAL INSTITUTE OF HEALTH AND MEDICAL SCIENCES, SHILLONG**

Dr. Anbumani Ramadoss moved the following motion:-

*“That in pursuance of rule 3(b) read with rule 4(b) of the Rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to other provisions of the said Rules.”*

The motion was adopted.

**9. Submissions by Members**

**12.04 P.M.**

- (i) To the Submission made by Shri Vijay Kumar Malhotra regarding inadequate arrangements for the pilgrims of Amarnath Yatra, Shri Pranab Mukherjee responded.
- (ii) To the submission made by Shri Girdhari Lal Bhargava regarding need to introduce Metro Rail service in Jaipur, Shri Lalu Prasad responded.

**10. Report of the Business Advisory Committee**

Shri Ghulam Nabi Azad presented the first report of the Business Advisory Committee.

*(Lok Sabha adjourned at 12.52 P.M. and re-assembled at 2. 02 P.M.)*

**11. Matters under Rule 377**

- (1) Shri N.S.V. Chitthan raised a matter regarding need to make sugar mills in Dindigul Parliamentary Constituency, Tamil Nadu operational and also register cane for the mills in the area earmarked for it.
- (2) Shri Milind Deora raised a matter regarding need to revive Prime Minister's Grant Project and release adequate funds to the 'Mumbai Repair and Reconstruction Board'.
- (3) Shri Mallipudi Mangapati Pallam Raju raised a matter regarding need to regulate the usage and disposal of plastic bags in the country.
- (4) Shri Khiren Rejju raised a matter regarding need to increase the capacity of existing Low Power Transmitters in Arunachal Pradesh.
- (5) Shri Shivraj Singh Chouhan raised a matter regarding need to construct a rail under-bridge at Khariphatak road in Vidisha town of Madhya Pradesh.
- (6) Shri Bachi Singh Rawat raised a matter regarding need to provide relief to the people affected due to heavy rains and cloud burst in Uttaranchal.
- (7) Shri P. Karunakaran raised a matter regarding need to look into the hardships faced by the local inhabitants around the Cashew plantations in Kasaragod district of Kerala due to use of endosulfan pesticide.
- (8) Shri Khagen Das raised a matter regarding need to release withheld portion of non-plan gap grant to the Government of Tripura.
- (9) Shri Kirti Vardhan Singh raised a matter regarding need to provide relief to the people affected due to severe cyclone in Gonda district, U.P.
- (10) Shri Sitaram Singh raised a matter regarding need to find a permanent solution to the recurrent floods in Bihar.
- (11) Shri Bhal Chandra Yadav raised a matter regarding need for repair and double-laning of road between Bidharghat and Karmaini in Khalilabad Parliamentary Constituency, U.P.
- (12) Shri Rajiv Ranjan Singh raised a matter regarding need to take suitable measures in consultation with Government of Nepal to check recurrent floods in Bihar.
- (13) Shri W. Wangyoh Konyak raised a matter regarding need to provide adequate amenities at Dimapur Railway Station and declare it as a sub-division.

**2.20 P.M.**

**12. The Budget (Railways) –2004-2005; Demands for Grants on Account (Railways)-2004-2005**

**Time Recommended by B.A.C. : 10 Hrs.**

**Time Taken: 3 Hrs. 47 Mts.**

**Balance: 6 Hrs. 13 Mts.**

The following items of business were taken up together:-

- (i) General Discussion on the Budget (Railways) – 2004-2005;



(ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways)-2004-2005

The following members took part in the debate:-

- (1) Shri Sushil Kumar Modi
- (2) Shri Bijendra Singh
- (3) Shri Basudeb Acharia
- (4) Shri Ramji Lal Suman
- (5) Shri Raghunath Jha
- (6) Shri Rajesh Verma
- (7) Shri Anant Gudhe
- (8) Shri S.P.Y. Reddy
- (9) Shri Tathagat Satpathy
- (10) Shri Prabhunath Singh
- \*(11) Shri Khagen Das
- (12) Shri Sadashivrao Dadoba Mandlik
- (13) Shri Yogi Aditya Nath

The discussion was not concluded.

**6.07 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th July, 2004)*

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G.C. MALHOTRA,  
Secretary-General.

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\* Written speech was laid on the Table.

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## **LOK SABHA**

### **Bulletin-Part- I (Brief Record of Proceedings)**

**Thursday, July 8, 2004/Asadha 17, 1926 (Saka)**

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**No.11**

**11.00 A.M.**

**1. The Budget (General) – 2004-2005**

Shri P. Chidambaram presented a statement of the estimated receipts and expenditure of the Government of India for the year 2004-2005.

**2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003**

Shri P. Chidambaram laid on the Table the following statements under sub-section (2) of section 3 of the Fiscal Responsibility and Budget Management Act, 2003:-

- (i) The Medium Term Fiscal Policy Statement.
- (ii) The Fiscal Policy Strategy Statement.
- (iii) The Macro Economic Framework Statement.

**12.48 P.M.**

**3. Government Bill - Introduced**

The Finance (No. 2) Bill, 2004.

**12.49 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 9th July, 2004)*

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**G.C. MALHOTRA,  
Secretary-General.**

**LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Friday, July 9, 2004/Asadha 18, 1926 (Saka)**

**No. 12**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 61-64 were orally answered. Replies to Starred Question Nos. 65-80 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 496-632, 634-648 and 650-651 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2004-2005.
- (2) Memorandum of Understanding between the Cotton Corporation of India Limited and the Ministry of Textiles for the year 2004-2005.

(2) A copy of the Tea (Marketing) Control (Amendment) Order, 2004 (Hindi and English versions) published in Notification No. S.O.270 (E) in Gazette of India dated the 27<sup>th</sup> February, 2004, under sub-section (3) of section 49 of the Tea Act, 1953.

(3) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India :-

- (i) One Hundred Eighty Sixth Report on Proposal to Constitute Environment Courts – September, 2003.
- (ii) One Hundred Eighty Seventh Report on Mode of Execution of Death Sentence and Incidental Matters – October, 2003.

(4) A copy of the Supreme Court Judges (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 202 (E) in Gazette of India dated the 20<sup>th</sup> March, 2004 under sub-section (3) of the Section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

(5) A copy of the Thirty Second Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1<sup>st</sup> January, 2002 to 31<sup>st</sup> December, 2002 under section 62 of the said Act.

(7) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:-

- (i) S.O. 3447 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Goods Transport Labour Board, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the

assessment years 1993-1994 to 1995-1996, subject to certain conditions.

- (ii) S.O. 3448 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Sri Aurobindo Society, Kolkata” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (iii) S.O. 3449 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Goods Transport Labour Board, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.
- (iv) S.O. 3450 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Goods Transport Labour Board, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (v) S.O. 3451 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “EAN-INDIA, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (vi) S.O. 3452 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Grocery Markets and Shops Boards, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (vii) S.O. 3453 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Grocery Markets and Shops Boards, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (viii) S.O. 3454 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “West Zone Cultural Centre, Udaipur, Rajasthan” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.
- (ix) S.O. 3455 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Children’s Film Society, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.
- (x) S.O. 3456 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “German Leprosy Relief Association Rehabilitation Fund, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2001-2002, subject to certain conditions.
- (xi) S.O. 3457 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Exhibition Society, Hyderabad” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xii) S.O. 3458 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Shree Gadge Maharaj Mission, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.
- (xiii) S.O. 3459 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “All Bengal Women’s Union, Kolkata” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xiv) S.O. 3460 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Export Promotion Council for Handicrafts, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the

period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

- (xv) S.O. 3461 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Council for Leather Export, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1992-1993 to 1994-1995, subject to certain conditions.
- (xvi) S.O. 3462 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Annapurna Mahila Mandal, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.
- (xvii) S.O. 3463 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “Council for Leather Export, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1986-1987 to 1988-1989, subject to certain conditions.
- (xviii) S.O. 3464 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “The Railway Goods Clearing and Forwarding Establishment Labour Board, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.
- (xix) S.O. 3469 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “The Tribune Trust, Chandigarh” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (xx) S.O. 3470 published in Gazette of India dated the 27<sup>th</sup> December, 2003 regarding exemption to the “National Stock Exchange Investor’s Protection Fund Trust, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.
- (xxi) S.O. 300 published in Gazette of India dated the 14<sup>th</sup> February, 2004 regarding exemption to the “Indian Women Scientist Association, Vashi, Navi Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.
- (xxii) S.O. 301 published in Gazette of India dated the 14<sup>th</sup> February, 2004 regarding exemption to the “Council for Leather Export, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1989-1990 to 1991-1992, subject to certain conditions.
- (xxiii) S.O. 302 published in Gazette of India dated the 14<sup>th</sup> February, 2004 regarding exemption to the “Jallianwalla Bagh National Memorial Trust, Amritsar” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.
- (xxiv) S.O. 303 published in Gazette of India dated the 14<sup>th</sup> February, 2004 regarding exemption to the “Southern Health Improvement Samity, P.O. Bhargar, Distt. 24 Parganas, West Bengal” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2001-2002, subject to certain conditions.
- (xxv) S.O. 304 published in Gazette of India dated the 14<sup>th</sup> February, 2004 regarding exemption to the “His Holiness the Dalai Lama’s Charitable Trust, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxvi) S.O. 305 published in Gazette of India dated the 14<sup>th</sup> February, 2004 regarding exemption to the “National Children’s Fund, 5, Siri Institutional Area, Hauz Khas, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.
- (xxvii) S.O. 306 published in Gazette of India dated the 14<sup>th</sup> February, 2004 regarding exemption to the “Karnataka Chief Minister’s Medical Relief Society, Bangalore” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

- (xxviii) S.O. 307 published in Gazette of India dated the 14<sup>th</sup> February, 2004 regarding exemption to the “National Children’s Fund, 5, Siri Institutional Area, Hauz Khas, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-1991 to 1992-1993, subject to certain conditions.
- (xxix) S.O. 308 published in Gazette of India dated the 14<sup>th</sup> February, 2004 regarding exemption to the “Sarva Seva Sangh, Sevagram, Wardha (Maharashtra)” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxx) S.O. 313 published in Gazette of India dated the 14<sup>th</sup> February, 2004 regarding exemption to the “Bhartiya Bhasha Parishad, Kolkata” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxxi) S.O. 314 published in Gazette of India dated the 14<sup>th</sup> February, 2004 regarding exemption to the “Haryana Chief Minister’s War Heroes’ Relief Fund, Panchkula” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xxxii) S.O. 702 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “National Children’s Fund, Hauz Khas, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xxxiii) S.O. 703 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Jyotirmath Badrikashram Himalaya, Sri Guru Paduka Bhawan, Kolkata” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxxiv) S.O. 704 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “The Hindu Women’s Welfare Society Shraddhanand Mahila Ashram, Matunga (East), Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xxxv) S.O. 705 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Centre for Social Studies, Surat” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1995-1996 to 1997-1998, subject to certain conditions.
- (xxxvi) S.O. 706 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Ramakrishna Abhedananda Mission, Kolkata” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxxvii) S.O. 715 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “The Bar Council of India, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.
- (xxxviii) S.O. 716 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Council for Leather Exports, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.
- (xxxix) S.O. 717 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Sri Ahobila Math Samskrita Vidya Abhivardhini Sabha, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.
- (xl) S.O. 718 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “The Indo-Japan Centre, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.

- (xli) S.O. 719 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Bhartiya Adim Jati Sewak Sangh, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xlii) S.O. 720 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Andhra Pradesh State Seed Certification Agency, Hyderabad” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1992-1993 to 1994-1995, subject to certain conditions.
- (xlili) S.O. 721 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Tamil Nadu Trade Promotion Organisation, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.
- (xliv) S.O. 722 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Maratha Mandir Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xlv) S.O. 723 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Andhra Pradesh State Seed Certification Agency, Hyderabad” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1995-1996 to 1997-1998, subject to certain conditions.
- (xlvi) S.O. 727 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Mysore Resettlement and Development Agency, Bangalore” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (xlvii) S.O. 728 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Media Lab Asia, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xlviii) S.O. 729 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Andhra Pradesh State Seed Certification Agency, Hyderabad” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1989-1990 to 1991-1992, subject to certain conditions.
- (xlix) S.O. 730 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “West Zone Cultural Centre, Udaipur (Rajasthan) ” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.
- (l) S.O. 731 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “International Commission on Irrigation and Drainage, New Delhi ” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (li) S.O. 732 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Aga Khan Rural Support Programme (India), New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.
- (lii) S.O. 733 published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding exemption to the “Institute for Financial Management and Research, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (liii) S.O. 169 (E) published in Gazette of India dated the 6<sup>th</sup> February, 2004 together with an Explanatory Memorandum regarding notification of Industrial areas in the State of Sikkim for availing benefits of exemption from Income-Tax under section 80-I C of the said Act.
- (liv) S.O. 205 (E) published in Gazette of India dated the 19<sup>th</sup> February, 2004 together with an Explanatory Memorandum containing Corrigendum to the Notification No. S.O. 169 (E) dated the 6<sup>th</sup> February, 2004.



- (iv) S.O. 400 (E) published in Gazette of India dated the 26<sup>th</sup> March, 2004 together with an Explanatory Memorandum regarding notification of Industrial areas in the North-East for availing benefits of exemption from Income-Tax under section 80-I C of the said Act.
- (ivi) The Income-Tax (Seventh Amendment) Rules, 2004 published in Notification No. S.O. 434 (E) in Gazette of India dated the 31<sup>st</sup> March, 2004 together with an Explanatory Memorandum.
- (lvii) The Income-Tax (Eighth Amendment) Rules, 2004 published in Notification No. S.O. 514 (E) in Gazette of India dated the 20<sup>th</sup> April, 2004 together with an Explanatory Memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R 133 (E) published in Gazette of India dated the 24<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
  - (ii) G.S.R 138 (E) published in Gazette of India dated the 26<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
  - (iii) G.S.R 150 (E) published in Gazette of India dated the 27<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23<sup>rd</sup> July, 1996.
  - (iv) G.S.R 152 (E) published in Gazette of India dated the 27<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 105/99-Cus., dated the 10<sup>th</sup> August, 1999.
  - (v) G.S.R 156 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
  - (vi) G.S.R 199 (E) published in Gazette of India dated the 18<sup>th</sup> March 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23<sup>rd</sup> July, 1996.
  - (vii) G.S.R 211 (E) published in Gazette of India dated the 23<sup>rd</sup> March 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23<sup>rd</sup> July, 1996.
  - (viii) G.S.R 201 (E) published in Gazette of India dated the 19<sup>th</sup> March 2004 together with an Explanatory Memorandum regarding protection of human, animal and plant life and health, prohibiting the import of hazardous wastes into India and export thereof out of India.
  - (ix) S.O. 191 (E) published in Gazette of India dated the 12<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus. (NT), dated the 3<sup>rd</sup> August, 2001.
  - (x) S.O. 233 (E) published in Gazette of India dated the 24<sup>th</sup> February, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
  - (xi) S.O. 234 (E) published in Gazette of India dated the 24<sup>th</sup> February, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
  - (xii) S.O. 236 (E) published in Gazette of India dated the 25<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus. (NT), dated the 3<sup>rd</sup> August, 2001.



- (xiii) S.O. 284 (E) published in Gazette of India dated the 3<sup>rd</sup> March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus. (NT), dated the 3<sup>rd</sup> August, 2001.
- (xiv) S.O. 361 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus. (NT), dated the 3<sup>rd</sup> August, 2001.
- (xv) S.O. 393 (E) published in Gazette of India dated the 25<sup>th</sup> March, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xvi) S.O. 394 (E) published in Gazette of India dated the 25<sup>th</sup> March, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xvii) S.O. 489 (E) published in Gazette of India dated the 12<sup>th</sup> April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus. (NT), dated the 3<sup>rd</sup> August, 2001.
- (xviii) S.O. 537 (E) published in Gazette of India dated the 27<sup>th</sup> April, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xix) S.O. 538 (E) published in Gazette of India dated the 27<sup>th</sup> April, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xx) S.O. 631 (E) published in Gazette of India dated the 26<sup>th</sup> May, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xxi) S.O. 632 (E) published in Gazette of India dated the 26<sup>th</sup> May, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xxii) The Customs House Agents Licensing Regulations, 2004 published in Notification No. G.S.R. 132 (E) in Gazette of India dated the 23<sup>rd</sup> February, 2004 together with an Explanatory Memorandum.
- (xxiii) G.S.R. 145 (E) published in Gazette of India dated the 26<sup>th</sup> April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 52/2003-Cus., dated the 31<sup>st</sup> March, 2003.
- (xxiv) G.S.R. 159 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 43/2003-Cus. (NT), dated the 22<sup>nd</sup> July, 2003.
- (xxv) The Special Economic Zones (Amendment) Rules, 2004 published in Notification No. G.S.R. 160 (E) in Gazette of India dated the 28<sup>th</sup> February, 2004 together with an Explanatory Memorandum.
- (xxvi) The Special Economic Zones (Customs Procedures)(Amendment) Regulations, 2004 published in Notification No. G.S.R. 161 (E) in Gazette of India dated the 28<sup>th</sup> February, 2004 together with an Explanatory Memorandum.

- (xxvii) G.S.R. 162 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 44/2003-Cus. (NT) to 51/2003-Cus., all dated 22<sup>nd</sup> July, 2003, Notification Nos. 60/2003-Cus., and 61/2003-Cus., dated the 1<sup>st</sup> August, 2003.
- (xxviii) G.S.R. 164 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 113/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (xxix) G.S.R. 165 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 114/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (xxx) G.S.R. 166 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 115/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (xxxi) G.S.R. 239 (E) published in Gazette of India dated the 31<sup>st</sup> March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 43/2003-Cus. (NT), dated the 22<sup>nd</sup> July, 2003.
- (xxxii) The Special Economic Zones (Amendment) Rules, 2004 published in Notification No. G.S.R. 240 (E) in Gazette of India dated the 31<sup>st</sup> March, 2004 together with an Explanatory Memorandum.
- (xxxiii) The Special Economic Zones (Customs Procedures)(Amendment) Regulations, 2004 published in Notification No. G.S.R. 241 (E) in Gazette of India dated the 31<sup>st</sup> March, 2004 together with an Explanatory Memorandum.
- (xxxiv) G.S.R. 242 (E) published in Gazette of India dated the 31<sup>st</sup> March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 44/2003-Cus. (NT), to 51/2003-Cus., all dated 22<sup>nd</sup> July, 2003, Notification Nos. 60/2003-Cus., and 61/2003-Cus., dated the 1<sup>st</sup> August, 2003.
- (xxxv) G.S.R. 244 (E) published in Gazette of India dated the 31<sup>st</sup> March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 113/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (xxxvi) G.S.R. 245 (E) published in Gazette of India dated the 31<sup>st</sup> March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 114/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (xxxvii) G.S.R. 246 (E) published in Gazette of India dated the 31<sup>st</sup> March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 115/2003-Cus., dated the 22<sup>nd</sup> July, 2003 together with a Corrigendum thereto dated the 21<sup>st</sup> June, 2004.
- (xxxviii) G.S.R. 293 (E) published in Gazette of India dated the 30<sup>th</sup> April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 43/2003-Cus. (NT), dated the 22<sup>nd</sup> July, 2003.
- (xxxix) The Special Economic Zones (Amendment) Rules, 2004 published in Notification No. G.S.R. 294 (E) in Gazette of India dated the 30<sup>th</sup> April, 2004 together with an Explanatory Memorandum.
- (xl) The Special Economic Zones (Customs Procedures) (Amendment) Regulations, 2004 published in Notification No. G.S.R. 295 (E) in Gazette of India dated the 30<sup>th</sup> April, 2004 together with an Explanatory Memorandum.
- (xli) G.S.R. 296 (E) published in Gazette of India dated the 30<sup>th</sup> April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 44/2003-Cus. (NT), to 51/2003-Cus., all dated 22<sup>nd</sup> July, 2003, Notification Nos. 60/2003-Cus., and 61/2003-Cus., dated the 1<sup>st</sup> August, 2003.

- (xlii) G.S.R. 298 (E) published in Gazette of India dated the 30<sup>th</sup> April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 113/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (xliii) G.S.R. 299 (E) published in Gazette of India dated the 30<sup>th</sup> April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 114/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (xliv) G.S.R. 300 (E) published in Gazette of India dated the 30<sup>th</sup> April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 115/2003-Cus., dated the 22<sup>nd</sup> July, 2003.
- (xlv) The Special Economic Zones (Fourth Amendment) Rules, 2004 published in Notification No. G.S.R. 305 (E) in Gazette of India dated the 11<sup>th</sup> May, 2004 together with an Explanatory Memorandum.
- (xlvi) The Special Economic Zones (Customs Procedures) (Fourth Amendment) Regulations, 2004 published in Notification No. G.S.R. 306 (E) in Gazette of India dated the 11<sup>th</sup> May, 2004 together with an Explanatory Memorandum.
- (xlvii) G.S.R. 307 (E) published in Gazette of India dated the 11<sup>th</sup> May, 2004 together with an Explanatory Memorandum seeking to specify Boranada Special Economic Zone at Jodhpur in the State of Rajasthan as a Special Economic Zone.
- (xlviii) G.S.R. 308 (E) published in Gazette of India dated the 11<sup>th</sup> May, 2004 together with an Explanatory Memorandum seeking to specify Manikanchan Special Economic Zone at Salt Lake, Kolkata, as a Special Economic Zone.
- (xlix) G.S.R. 309 (E) published in Gazette of India dated the 11<sup>th</sup> May, 2004 together with an Explanatory Memorandum seeking to specify Moradabad Special Economic Zone at Moradabad in the State of Uttar Pradesh as a Special Economic Zone.
- (l) G.S.R. 81 (E) published in Gazette of India dated the 28<sup>th</sup> January, 2004 together with an Explanatory Memorandum regarding expansion of the list of donees for duty free import of second hand computers.
- (li) G.S.R. 82 (E) published in Gazette of India dated the 28<sup>th</sup> January, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 52/2003-Cus., dated the 31<sup>st</sup> March, 2003.
- (lii) G.S.R. 311 (E) published in Gazette of India dated the 12<sup>th</sup> May, 2004 together with an Explanatory Memorandum allowing concessional rate of duty on the import of gold and silver when imported into India other than through post, courier or baggage.
- (liii) G.S.R. 314 (E) published in Gazette of India dated the 14<sup>th</sup> May, 2004 together with an Explanatory Memorandum making certain amendments in seventeen Notification mentioned therein.
- (liv) The Courier Imports and Exports (Clearance ) Amendment Regulations, 2004 published in Notification No. G.S.R. 345 (E) in Gazette of India dated the 17<sup>th</sup> May, 2004 together with an Explanatory Memorandum.
- (lv) The Courier Imports and Exports (Clearance) (Second Amendment) Regulations, 2004 published in Notification No. G.S.R. 359 (E) in Gazette of India dated the 15<sup>th</sup> June, 2004 together with an Explanatory Memorandum.
- (lvi) G.S.R. 376 (E) published in Gazette of India dated the 22<sup>nd</sup> June, 2004 together with an Explanatory Memorandum making certain amendments in four Notifications mentioned therein.

(lvii) G.S.R. 117 (E) published in Gazette of India dated the 16<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 31/86-Cus. (N.T.), dated the 5<sup>th</sup> February, 1986.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 102(E) published in Gazette of India dated the 6<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1<sup>st</sup> March, 2002.
- (ii) G.S.R. 153(E) published in Gazette of India dated the 27<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 64/95-CE, dated the 16<sup>th</sup> March, 1995.
- (iii) G.S.R. 157(E) published in Gazette of India dated the 28<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1<sup>st</sup> March, 2002.
- (iv) G.S.R. 210 (E) published in Gazette of India dated the 23<sup>rd</sup> March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 64/95-CE, dated the 16<sup>th</sup> March, 1995.
- (v) G.S.R. 144 (E) published in Gazette of India dated the 26<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 22/2003-CE, dated the 31<sup>st</sup> March, 2003.
- (vi) G.S.R. 163 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 58/2003-CE (NT), dated the 22<sup>nd</sup> July, 2003.
- (vii) G.S.R. 167 (E) published in Gazette of India dated the 28<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 58/2003-CE and 59/2003-CE, dated the 22<sup>nd</sup> July, 2003.
- (viii) G.S.R. 243 (E) published in Gazette of India dated the 31<sup>st</sup> March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 58/2003-CE (N.T.), dated the 22<sup>nd</sup> July, 2003.
- (ix) G.S.R. 247 (E) published in Gazette of India dated the 31<sup>st</sup> March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 58/2003-CE and 59/2003-CE, dated the 22<sup>nd</sup> July, 2003.
- (x) G.S.R. 297 (E) published in Gazette of India dated the 30<sup>th</sup> April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 58/2003-CE (N.T.), dated the 22<sup>nd</sup> July, 2003.
- (xi) G.S.R. 301 (E) published in Gazette of India dated the 30<sup>th</sup> April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 58/2003-CE and 59/2003-CE, dated the 22<sup>nd</sup> July, 2003.

- (xii) G.S.R. 310 (E) published in Gazette of India dated the 11<sup>th</sup> May, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 58/2003-CE, dated the 22<sup>nd</sup> July, 2003.
- (xiii) G.S.R. 98 (E) published in Gazette of India dated the 4<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 14/2002-CE (NT) dated the 8<sup>th</sup> March, 2002.
- (xiv) G.S.R. 122 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2004 together with an Explanatory Memorandum empowering Central Excise Officers not below the rank of Assistant Commissioner for the purposes of Section 11 of the Central Excise Act, 1944.
- (xv) G.S.R. 139 (E) published in Gazette of India dated the 26<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 14/2002-CE (N.T.) dated the 8<sup>th</sup> March, 2002.
- (xvi) G.S.R. 350 (E) published in Gazette of India dated the 3<sup>rd</sup> June, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 43/2001-CE (N.T.) dated the 26<sup>th</sup> June, 2001.
- (xvii) G.S.R. 973 (E) published in Gazette of India dated the 31<sup>st</sup> December, 2003 together with an Explanatory Memorandum exempting whole of Central Excise duty payable in respect of intermediate goods as mentioned therein arising during the course of manufacture of imitation Jewellery on which the duty of excise was not being levied during the period from 1<sup>st</sup> April, 1996 to 28<sup>th</sup> February, 2001.
- (xviii) G.S.R. 360 (E) published in Gazette of India dated the 15<sup>th</sup> June, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 6/2002 dated the 1<sup>st</sup> March, 2002.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 108 (E) published in Gazette of India dated the 9<sup>th</sup> February, 2004 together with an Explanatory Memorandum seeking to revise the rates of anti-dumping duty levied on imports of Ethylene Propylene Diene Rubber originating in or exported from Korea RP as recommended by the Designated Authority in its mid-term review.
- (ii) G.S.R. 109 (E) published in Gazette of India dated the 9<sup>th</sup> February, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 122/2000-Cus. dated the 27<sup>th</sup> September, 2000.
- (iii) G.S.R. 110 (E) published in Gazette of India dated the 9<sup>th</sup> February, 2004 together with an Explanatory Memorandum seeking to impose final anti-dumping duty on all imports of Green Veneer Tape originating in or exported from Chinese Taipei at the rates recommended by the Designated Authority.
- (iv) G.S.R. 127(E) published in Gazette of India dated the 20<sup>th</sup> February, 2004 together with an Explanatory Memorandum seeking to impose final anti-dumping duty on Potassium Carbonate, originating in or exported from European Union, China PR, Korea RP and Taiwan at the rates recommended by the Designated Authority.
- (v) G.S.R. 151 (E) published in Gazette of India dated the 27<sup>th</sup> February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No.123/2001-Customs dated the 12<sup>th</sup> December, 2001.

- (vi) G.S.R. 250(E) published in Gazette of India dated the 2<sup>nd</sup> April, 2004 together with an Explanatory Memorandum seeking to impose provisional anti-dumping duty on Melamine, originating in or exported from the People's Republic of China, at the rates recommended by the Designated Authority.
- (vii) G.S.R. 267 (E) published in Gazette of India dated the 19<sup>th</sup> April, 2004 together with an Explanatory Memorandum seeking to impose final anti-dumping duty on Titanium Dioxide-Anatase grade, originating in or exported from China PR, at the rates recommended by the Designated Authority.
- (viii) G.S.R. 268 (E) published in Gazette of India dated the 19<sup>th</sup> April, 2004 together with an Explanatory Memorandum seeking to impose final anti-dumping duty on plastic ophthalmic lenses, originating in or exported from China at the rates recommended by the Designated Authority.
- (ix) G.S.R. 269 (E) published in Gazette of India dated the 19<sup>th</sup> April, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 139/2003-Cus., dated the 5<sup>th</sup> September, 2003.
- (x) G.S.R. 274 (E) published in Gazette of India dated the 20<sup>th</sup> April, 2004 together with an Explanatory Memorandum seeking to impose final anti-dumping duty Oxo-alcohols, originating in or exported from Poland, Saudi Arabia, Russia, Iran, United States of America and European Union, at the rates recommended by the Designated Authority.
- (xi) G.S.R. 302 (E) published in Gazette of India dated the 5<sup>th</sup> May, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 89/2003-Cus. dated the 4<sup>th</sup> June, 2003.
- (xii) G.S.R. 354 (E) published in Gazette of India dated the 10<sup>th</sup> June, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 167/2003-Cus. dated the 13<sup>th</sup> November, 2003.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R. 101 (E) published in Gazette of India dated the 5<sup>th</sup> February, 2004 together with an Explanatory Memorandum seeking to restrict the service tax leviable on taxable services provided by a tour operator for a tour, to an amount calculated on ten per cent of the gross amount charged by such operator from any person.
- (ii) G.S.R. 248 (E) published in Gazette of India dated the 31<sup>st</sup> March, 2004 together with an Explanatory Memorandum seeking to supercede the Notification No. 17/2002-Service Tax dated the 21<sup>st</sup> November, 2002 so as to provide exemption from service tax to all taxable services provided to SEZ Developer and to all the units in SEZ.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

- (i) The Syndicate Bank (Employees') Pension (Amendment) Regulations, 2003 published in Notification No. 2667/PD/SWD/PEN in Gazette of India dated the 4<sup>th</sup> December, 2003.
- (ii) The Bank of India (Employees) Pension (Amendment) Regulations, 2002 published in Notification No. TBD/PC/2002-03/1 in Gazette of India dated the 23<sup>rd</sup> November, 2002 together with Corrigenda thereto( in Hindi version only) published in Notification Nos. TBD/PC/2002-03/3 dated the 3<sup>rd</sup> May, 2003 and TBD/PC/2003-04/01 dated the 4<sup>th</sup> October, 2003.
- (iii) The Vijaya Bank (Employees') Pension (Amendment) Regulations, 2001 published in Notification No. PER/PA&PD/PENS/1335 in Gazette of India dated the 5<sup>th</sup> July, 2003 together with a Corrigendum thereto

published in Notification No 27 dated the 6<sup>th</sup> September, 2003.

- (iv) The Bank of Baroda (Employees') Pension (Amendment) Regulations, 2003 published in Notification No. HO : HRM : 95 : E1: REG : 28 in Gazette of India dated the 27<sup>th</sup> December, 2003.
  - (v) The Vijaya Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. PER/IRD/614/2004 in Gazette of India dated the 6<sup>th</sup> March, 2004.
  - (vi) The Allahabad Bank (Employees') Pension (Amendment) Regulations, 2003 published in Notification No. Admn. 5/7771 in Gazette of India dated the 9<sup>th</sup> March, 2004.
  - (vii) The Bank of India (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. TBD/PC/2003-04/02 in Gazette of India dated the 29<sup>th</sup> March, 2004.
  - (viii) The Canara Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. IRS:228A:6488:PS in Gazette of India dated the 17<sup>th</sup> April, 2004.
  - (ix) The Indian Overseas Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. PAD/PEN/001/2004 in Gazette of India dated the 24<sup>th</sup> May, 2004.
  - (x) The UCO Bank (Employees') Pension (Amendment) Regulations, 2003 published in Notification No. PEN:1:2003 in Gazette of India dated the 20<sup>th</sup> December, 2003.
- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item Nos. (ii) and (iii) of (10) above.
- (13) A copy of the Export-Import Bank Officers' Service (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. F.No. 11/4/95-IR & 11/2/98-IR/No. EXIM/Service/2004 in Gazette of India dated the 29<sup>th</sup> March, 2004 under sub-section (3) of section 39 of the Export-Import Bank of India Act, 1981.
- (14) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended the 31<sup>st</sup> March, 2004 alongwith Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972 :-
- (i) The General Insurance Officer's Special Voluntary Retirement Scheme, 2004 published in Notification No. S.O. 7 (E) in Gazette of India dated the 1<sup>st</sup> January, 2004.
  - (ii) The General Insurance Employees' Special Voluntary Retirement Scheme, 2004 published in Notification No. S.O. 8 (E) in Gazette of India dated the 1<sup>st</sup> January, 2004.
  - (iii) The General Insurance Corporation of India Officers' Special Voluntary Retirement Scheme, 2004 published in Notification No. S.O. 454 (E) in Gazette of India dated the 2<sup>nd</sup> April, 2004.
  - (iv) The General Insurance Corporation of India Employees' Special Voluntary Retirement Scheme, 2004 published in Notification No. S.O. 455 (E) in Gazette of India dated the 2<sup>nd</sup> April, 2004.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:-
- (i) The Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) (Amendment) Rules, 2004 published in Notification No. G.S.R. 286 (E) in Gazette of India dated the 27<sup>th</sup> April, 2004.



- (ii) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) (Amendment) Rules, 2004 published in Notification No. G.S.R. 287 (E) in Gazette of India dated the 27<sup>th</sup> April, 2004.
- (iii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) (Amendment) Rules, 2004 published in Notification No. G.S.R. 288 (E) in Gazette of India dated the 27<sup>th</sup> April, 2004.
- (iv) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) (Amendment) Rules, 2004 published in Notification No. G.S.R. 289(E) in Gazette of India dated the 27<sup>th</sup> April, 2004.
- (17) A copy of the Report on Trend and Progress of Housing in India (Hindi and English versions) for the period ended the 30<sup>th</sup> June, 2001 under section 42 of the National Housing Bank Act, 1987.
- (18) A copy of the Report on Trend and Progress of Housing in India (Hindi and English versions) for the period ended the 30<sup>th</sup> June, 2002 under section 42 of the National Housing Bank Act, 1987.
- (19) A copy each of the following papers (Hindi and English versions);-
  - (i) Memorandum of Understanding between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2004-2005.
  - (ii) Memorandum of Understanding between the Export Credit Guarantee Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2004-2005.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2002-2003.
  - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2002-2003
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 2002-2003, together with Audit Report thereon..
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.



- (26)(i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2002-2003.
- (27)(i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2002-2003.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29)(i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Kolkata, for the year 2002-2003.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31)(i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2002-2003.
- (32)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2002-2003.
- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :-
- (i) The Export of Egg Products (Quality Control, Inspection and Monitoring) (Amendment) Rules, 2003 published in Notification No. S.O.1443 (E) in Gazette of India dated the 19<sup>th</sup> December, 2003.
- (ii) The Export of Honey (Quality Control, Inspection and Monitoring) (Amendment) Rules, 2003 published in Notification No. S.O.1444 (E) in Gazette of India dated the 19<sup>th</sup> December, 2003.

(iii) The Export of Dried Fish (Quality Control and Inspection) Amendment Rules, 2003 published in Notification No. S.O. 233 in Gazette of India dated the 31<sup>st</sup> January, 2004.

#### **4. Statements By Ministers**

**12.02 P.M.**

(i) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 12<sup>th</sup> July, 2004.

\*(ii) The Minister of Home Affairs made a statement regarding the dissolution of Arunachal Pradesh Legislative Assembly.

#### **5. MOTION FOR ELECTION TO THE CENTRAL SILK BOARD**

Shri Shankersinh Vaghela moved the following motion :-

“That in pursuance of section 4 (3)(c) of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act.”

The motion was adopted.

#### **6. MOTION REGARDING THE FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

Shri Ghulam Nabi Azad moved the following motion:-

“That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 7<sup>th</sup> July, 2004.”

The motion was adopted.

#### **7. Submissions by Members**

To the submission made by Shri Basudeb Acharia regarding release of the report on Tehelka Tapes by Forensic Laboratory, London, Shri Pranab Mukherjee responded.

*(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2. 04 P.M.)*

**2.05 P.M.**

#### **8. The Budget (Railways) –2004-2005; Demands for Grants on Account (Railways)-2004-2005**

Time Allotted: 10 Hrs.

Time Taken: 5 Hrs. 06 Mts.

Balance: 4 Hrs. 54Mts.

Combined discussion on the following items of business continued-

- (i) General Discussion on the Budget (Railways) – 2004-2005;
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways)-2004-2005

The following members took part in the debate:-

1. Shri Bhuvaneshwar Prasad Mehta
- #2. Shri Srinivas Dadasaheb Patil
3. Shri Manvendra Singh
4. Dr. Laxminarayan Pandeya
5. Smt. M.S.K. Bhavani Rajentiran
6. Shri Ram Kripal Yadav

The discussion was not concluded.

**3.30 P.M.**

#### **9. PRIVATE MEMBERS' BILLS - INTRODUCED**

- (1) The Constitution (Amendment) Bill, 2004 (Insertion of new article 21B) by Shri Basudeb Acharia
- (2) The Prevention of Terrorism (Repeal) Bill, 2004 by Shri C.K. Chandrappan.
- (3) The Abolition of Capital Punishment Bill, 2004 by Shri C.K. Chandrappan.
- (4) The Constitution (Amendment) Bill, 2004 (Amendment of article 155) by Shri C.K. Chandrappan.
- (5) The Constitution (Amendment) Bill, 2004 (Insertion of new article 16A) by Shri C.K. Chandrappan.
- (6) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2004 (Amendment of the Schedule) by Shri Basudeb Acharia.
- (7) The Constitution (Amendment) Bill, 2004 (Insertion of new article 16A) by Shri Basudeb Acharia.
- (8) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2004 (Amendment of the Schedule) by Shri Punnu Lal Mohale.
- (9) The Abolition of Child Labour in Hazardous Employment Bill, 2004 by Shri Bachi Singh Rawat.
- (10) The Compulsory Voting Bill, 2004 by Shri Bachi Singh Rawat.
- (11) The Government Servants (Declaration of Assets and Investigation) Bill, 2004 by Shri Bachi Singh Rawat.
- (12) The Constitution (Amendment) Bill, 2004 (Insertion of new article 16A) by Shri Basudeb Acharia.
- (13) The Victims of Natural Calamities (Rehabilitation and Financial Assistance) Bill, 2004 by Shri Suresh Chandel.
- (14) The Constitution (Amendment) Bill, 2004 (Insertion of new article 16A) by Shri Mohan Singh
- (15) The Representation of the People (Amendment) Bill, 2004 (Insertion of new Chapter IVA) by Shri Mohan Singh.
- (16) The University of Allahabad Bill, 2004 by Shri Mohan Singh.

3.43 P.M.

**10. Private Member's Resolution – Under consideration**

Shri S. Ajaya Kumar moved the following resolution:-

“Having regard to the fact that unemployment situation in the country has aggravated due to disinvestment, privatization of Public Sector Undertakings, downsizing of Government services and non-recruitment in Government Departments which has adversely affected the weaker sections particularly SC/STs and backward communities, this House urges upon the Government to take immediate steps for reservation in employment in favour of persons belonging to the Scheduled Castes, Scheduled Tribes and socially and educationally backward classes in private sector also.”

The following members took part in the debate:-

- (1) Shri Mohan Singh
- (2) Prof. Rasa Singh Rawat
- (3) Shri C.K. Chandrappan
- (4) Shri Ramdas Athawale
- (5) Shri Varkala Radhakrishnan
- (6) Prof. M. Ramadoss
- (7) Shri Devendra Prasad Yadav
- (8) Shri N.N. Krishna Das
- (9) Shri Babu Rao Midiyam
- (10) Shri W. Wangyuh
- (11) Shri P. Karunakaran
- (12) Dr. Sebastian Paul
- (13) Shri Faggan Singh Kulaste
- (14) Shri Virchandra Paswan

The discussion was not concluded.

6.01 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 12th July, 2004)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

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\* At 2.55 P.M.

#Written speech was laid on the Table

**LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Monday, July 12, 2004/Asadha 21, 1926 (Saka)**

**No. 13**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 81-83 were orally answered. Replies to Starred Question Nos. 84-100 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 652- 812 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:-

1. A copy of the Employees' State Insurance (General) (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. N-12/13/4/2003-P&D: in Gazette of India dated the 31<sup>st</sup> January, 2004 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.

2. A copy of the Notification No. S.O. 792 (Hindi and English versions) published in Gazette of India dated the 27<sup>th</sup> March, 2004 regarding inclusion of subject fields namely "Printing Technology" for Technician (Vocational) Apprentices and "Packaging Technology" for Technician Apprentices under the Apprentices Act, 1961 issued under section 2 of the said Act.

3.

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2002-2003.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2002-2003.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Ranchi Ashok, Bihar Hotel Corporation Limited, for the year 2001-2002.

(ii) Annual Report of the Ranchi Ashok, Bihar Hotel Corporation Limited, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2001-2002.

- (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2002-2003.
- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2002-2003.
- (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2002-2003.
- (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2002-2003.
- (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2004-2005.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Farms Corporation of India and the Department of Agriculture and Corporation, Ministry of Agriculture for the year 2004-2005.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2002-2003.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council

for Cooperative Training, New Delhi, for the year 2002-2003.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2002-2003.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2002-2003, together with Audit Report thereon.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2002-2003, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2002-2003.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17)(i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Cooperative Spinning Mills Limited, Mumbai, for the year 2002-2003.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Notification No. G.S.R. 43 (E) (Hindi and English versions) published in Gazette of India dated the 14<sup>th</sup> January, 2004 containing Corrigendum to the Notification No. G.S.R. 251 dated the 23<sup>rd</sup> June, 2003 issued under section 22 of the National Cooperative Development Corporation Act, 1962.

(20)(i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant Institute of Himalayan Environment and Development, Kosi-Katarmal, Almora, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Govind Ballabh Pant Institute of Himalayan Environment and Development, Kosi-Katarmal, Almora, for the year 2002-2003.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 2002-2003.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) .(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2004-2005.

(27) A copy of the Food Corporations (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 342 (E) in Gazette of India dated the 24<sup>th</sup> May, 2004 under sub-section (3) of section 44 of the Food Corporations Act, 1964.

#### **4. MOTION FOR ELECTION TO THE COCONUT DEVELOPMENT BOARD**

Shri Kantilal Bhuria on behalf of Shri Sharad Pawar moved the following motion:-

“That in pursuance of section 4(4) (e) of the Coconut Development Board Act, 1979 read with rule 4(1)(i) and (ii) of the Coconut Development Board Rules 1981, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

**12.02 P.M.**

#### **5. PERSONAL EXPLANATION UNDER RULE 357**

Shri George Fernandes made a Personal Explanation regarding certain remarks made against him by Sarvashri Raghunath Jha, Devendra Prasad Yadav and others in Lok Sabha on 6<sup>th</sup> and 7<sup>th</sup> July, 2004.

12.13 P.M.

#### **6. RULING BY THE SPEAKER REGARDING MAKING OF ALLEGATIONS**

The Speaker gave the following Ruling :-

**12.22 P.M.**

#### **7. Matters under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Smt. Daggubati Purandareswari regarding need to ensure increased public investment in agriculture and open the sector for direct foreign investment.
- (2) Shri Chandra Sekhar Sahu regarding need to take steps to solve the problem of scarcity of drinking water in Berhampur Parliamentary Constituency, Orissa.
- (3) Shri Eknath M. Gaikwad regarding need to provide reservations to Kashmiri migrants in jobs and admissions to educational institutions.
- (4) Shri Lalit Mohan Suklabaidya regarding need to extend Cell one mobile service of BSNL to Karimganj, Assam.
- (5) Shri Sushil Kumar Modi regarding need to check recurrent floods in Banka district of Bihar and ensure adequate relief measures to the affected people.
- (6) Shri Avinash Rai Khanna regarding need to provide financial assistance to the Government of Punjab to check the mysterious disease caused due to presence of selenium in the soil in Hoshiarpur Parliamentary Constituency.
- (7) Shri Tapir Gao regarding need to expedite the construction of the planned bridge over river Siang at Raneghat, Pasighat in East Siang



district of Arunachal Pradesh.

- (8) Shri Virendra Kumar regarding need to accord clearance to Beena River Irrigation Project in Sagar Parliamentary Constituency of Madhya Pradesh.
- (9) Shri Ramchandra Dome regarding need to improve the telecommunication services in rural areas, especially in Birbhum district, West Bengal.
- (10) Shri Ramji Lal Suman regarding need to ensure adequate supply of gas at economical rates to the glass industrial units in Ferozabad, U.P. with a view to make them viable.
- (11) Shri Tukaram Ganpatrao Renge Patil regarding need to construct a railway station at village Ganpur in Maharashtra.
- (12) Shri Prasanna Acharya regarding need to provide a financial package for revival of handloom industry in Orissa.
- (13) Shri M. Ramadass regarding need to advise the Union Territory Administration of Pondicherry to hold Panchayat elections at an early date.
- (14) Shri B. Vinod Kumar regarding need to provide adequate financial assistance to the Government of Andhra Pradesh for implementing schemes for the welfare of backward classes.
- (15) Smt. Ranjeet Ranjan regarding need to construct an Over-Bridge at railway crossing in Saharsa, Bihar.

**12.23 P.M.**

## **8. RESOLUTIONS**

- (i) Shri Lalu Prasad moved the following Resolution:-

"That this House do resolve that a Parliamentary Committee consisting of twelve Members of this House, to be nominated by the Speaker, be appointed to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-a-vis General Finance and to make recommendations thereon."

The Resolution was adopted.

- (ii) Shri Lalu Prasad moved the following Resolution:-

"That this House do recommend to the Rajya Sabha to agree to associate six Members from the Rajya Sabha with the Parliamentary Committee to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-a-vis the General Finance and to make recommendations thereon, and to communicate the names of the Members so appointed to this House."

The Resolution was adopted.

## **9. Submissions by Members**

12.26 P.M.

- (i) Regarding the flood situation in Bihar and Assam.

The following members made submissions regarding the flood situation in Bihar and Assam:-

- (1) Shri Sukdeo Paswan
- (2) Shri Devendra Prasad Yadav
- (3) Smt. Ranjeet Ranjan
- (4) Shri Nitish Kumar
- (5) Shri Sushil Kumar Modi

- (6) Shri Krip Chaliha
- (7) Shri Hemlal Murmu
- (8) Shri Sarbananda Sonowal
- (9) Shri Lalit Mohan Suklabaidya
- (10) Shri Priya Ranjan Dasmunsi

(ii) Regarding the plight of Dalit women in Madhya Pradesh and other parts of the country.

The following members made submissions regarding the plight of Dalit women in Madhya Pradesh and other parts of the country:-

- (1) Shri Ramji Lal Suman
- (2) Shri Ravi Prakash Verma
- (3) Shri Adhir Chowdhury
- (4) Shri Shivraj V. Patil

*(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.10 P.M.)*

## 2.13 P.M.

Discussion under Rule 193

**Time Taken : 4 Hrs. 25 Mts.**

Shri L.K. Advani raised a discussion regarding removal of Governors of four States on the basis of their ideology.

The following members took part in the debate: -

- (1) Shri Pawan Kumar Bansal
- (2) Mohammed Salim
- (3) Prof. Ramgopal Yadav
- (4) Shri Devendra Prasad Yadav
- (5) Shri Sukhdev Singh Dhindsa
- (6) Shri Santosh Gangwar
- (7) Shri S.V. Kishore Chandra Deo
- (8) Shri Chandrakant Khaire
- (9) Prof. M. Ramadoss
- (10) Shri Mohan Singh
- (11) Shri Bhartruhari Mahtab
- (12) Shri C.K. Chandrappan
- (13) Dr. Jagannath Manda
- (14) Shri Ramdas Athawale
- (15) Shri Asaduddin Owaisi

Shri Shivraj V. Patil replied to the debate.

6.38 P.M.

**G.C. MALHOTRA,**

*Secretary-General.*

## LOK SABHA

Bulletin-Part I

### (Brief Record of Proceedings)

Tuesday, July 13, 2004/Asadha 22, 1926 (Saka)

No. 14

11.00 A.M.

#### 1. Obituary References

The Speaker made references to the passing away of Shri Ram Kinkar, a member of Sixth and Seventh Lok Sabhas, Shri Daulat Mal Bhandari, a member of First Lok Sabha and Shri Vitthal Baburao Tupe, a member of the Twelfth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.04 A.M.

#### 2. Questions

Starred Question No. ^101 was orally answered. Due to submissions made by members regarding drought situation in Maharashtra and need for a special financial package to the State and interruptions in the House, Starred Questions Nos. 102-121 put down in the order paper for the day, could not be called for oral answers. Therefore, these were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 813-949 would be printed in the official report for the day.

#### 3 Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2004-2005.
- (2) Memorandum of Understanding between the Sponge Iron India Limited and the Ministry of Steel for the year 2004-2005.
- (3) Memorandum of Understanding between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 2004-2005.

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2001-2002, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Capital Region Planning Board, New Delhi, for the year 2001-2002.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the 33<sup>rd</sup> Annual Assessment Report (Hindi and English versions) regarding progress for accelerating the Spread and Development of Hindi and its progressive use for the various Official purposes of the Union and its implementation for the year 2001-2002.

(7) A copy of the Border Security Force, Combatised Head Constable (Ministerial) and Assistant Sub-Inspector (Steno) Recruitment Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 36 in Gazette of India dated the 28<sup>th</sup> January, 2004 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(i) The Central Industrial Security Force, Assistant Commandant (Junior Administrative Officer), Recruitment Rules, 2003 published in Notification No. G.S.R. 413 in Gazette of India dated the 29<sup>th</sup> November, 2003.

(ii) The Central Industrial Security Force Group "A" and "B" Civilian Gazetted Posts Recruitment (Amendment) Rules, 2004 published in Notification No. G.S.R. 155 (E) in Gazette of India dated the 28<sup>th</sup> February, 2004.

(9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth, Tenth, Eleventh, Twelfth and Thirteenth Lok Sabhas :-

#### **EIGHTH LOK SABHA**

- |      |                    |                          |
|------|--------------------|--------------------------|
| (i)  | Statement No. XLVI | Tenth Session, 1988      |
| (ii) | Statement No. XLVI | Thirteenth Session, 1989 |

#### **NINTH LOK SABHA**

- |       |                      |                      |
|-------|----------------------|----------------------|
| (iii) | Statement No. XLXIII | Second Session, 1990 |
|-------|----------------------|----------------------|

#### **TENTH LOK SABHA**

- |        |                      |                          |
|--------|----------------------|--------------------------|
| (iv)   | Statement No. LI     | First Session, 1991      |
| (v)    | Statement No. XLVII  | Third Session, 1992      |
| (vi)   | Statement No. XLIV   | Fourth Session, 1992     |
| (vii)  | Statement No. XXXVI  | Fifth Session, 1993      |
| (viii) | Statement No. XLIV   | Sixth Session, 1993      |
| (ix)   | Statement No. XL     | Eighth Session, 1993     |
| (x)    | Statement No. XXXIV  | Ninth Session, 1994      |
| (xi)   | Statement No. XXX    | Twelfth Session, 1994    |
| (xii)  | Statement No. XXXIII | Thirteenth Session, 1995 |
| (xiii) | Statement No. XXV    | Fifteenth Session, 1995  |

#### **ELEVENTH LOK SABHA**

- |       |                    |                      |
|-------|--------------------|----------------------|
| (xiv) | Statement No. XXXI | Fourth Session, 1997 |
| (xv)  | Statement NO. XXVI | Sixth Session, 1997  |

#### **TWELFTH LOK SABHA**

- |       |                     |                      |
|-------|---------------------|----------------------|
| (xvi) | Statement No. XXXII | Second Session, 1998 |
|-------|---------------------|----------------------|

(xvii) Statement No. XXVI	Third Session, 1998
(xviii) Statement No. XXVII	Fourth Session, 1999

### THIRTEENTH LOK SABHA

(xix) Statement No. XXVI	Second Session, 1999
(xx) Statement No. XXVI	Third Session, 2000
(xxi) Statement No. XXI	Fourth Session, 2000
(xxii) Statement No. XX	Fifth Session, 2000
(xxiii) Statement No. XIX	Sixth Session, 2001
(xxiv) Statement No. XVII	Seventh Session, 2001
(xxv) Statement No. XIV	Eighth Session, 2001
(xxvi) Statement No. XII	Ninth Session, 2002
(xxvii) Statement No. IX	Tenth Session, 2002
(xxviii) Statement No. VII	Eleventh Session, 2002
(xxix) Statement No. V	Twelfth Session, 2003
(xxx) Statement No. II	Thirteenth Session, 2003

- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2002-2003.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2002-2003.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (iii) Statement regarding Review( Hindi and English versions) by the Government of the working of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2002-2003.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2002-2003, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2002-2003.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (19) A copy each of the following Notifications (Hindi and English versions) under section 28 of the University Grants Commission Act, 1956:-
- (i) The University Grants Commission (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 published in Notification No. 52 in Gazette of India dated the 27<sup>th</sup> December, 2003.
  - (ii) The University Grants Commission (Admission to specified professional programme) Interim Regulations, 2003 published in Notification No. 2 in Gazette of India dated the 10<sup>th</sup> January, 2004.
- (20) A copy of the Notification No. 5 (Hindi and English versions) published in Gazette of India dated the 31<sup>st</sup> January, 2004 specifying the nomenclature of degrees mentioned in the Notification issued under sub-section (3) of section 22 of the University Grants Commission Act, 1956.
- (21) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution :-
- (i) Report of the Comptroller and Auditor General of India – Union Government (No. 1 of 2004) – Accounts of the Union Government for the year ended March, 2003.
  - (ii) Report of the Comptroller and Auditor General of India – Union Government (No. 2 of 2004) – Transaction Audit Observations for the year ended March, 2003.
  - (iii) Report of the Comptroller and Auditor General of India – Union Government (No. 3 of 2004) – Performance Appraisal for the year ended March, 2003.
  - (iv) Report of the Comptroller and Auditor General of India – Union Government (No. 4 of 2004) (Civil) – Autonomous Bodies for the year ended March, 2003.
  - (v) Report of the Comptroller and Auditor General of India – Union Government (No. 5 of 2004) – (Scientific Departments) for the year ended March, 2003.
  - (vi) Report of the Comptroller and Auditor General of India – Union Government (No. 6 of 2004) (Defence Services) – Army and Ordnance Factories for the year ended March, 2003.
  - (vii) Report of the Comptroller and Auditor General of India – Union Government (No. 7 of 2004) (Defence Services) – Air Force and Navy for the year ended March, 2003.
  - (viii) Report of the Comptroller and Auditor General of India – Union Government (No. 10 of 2004) (Indirect Taxes-Customs) for the year ended March, 2003.
  - (ix) Report of the Comptroller and Auditor General of India – Union Government (No. 11 of 2004) (Indirect Taxes- Central Excise and Service Tax) for the year ended March, 2003
  - (x) Report of the Comptroller and Auditor General of India – Union Government (No. 12 of 2004) (Direct Taxes) for the year ended March, 2003
  - (xi) Report of the Comptroller and Auditor General of India – Union Government (No. 13 of 2004) (Direct Taxes) – System Appraisals for the year ended March, 2003
  - (xii) Report of the Comptroller and Auditor General of India – Union Government (No. 14 of 2004) – Performance Appraisal for the year ended March, 2003.
  - (xiii) Report of the Comptroller and Auditor General of India – Union Government (No. 15 of 2004) – Performance Appraisal for the year ended March, 2003.
- (22) A copy of the Appropriation Accounts (Postal Services) – Union Government – for the year 2002-2003 (Hindi and English versions).
- (23) A copy of the Appropriation Accounts of the Defence Services – Union Government – for the year 2002-2003 (Hindi and English versions).
- (24) A copy of the Appropriation Accounts (Civil)- Union Government for the year 2002-2003 (Hindi and English versions).
- (25) A copy of the Union Government - Finance Accounts for the year 2002-2003 (Hindi and English versions).

- (26)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2002-2003, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2002-2003.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

#### 4. MOTIONS FOR ELECTIONS TO COMMITTEES

- (I) Shri Ghulam Nabi Azad moved the following motion:-

“That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30<sup>th</sup> April, 2005”.

The motion was adopted.

- (ii) Shri Ghulam Nabi Azad moved the following motion:-

“That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30<sup>th</sup> April, 2005”.

The motion was adopted.

- (iii) Shri Ghulam Nabi Azad moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Accounts of the House for the term ending on the 30<sup>th</sup> April, 2005 and do communicate to this House the names of the members so nominated by Rajya Sabha”.

The motion was adopted.

- (iv) Shri Ghulam Nabi Azad moved the following motion:-

“That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 312 B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30<sup>th</sup> April, 2005”.

The motion was adopted.

- (v) Shri Ghulam Nabi Azad moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Undertakings of the House for the term ending on the 30<sup>th</sup> April, 2005 and do communicate to this House the names of the members so nominated by Rajya Sabha”.

The motion was adopted.

- (vi) Shri Ghulam Nabi Azad moved the following motion:-

“That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 331 B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30<sup>th</sup> April, 2005”.

The motion was adopted.



(vi) Shri Ghulam Nabi Azad moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha for being associated with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term ending on the 30<sup>th</sup> April, 2005 and do communicate to this House the names of the members so nominated by Rajya Sabha”.

The motion was adopted.

#### **5. MOTION FOR ELECTION TO THE COURT OF THE UNIVERSITY OF DELHI**

Shri Arjun Singh moved the following motion:-

“That in pursuance of statute 2(1)(xix) and (3) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi, subject to the other provisions of the Statutes. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University.”

The motion was adopted.

#### **6. MOTION FOR ELECTION TO THE ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY**

Shri Ghulam Nabi Azad moved the following motion :-

“That in pursuance of section 5(2) (h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority for a term of four years, subject to the other provisions of the said Act.”

The motion was adopted.

#### **7. MOTION FOR ELECTION TO THE RAJGHAT SAMADHI COMMITTEE**

**Shri Ghulam Nabi Azad moved the following motion :-**

“That in pursuance of section 4(1) (d) of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act.”

The motion was adopted.

#### **8. MOTION FOR ELECTION TO THE COURT OF THE ALIGARH MUSLIM UNIVERSITY**

Shri Arjun Singh moved the following motion :-

“That in pursuance of clauses 1 (xxiv) and 2 of statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University and shall hold office for a term of three years.”

The motion was adopted.

#### **9. MOTION FOR ELECTION TO THE COMMITTEE ON OFFICIAL LANGUAGE**

Shri Manikrao Gavit on behalf of Shri Shivraj V. Patil moved the following motion:-

“That in pursuance of section 4(2) of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from

among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with section 4(3) of the said Act.”

The motion was adopted.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.15 P.M. and re-assembled at 2.00 P.M.)*

#### **10. Matters Under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri S.P.Y. Reddy raised a matter regarding need to help farmers of Rayalseema and Telangana regions of Andhra Pradesh in setting up rain water harvesting techniques for irrigation.
- (2) Shri Alok Kumar Mehta raised a matter regarding need to undertake repair work on the National Highway between Paswan Chowk and Musarigharari *via* Jandaha in Hajipur, Bihar and also strengthen the bridges on Baya and Noon rivers.
- (3) Shri Avtar Singh Bhadana regarding need to solve the problems being faced by farmers in Faridabad and Mewat regions in Haryana owing to inadequate irrigation facilities.
- (4) Shri Dinsha J. Patel regarding need to take steps to strengthen the working of Co-operative Banks in Gujarat.
- (5) Shri J.M. Aaron Rashid regarding need to depute a central medical team to visit Andipetti area of Periakulam Parliamentary Constituency in Tamil Nadu to study the diseases prevalent there owing to unsafe drinking water.
- (6) Shri Pankaj Choudhary regarding need to construct embankments on rivers in Maharajganj, Uttar Pradesh with a view to protect it from flood water of rivers originating from Nepal.
- (7) Shri Thawar Chand Gehlot regarding need to construct a by-pass at Shajapur and four-lane the road between Shajapur and Dewas in Madhya Pradesh.
- (8) Shri Ananta Nayak regarding need to upgrade and improve the condition of road between Sukinda and Dubri crossing and four-lanning the road between Panikoili and Barbil in Orissa as a part of the ongoing National Highway Project in the State
- (9) Shri Bachi Singh Rawat regarding need to extend canteen and medical facilities to retired employees of para-military forces in the country.
- (10) Shri A.P. Abdullakutty regarding need to amend I.R.D.A. rules to provide insurance cover to small boat owners in the country particularly in Kerala.
- (11) Smt. P. Jayaprada Nahata regarding need to release funds to the Government of Uttar Pradesh for enabling settlement of dues to sugarcane growers in the State.
- (12) Shri Mahendra Prasad Nishad regarding need to ensure proper functioning of telephone services in Banda and Fatehpur districts of Uttar Pradesh.
- (13) Shri Shivaji Adhalrao Patil regarding need to conduct a fresh survey to assess the viability of constructing a rail line between Pune and Nasik in Maharashtra.
- (14) Shri Shriniwas Patil regarding need to include the proposal for a Tiger Project in Chandoli Wild Life Sanctuary in the Tenth Five Year Plan.
- (15) Shri Bir Singh Mahato regarding need to set up an H.P.T. centre in Ajaddhya Hill Station in Purulia district, West Bengal.

*( Due to interruptions in the House Lok Sabha adjourned at 2.04 P.M. and re-assembled at 3.00 P.M.)*

3.13 P.M.

**11. The Budget (Railways) –2004-2005; Demands for Grants on Account (Railways)-2004-2005**

Time Taken: 10 Hrs. 19 Mts.

Combined discussion on the following items of business continued-

- (i) General Discussion on the Budget (Railways) – 2004-2005;
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways)-2004-2005

The following members took part in the debate: -

- \*1. Shri M.M. Pallam Raju
  - \*2. Dr. Jagannath Manda
  - \*3. Shri Chandra Sekhar Sahu
  - \*4. Dr. Sebastian Paul
  - \*5. Shri Francis K. George
  - \*\*6. Shri M. Shivanna
  - \*7. Shri Ravi Prakash Verma
  - \*8. Shri Bapu Hari Chaure
  - \*9. Smt. V. Radhika Selvi
  - \*10. Shri Bhupinder Singh Hooda
  - \*11. Shri P. Mohan
  - \*12. Shri P. Karunakaran
  - \*13. Shri A.V. Bellarmin
  - \*14. Shri Anwar Hussain
  - \*15. Shri Hemlal Murmu
  - \*16. Shri Santasri Chatterjee
  - \*17. Shri Basudeb Acharia
- 
- \*18. Shri Joachim Baxla
  - \*\*19. Chaudhary Lal Singh
  - \*20. Shri Lalit Mohan Suklabaidya

- \*21. Smt. Minati Sen
- \*22. Shri Abdullah Kutty
- \*23. Shri Tufani Saroj
- \*24. Smt. Pratibha Singh
- \*25. Prof. Chander Kumar
- \*26. Dr. Col. (Retd.) Dhani Ram Shandil
- \*27. Adv. Smt. P. Satheedevi
- \*28. Prof. K.M. Kader Mohideen
- \*29. Shri Nanendra Kumar Kushwah
- \*30. Shri Vijoy Krishna
- \*31. Shri Bir Singh Mahato
- \*32. Shri Sailendra Kumar
- \*33. Shri Lonappan Nambadan
- \*34. Prof. M. Ramadoss
- \*35. Smt. Sujatha
- \*36. Smt. Kiran Maheshwari
- \*37. Shri Sanat Kumar Mandal
- \*38. Dr. K.S. Manoj
- \*39. Shri Ganesh Singh
- \*40. Shri Srichand Kriplani
- \*41. Shri Chandra Mani Tripathi
- \*42. Prof. S.P. Singh Baghel
- \*43. Shri Ram Singh Kaswan
- \*44. Smt. Jyotirmoyee Sikdar
- \*45. Shri G. Karunakara Reddy
- \*46. Shri S. Mallikarjuniah

\*47. Shri Alkesh Das

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\*48. Shri Bhanwar Singh Dangwas

\*49. Shri S.K. Kharventhan

\*50. Shri Rupchand Pal

\*51. Shri Hannan Mollah

\*52. Shri Shafiqur Rahman

\*52A. Shri Sita Ram Singh

\*\*53. Shri Veer Chand Paswan

54. Shri Madhusudan Mistry

55. Prof. Rasa Singh Rawat

56. Dr. Rajesh Mishra

\*57. Shri Sita Ram Yadav

\*58. Shri Lakshman Seth

59. Smt. Tejeshwini See Ramesh

60. Smt. Kalpna Ramesh Narhire

61. Shri Suresh Kurup

62. Shri Mohan Singh

63. Kum. Mohbooba Mufti

\*64. Shri Harishchandra Chavan

65. Smt. Maneka Gandhi

66. Shri Prabodh Panda

67. Shri Abdul Rashid Shaheen

\*68. Shri Sunil Khan

\*69. Shri Subhash Deshmukh

\*70. Shri Suresh Chandel

\*71. Shri Pushp Jain

\*72. Shri Chandrabhan Singh

- \*73. Shri N.S.V. Chitthan
  - 74. Shri Brajesh Pathak
  - \*75. Smt. D. Purundeshwari
  - 76. Shri Alok Kumar Mehta
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- \*77. Shri G.M. Siddeswara
- \*78. Shri P.C. Goddigouder
- 79. Shri Bikram Keshari Deo
- \*80. Shri Amitava Nandy
- \*81. Dr. M. Baburao
- \*82. Shri Hari Singh Rathore
- \*83. Shri Mahesh Kanodia
- \*84. Shri Swadesh Chakraborty
- 85. Shri Mohan Jena
- \*86. Shri Lal Mani Prasad
- \*87. Shri Rajaram Pal
- 88. Shri L. Ganeshan
- \*89. Mohd. Muqueem
- 90. Smt. Ranjeet Ranjan
- 91. Shri P.C. Thomas
- 92. Shri J.M. Aaron Rashid
- \*93. Shri S. Ajaya Kumar
- \*94. Shri Bhartruhari Mahtab
- 95. Shri Kishan Singh Sangwan
- \*96. Shri Manjunath Kunnur
- \*97. Shri Dhan Singh Rawat
- 98. Shri Paras Nath Yadav

99. Shri N.Y. Hanumanthappa

100. Shri Ganesh Prasad Singh

\*101. Shri Anil Basu

\*102. Shri Samik Lahiri

103. Shri Subrata Bose

\*104. Dr. Sujan Chakraborty

105. Shri Aruna Kumar Vundavalli

106. Shri Avinash Rai Khanna

107. Shri Asaduddin Owaisi

108. Dr. Arun Kumar Sarma

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109. Dr. Ramkrishna Kusmaria

110. Shri Vijay Kumar Khandelwal

111. Shri Nikhil Kumar Choudhary

112. Shri Bhanu Pratap Singh Verma

113. Shri Varkala Radhakrishnan

114. Shri Punnu Lal Mohale

115. Dr. Karan Singh Yadav

116. Shri Subhash Maharia

117. Shri Prahlad Joshi

118. Shri Jai Prakash

119. Shri Rakesh Singh

120. Shri Ramdas Athawale

121. Shri Kharabela Swain

122. Shri Suresh Prabhu

123. Dr. Satyanarayan Jatiya

124. Shri S.P. Goel

\*125. Shri Chandra Bhushan Singh

126. Smt. Karuna Shukla

\*127. Shri Pradeep Gandhi

\*128. Shri Krishna Murari Moghe

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The discussion was not concluded.

**#12. Statement by the Prime Minister**

The Prime Minister made a statement regarding the latest developments pertaining to the sharing of water by Panjab, Haryana, Rajasthan and Himachal Pradesh.

8.38 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14<sup>th</sup> July, 2004)*

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**G.C. MALHOTRA,**  
***Secretary-General.***

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^^At 11.37 A.M.

\* Written speeches were laid on the Table.

\*\* He also laid some portion of his written speech.

# At 3.45 P.M.



**LOK SABHA**

**Bulletin-Part I  
(Brief Record of Proceedings)**

**Wednesday, July 14, 2004/Asadha 23, 1926 (Saka)**

**No. 15**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 122-124 were orally answered. Replies to Starred Question Nos. 125-141 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 950 –1008 and 1010-1126 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table :-

**4. MOTION FOR ELECTION TO THE NATIONAL SHIPPING BOARD**

Shri T.R. Baalu moved the following motion: -

**"That in pursuance of section 4 (2)(a) of the Merchant Shipping Act, 1958 read with rule 3 of the National Shipping Board Rules, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act and the rules made thereunder."**

The motion was adopted.

**5. Submissions by Members**

Reported ban imposed by the Government of France on wearing of turbans by Sikhs in schools and other places.

The following members made submissions the reported ban imposed by the Government of France on wearing of turbans by Sikhs in schools and other places:-

Shri Sukhdev Singh Dhindsa

Shri Anant Gangaram Geete

Shri Vijay Kumar Malhotra

Shri Pawan Kumar Bansal

Shri Ghulam Nabi Azad

**12.45 P.M.**

**6. The Budget (Railways) –2004-2005; Demands for Grants on Account (Railways)-2004-2005**

**Time Taken: 11 Hrs. 30 Mts.**

Combined discussion on the following items of business continued-

**General Discussion on the Budget (Railways) – 2004-2005;**

## **Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways)-2004-2005**

The following members took part in the debate:-

- \* (1) Shri Girdhari Lal Bhargava
- \* (2) Shri Santosh Gangwar
- \* (3) Shri Bachi Singh Rawat
- (4) Shri Sarbananda Sonowal
- \* (5) Shri K.C. Singh 'Baba'
- \* (6) Shri T.K. Hamza
- \* (7) Shri Sukhdev Singh Dhindsa
- \* (8) Shri Tukaram Ganpat Rao Renge Patil
- \* (9) Shri Anirudh Prasad alias Sadhu Yadav
- \* (10) Smt. Manorama Madhavraj

Shri Lalu Prasad replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amount shown under column 4 of printed List of Demands for Grants on Account (Railways) for 2004-2005, were voted in full.

### **7. Government Bill - Introduced**

The Appropriation (Railways) Vote on Account No. 2 Bill, 2004

### **8. Government Bill – Passed**

The Appropriation (Railways) Vote on Account No. 2 Bill, 2004

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

*(Lok Sabha adjourned at 1.56 P.M. and re-assembled at 3.00 P.M.)*

#### **9. Matters Under Rule 377**

1. Shri Madhusudan Mistry raised a matter regarding need to sanction the requisite amount to extend the Kapadvanj – Modasa broad gauge railway line in Western Railway Division to Shamlaji road.
2. Shri Adhir Chowdhury raised a matter regarding need to ensure protection and conservation of sites of historic importance in Murshidabad district, West Bengal.
3. Shri Kavuru Samba Siva Rao raised a matter regarding need for Central assistance in tackling the problems being faced by the farming community in Andhra Pradesh.
4. Shri Yogi Aditya Nath raised a matter regarding need to set up the proposed centre of All India Institute of Medical Sciences at Gorakhpur, U.P.
5. Shri G.M. Siddeswara raised a matter regarding need to release full share of Gram Panchayat funds for enabling effective implementation of developmental works.
6. Shri Bikram Keshari Deo raised a matter regarding need to provide financial assistance to the Government of Orissa for enabling early completion of the upper Indravati Multipurpose Hydro Power Project in Kalahandi district.
7. Smt. Manorama Madhavraj raised a matter regarding need to enforce regulations to prevent discharge of pollution causing effluents into the marine waters of Dakshina Kannada area of Karnataka.
8. Shri Amitava Nandy raised a matter regarding need to provide better facilities to railway hawkers in West Bengal.
9. Shri Chandra Pal Singh Yadav raised a matter regarding need to provide compensation to the displaced land owners of Rajghat Dam Project in Jhansi Parliamentary Constituency, U.P.
10. Shri Sanat Kumar Mandal raised a matter regarding need to provide grants to the Government of West Bengal to undertake repair work of the damaged embankments in the Sunderbans.
11. Shri Ramdas Athawale raised a matter regarding need to take steps to ameliorate the condition of SCs/ STs in the country.

12. Smt. Jayaben B. Thakkar raised a matter regarding need to reduce the custom duty applicable to the ship breaking industry.

**3.18 P.M.**

**10. The General Budget – 2004-2005**

**Time Allotted: 12 Hrs.**

**Time Taken: 2 Hrs. 33 Mts.**

**Balance: 9 Hrs. 27 Mts.**

General discussion on the Budget (General) for 2004-2005 commenced.

The following members took part in the debate:-

Shri Vijay Kumar Malhotra

Shri Kavuru Samba Siva Rao

Shri Rupchand Pal

Shri Mohan Singh (speech unfinished)

The discussion was not concluded.

**5.59 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 15<sup>th</sup> July, 2004)*

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**G.C. MALHOTRA,  
Secretary-General.**

\* Written speeches were laid on the Table.

## LOK SABHA

Bulletin-Part I

### (Brief Record of Proceedings)

Thursday, July 15, 2004/Asadha 24, 1926 (Saka)

No. 16

11.00 A.M.

#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for answers. Starred Questions Nos. 142-161 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1127-1356 would be printed in the official report for the day.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.14 A.M. and re-assembled at 12 Noon)*

#### 2. Papers Laid on the Table

The following papers were laid on the Table:-

A copy each of the following papers (Hindi and English versions) :-

- (1) Memorandum of Understanding between the Bharat Earth Movers Limited and the Department of Defence Production, Ministry of Defence, for the year 2004-2005.
- (2) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 2004-2005.
- (3) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2004-2005.
- (4) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2004-2005.
- (5) A copy of the Railway Protection Force (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 312 (E) in Gazette of India dated the 13<sup>th</sup> May, 2004 under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.
- (6) A copy each of the following papers (Hindi and English versions);-
  - (i) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2004-2005.
  - (ii) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2004-2005.
  - (iii) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2004-2005.
  - (iv) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2004-2005.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting, for the year 2004-2005.

(8) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2004-2005.
- (ii) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2004-2005.
- (iii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2004-2005.
- (iv) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2004-2005.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :-

- (i) G.S.R. 146 (E) published in Gazette of India dated the 27<sup>th</sup> February, 2004 directing that the programme of sale of ethanol blended petrol may be kept in abeyance in the Chittore and Nellore districts of Andhra Pradesh, the State of Tamil Nadu and the Union Territory of Pondicherry till further orders.
- (ii) S.O. 521 (E) published in Gazette of India dated the 22<sup>nd</sup> April, 2004 making certain amendments in the Notification No. G.S.R. 46(E) dated the 1<sup>st</sup> January, 2004.
- (iii) S.O. 522 (E) published in Gazette of India dated the 23<sup>rd</sup> April, 2004 directing that the programme of sale of ethanol blended petrol be implemented in the districts mentioned in the Notification in the State of Tamil Nadu in phased manner, starting from the 14<sup>th</sup> April, 2004 and stretching upto the 14<sup>th</sup> May, 2004.

(10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2004-2005.

(11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2004-2005.

(12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 2002-2003.
- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2002-2003.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2002-2003 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2002-2003.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2002-2003.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

### **3. Statement by Minister**

The Minister of Home Affairs laid on the Table a copy of the statement (Hindi and English versions) regarding “Shri Amarnathji Yatra-2004”.

### **4. Demands for Excess Grants (General)- 2001-2002**

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2001-2002.

### **5. Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Mallipudi Mangapati Pallam Raju regarding need to fund schemes for effective utilization of Godavari river water in Andhra Pradesh.
- (2) Shri M. Anjan Kumar Yadav regarding need to classify Hyderabad as Category ‘A’ city.
- (3) Shri S.K. Kharventhan regarding need to check the pollution caused due to discharge of industrial effluents into Noyyal River, Tamil Nadu.
- (4) Smt. Krishna Tirath regarding need to roll back the retirement age of Government employees from 60 years to 58 years and provide employment to one of the dependents of the retiring Government servants.
- (5) Shri Shishupal Natthu Patle regarding need to provide houses under rural development project to the people displaced by floods caused by the Venganga River in Bapera village of Bhandara Parliamentary Constituency, Maharashtra.
- (6) Shri Subhash Sureshchandra Deshmukh regarding need to set up Textile parks and to reopen the closed textile mills in Solapur Parliamentary Constituency, Maharashtra.
- (7) Smt. Neeta Patoria regarding need to set up a station of All India Radio at Seoni, Madhya Pradesh.
- (8) Dr. Satyanarayan Jatiya regarding need to formulate a time bound programme for the development of roads in the rural areas of the country.



- (9) Shri P.Mohan regarding need to allocate Rs.96 crore to expedite the doubling of the Madurai-Dindigul rail line.
- (10) Shri Rajendra Kumar regarding need to provide better amenities at Haridwar railway station, Uttaranchal.
- (11) Shri Anirudh Prasad *alias* Sadhu Yadav regarding need to modernize the aerodrome at Gopalganj, Bihar
- (12) Shri Bhal Chandra Yadav regarding need to take remedial steps to check the erosion caused by rivers in Khalilabad Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Prabhunath Singh regarding need to release funds for the Maharajganj-Mashrak rail line and to extend the rail line upto Permanandpur in Bihar.
- (14) Shri E. Ponnuswamy regarding need to devise an appropriate plan to provide the basic amenities of potable drinking water and road connectivity in the villages of Chidambaram Parliamentary Constituency, Tamil Nadu.
- (15) Dr. Arun Kumar Sarma regarding need to allocate adequate funds for completing the planned projects of building a bridge across Lohit and Khaboli rivers and strengthening the NLK link road in Assam.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.07P.M. and re-assembled at 2. 00 P.M.)*

***(Due to continued interruptions in the House, Lok Sabha adjourned at 2. 20 P.M. and re-assembled at 3 P.M.)***

## **6. Panel of Chairmen**

The Speaker announced that he had, under rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated the following members on the Panel of Chairmen:-

- (1) Shri Pawan Kumar Bansal
- (2) Shri Giridhar Gamang
- (3) Smt. Sumitra Mahajan
- (4) Shri Ajay Maken
- (5) Dr. Laxminarayan Pandeya
- (6) Shri Balasaheb Vikhe Patil
- (7) Shri Varkala Radhakrishnan
- (8) Shri Arjun Charan Sethi
- (9) Shri Manabendra Shah
- (10) Shri Devendra Prasad Yadav.

*(Due to interruptions in the House, Lok Sabha adjourned for the day)*

3.02 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 16<sup>th</sup> July, 2004)*

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G.C. MALHOTRA,  
**Secretary-General.**

# Bulletin-Part I

(Brief Record of Proceedings)

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**Friday, July 16, 2004/Asadha 25, 1926 (Saka)**

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**No. 17**

**11.00 A.M.**

**1. Submission by Member**

To the submission made by Shri Vijay Kumar Malhotra on the reported filing of a petition by the Government in the Supreme Court regarding implementation of the Sutlej Yamuna Link agreement, Shri Pranab Mukherjee responded.

**11.01 P.M.**

**2. Starred Questions**

Starred Question Nos. 162-165 were orally answered.  
Replies to Starred Question Nos. 166-181 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 1357-1534 were laid on the Table.

**4. Statements by Ministers**

**12 Noon**

(i) The Minister of Home Affairs laid on the Table a copy each of the following statements (Hindi and English versions):-

(1) Regarding flood situation in Bihar and Assam; and

(2) Regarding rape of three dalit women in Madhya Pradesh.

**12.31 P.M.**

(ii) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 19<sup>th</sup> July, 2004.

12.01

**5. Papers Laid on the Table**

The following papers were laid on the Table –

12.03 P.M.

**6. Personal Explanation Under Rule 357**

Shri Nitish Kumar made a personal explanation regarding certain remarks made against him by Shri Lalu Prasad, Minister of Railways in Lok Sabha on the 14<sup>th</sup> July, 2004.

12.40 P.M.

**7. MOTION REGARDING CONSTITUTION OF THE JOINT COMMITTEE ON OFFICES OF PROFIT**

Shri Hansraj Bhardwaj moved the following motion:-

“That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote:

That the functions of the Joint Committee shall be-

- (i) to examine the composition and character of all existing “committees” [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all “committees” that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the “committees” examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise.

both That the Joint Committee shall, from time to time, report to Houses of Parliament in respect of all or any of the

aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint

Committee and to communicate to this House the names of the Members to be appointed by the

Rajya Sabha to the Joint Committee.”

The motion was adopted.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.19 P.M.)

2.22 P.M.

8. The General Budget- 2004-2005

Time allotted: 12 Hrs.

Time Taken : 3 Hrs. 40 Mts.

Balance : 8 Hrs. 20 Mts.

The following items of business were taken up together: -

(i) General discussion on the Budget (General) for 2004-2005, continued

(ii) Demands for Grants on Account Nos. 1 to 34, 36, 37, 39 to 63, 65 to 73, 75, 76, 78 to 105 for 2004-2005.

The following members took part in the combined debate:-

(1) Shri Mohan Singh

- (2) Shri K.C. Palanisamy
- (3) Shri Suresh Prabhu
- (4) Shri P.K. Vasudevan Nair (speech unfinished)

The discussion was not concluded.

3.00 P.M.

#### **9. Reference by the Speaker**

The Speaker made a reference to the tragic fire accident at the Lord Krishna School at Kumbakonam, Thanjavur District, Tamil Nadu on 16 July, 2004 which resulted in the death of about 75 children and 3 teachers and injuries to about 30 persons.

Thereafter, the members stood in silence for a short while as a mark of respect to the memory of the departed.

3.30 P.M.

#### **10. Private Member's Resolution-Withdrawn**

Further discussion on the Resolution moved by Shri S. Ajaya Kumar on the 9<sup>th</sup> July, 2004 continued:-

“Having regard to the fact that unemployment situation in the country has aggravated due to disinvestment, privatization of Public Sector Undertakings, downsizing of Government services and non-recruitment in Government Departments which has adversely affected the weaker sections particularly SC/STs and backward communities, this House urges upon the Government to take immediate steps for reservation in employment in favour of persons belonging to the Scheduled Castes, Scheduled Tribes and socially and educationally backward classes in private sector also.”

The following members took part in the debate:-

- (1) Shri Madhusudan Mistry
- (2) Shri A. Krishnaswamy
- (3) Shri Ramji Lal Suman
- (4) Shri Prabodh Panda
- (5) Shri Lalit Mohan Suklabaidya
- (6) Shri Bhartruhari Mahtab
- (7) Shri Shailendra Kumar
- (8) Dr. Thokchom Meinya
- (9) Shri P. Rajendran
- (10) Dr. K.S. Manoj
- (11) Shri Mani Charenamei
- (12) Shri S.K. Kharventhan
- (13) Smt. P. Satheedevi
- (14) Shri T.K. Hamza
- (15) Shri Punnu Lal Mohale
- (16) Smt. Meira Kumar

Shri S. Ajaya Kumar replied to the debate.

The Resolution was withdrawn by leave of the House.

6.10 P.M.

#### 11. Private Member's Resolution-Under Consideration

Shri P.K. Vasudevan Nair moved the following Resolution:-

**"Taking into account the unprecedented crisis in agrarian sector, which has resulted in debt trap, unemployment and poverty of the farmers and agricultural workers and mass suicide by them, this House urges upon the Government to take adequate relief measures for the rehabilitation of the families of those who have**



**committed suicide and also to take effective debt relief measures along with measures to refinance the agrarian sector so that it again gets revitalised as the most important economic sector in the country.”**

His speech was not concluded

The discussion was not concluded

**6.11 P.M.**

(Lok Sabha adjourned till 11 A.M. on Monday, the 19<sup>th</sup> July, 2004)

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G.C. MALHOTRA,

***Secretary-General***

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# LOK SABHA

Bulletin-Part I

## (Brief Record of Proceedings)

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**Monday, July 19, 2004/Asadha 28, 1926 (Saka)**

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**No. 18**

**11.00 A.M.**

### **1. Obituary Reference**

The Speaker made reference to the passing away of Shri Ramchandra Veerappa, who was a sitting member of Lok Sabha.

As a mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House was adjourned for the day.

### **2. Questions**

As the House adjourned after Obituary Reference, Starred Questions could not be called for oral answers. Starred Question Nos. 182-201 put down in the Order Paper for the day were, therefore treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1535-1735 would be printed in the official report for the day.

**11.03 A.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20<sup>th</sup> July, 2004)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

## LOK SABHA

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### Bulletin-Part I

#### (Brief Record of Proceedings)

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Tuesday, July 20, 2004/Asadha 29, 1926 (Saka)

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No. 19

11.00 A.M.

#### 1. Questions

Starred Question No. \*202 was orally answered. Due to interruptions in the House, Starred Question Nos. 203-221 put down in the order paper for the day could not be called for oral answer. Therefore, these were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1736 -1880 would be printed in the official report for the day.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.40 A.M. and re-assembled at 12 Noon).*

\* At 12 Noon

#### 2. Papers Laid on the Table:-

The following papers were laid on the Table-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 2004-2005.
- (2) A copy each of the following papers (Hindi and English versions):-
  - (1) Detailed Demands for Grants of the Ministry of Consumer Affair, Food and Public Distribution for the year 2004-2005.
  - (2) Detailed Demands for Grants of the Ministry of Agriculture for the year 2004-2005.
- (3) A copy each of the following papers (Hindi and English versions):-
  - (1) Detailed Demands for Grants (Vol. I) of the Ministry of Home Affairs for the year 2004-2005.
  - (2) Detailed Demands for Grants (Vol. II) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 2004-2005.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Mineral Development Corporation Limited and the Ministry of Steel for the year 2004-2005.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2004-2005.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2002-2003.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2001-2002.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2002-2003.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Recruitment Regulations of Stenographers, Sr. Stenographers, LDC-cum-Typist (Hindi and English), Upper Division Clerks, Assistants, Welfare/Personnel Inspector, Manager (Sports), Assistant Manager (Sports), Game Supervisor and Games Attendant, Delhi Development Authority, 2003 (Hindi and English versions) published in Notification No. G.S.R. 932 (E) in Gazette of India dated the 8<sup>th</sup> December, 2003 under section 58 of the Delhi Development Authority Act, 1957 together with Corrigendum thereto published in Notification No. G.S.R. 57 (E) (in Hindi version only) dated the 21<sup>st</sup> January, 2004.
- (13) A copy of the Notification No. S.O. 997 (E) (Hindi and English versions) published in Gazette of India dated the 29<sup>th</sup> August, 2003 regarding addition of the Processing or Production of Fuel Gases (Coal Gas, Natural Gas and the like) in the First Schedule to the Industrial Disputes Act, 1947 issued under sub-section (1) of Section 40 of the said Act.
- (14) A copy of the Employees' State Insurance (Central) (2<sup>nd</sup> Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 172 (E) in Gazette of India dated the 4<sup>th</sup> March, 2004 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2004-2005.
- (17) A copy each of the following papers (Hindi and English versions):-
- (1) Detailed Demands for Grants of the Ministry of Small Scale Industries for the year 2004-2005.
  - (2) Detailed Demands for Grants of the Ministry of Agro and Rural Industries for the year 2004-2005.
- (18) A copy each of the following papers (Hindi and English versions):-
- (1) Detailed Demands for Grants of the Ministry of Development of North Eastern Region for the year 2004-2005.
  - (2) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2004-2005.
- (19) A copy of the following papers (Hindi and English versions):-
- (1) Detailed Demands for Grants of the Ministry of Shipping for the year 2004-2005.
  - (2) Detailed Demands for Grants of the Ministry of Road Transport and Highways for the year 2004-2005.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 2004-2005.
- (21) A copy of the Bureau of Energy Efficiency (Appointment of Secretary) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 362 (E) in Gazette of India dated the 16<sup>th</sup> July, 2004 under sub-section (1) of section 59 of the Energy Conservation Act, 2001.
- (22) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited and the Ministry of Power for the year 2004-2005.

- (23) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 2004-2005.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2002-2003.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2004-2005.
- (27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2004-2005.
- (28) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2004-2005.
- (29) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for the year 2004-2005.
- (30) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Conventional Energy Sources for the year 2004-2005.
- (31) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Employment and Poverty Alleviation for the year 2004-2005.
- (32)(i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organization, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organization, New Delhi, for the year 2002-2003.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Memorandum of Understanding (Hindi and English versions) between the Fertilizers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2004-2005.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 2002-2003.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2001-2002.

- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
  - (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (a)
    - (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1999-2000.
    - (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1999-2000, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b)
    - (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1996-1997.
    - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1996-1997, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c)
    - (i) Review by the Government of the working of the West Bengal Agro Industries Corporation Limited, Kolkata, for the year 2001-2002.
    - (ii) Annual Report of the West Bengal Agro Industries Corporation Limited, Kolkata, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d)
    - (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2002-2003.
    - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (38) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture, for the year 2004-2005.
- (40) A copy of the National Dairy Development Board (Enforcement of Claims) (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. DEL: NDDDB in Gazette of India dated the 26<sup>th</sup> April, 2004 under section 50 of the National Dairy Development Board Act, 1987.

(41) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 18 of the Citizenship Act, 1955:-

(i) The Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003 published in Notification No. G.S.R.937 (E) in Gazette of India dated the 10<sup>th</sup> December, 2003.

(ii) The Citizenship (Amendment) Rules, 2004 published in Notification No. G.S.R.168 (E) in Gazette of India dated the 1<sup>st</sup> March, 2004.

(42) A copy of the Border Security Force (General Duty Officers) Recruitment (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 234 (E) in Gazette of India dated the 31<sup>st</sup> March, 2004 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(43) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2001-2002, together with Audit Report thereon under sub-section (4) of section 34 of the Protection of Human Rights Act, 1993.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) A copy of the Consumer Protection (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R.175 (E) in Gazette of India dated the 5<sup>th</sup> March, 2004 under sub-section (1) of section 31 of the Consumer Protection Act, 1986.

(46)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2002-2003.

(47)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 2002-2003, alongwith Audited Accounts

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 2002-2003.

(48)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kozhikode, for the year 2002-2003.

(49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.

(50)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2001-2002.

- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (52)(i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the year 2002-2003.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (54)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2001-2002, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2001-2002.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56)(I) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2002-2003.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, New Delhi, for the year 2002-2003.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, New Delhi, for the year 2002-2003.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60)(i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2002-2003.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.



- (62)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2002-2003 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2002-2003.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (64)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2002-2003.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2002-2003.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (68)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2002-2003.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70)(i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2002-2003.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2002-2003.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

- (74) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2004-2005.
- (75) A copy of the Environment (Protection) Amendment Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 92 (E) in Gazette of India dated 3<sup>rd</sup> February, 2004 under section 26 of the Environment (Protection) Act, 1986.
- (76)(i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2002-2003.
- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 62 of Biological Diversity Act, 2002:-
- (i) The National Biodiversity Authority (Salary, Allowances and Conditions of Service of Chairperson and other Members) Rules, 2003 published in Notification No. G.S.R. 779 (E) in Gazette of India dated the 1<sup>st</sup> October, 2003.
- (ii) The Biological Diversity Rules, 2004 published in Notification No. G.S.R. 261 (E) in Gazette of India dated the 15<sup>th</sup> April, 2004.
- (79) A copy each of the following Notifications (Hindi and English versions) issued under sections 1 and 8 of the Biological Diversity Act, 2002:-
- (i) S.O. 1146 (E) published in Gazette of India dated the 1<sup>st</sup> October, 2003 appointing the 1<sup>st</sup> day of October, 2003 as date on which the Biological Diversity Act, 2002 shall come into force.
- (ii) S.O. 1147 (E) published in Gazette of India dated the 1<sup>st</sup> October, 2003 regarding establishment of the National Biodiversity Authority consisting of members mentioned therein on and from the 1<sup>st</sup> day of October, 2003.
- (iii) S.O. 497 (E) published in Gazette of India dated the 15<sup>th</sup> April, 2004 making certain amendments in the Notification No. S.O. 1147 (E) dated the 1<sup>st</sup> October, 2003.
- (iv) S.O. 753 (E) published in Gazette of India dated the 1<sup>st</sup> July, 2004 regarding appointing the 1<sup>st</sup> day of July, 2004 as date on which the certain sections of the Biological Diversity Act, 2002 shall come into force.

### **3. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 2004, passed by Lok Sabha on the 14<sup>th</sup> July, 2004.

### **4. Report of Rules Committee**

Shri N. Janardhana Reddy laid on the Table under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the First Report (Hindi and English versions) of the Rules Committee.

### **5. Motion under Rule 388 for Suspension of Rule 331**

Shri N. Janardhana Reddy moved the following motion:-

*"That this House do suspend part of rule 331 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for laying of the recommendations of the Rules Committee on the Table of the House for a period of seven days, to enable members to give notice of amendments to such recommendations together with the consequential provisions to this extent in rule 331(2) and (3), in their application to the First Report of the Rules Committee laid on the Table today."*

The motion was adopted.

### **6. Motion regarding First Report of the Rules Committee**

Shri N. Janardhana Reddy moved the following motion:-

*"That this House do agree with the First Report of the Rules Committee laid on the Table today."*

The motion was adopted.

#### **7. Presentation of Petition**

Shri Basudeb Acharia presented a petition signed by Shri P.K. Chaki, Secretary, FCI Pensioners' Association, Kolkata, regarding issue of orders for payment of pension and pensionary benefits w.e.f. 1.1.1997 to the Directorate of Food transferee employees retired from Food Corporation of India.

**12.11 P.M.**

#### **8. Matters Under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

1. Smt. Daggubati Prurandareswari regarding need to take steps to preview the programmes of private T.V. channels with a view to eliminating airing of objectionable and vulgar shows.
2. Shri S.K. Kharventhan regarding need to provide financial assistance to the Government of Tamil Nadu to solve the problem of scarcity of drinking water in Palani Parliamentary Constituency.
3. Shri Mallipudi Mangapati Pallam Raju regarding need to grant funds from the Sagar-Mela scheme for the development of Kakinada Port and its surroundings.
4. Shri Rayapati Sambasiva Rao regarding need to provide financial assistance to the Government of Andhra Pradesh for extending help to the adversely affected tobacco cultivators.
5. Shri Avinash Rai Khanna regarding need to look into the problem of increasing incidents of desertion of girls from Punjab married to Non-Resident Indians.
6. Shri Dushyant Singh regarding need to declare Rajasthan as a special category State and provide funds for its development.
7. Shri Ramswaroop Koli regarding need to conduct a fresh survey to identify people living Below Poverty Line in Rajasthan.
8. Shri Hansraj Gangaram Ahir regarding need to take steps to check the menace of Sickle Cell and Thalassemia diseases in Maharashtra.
9. Shri P. Mohan regarding need to set up an Information Technology Development Park at Madurai, Tamil Nadu.
10. Shri Rajnarayan *alias* Rajju Mahraj regarding need to provide financial assistance to the Government of Uttar Pradesh for development of tourism at Estate Charkhari in Mahoba.
11. Shri Anirudh Prasad *alias* Sadhu Yadav regarding need to send a Central team to Bihar to assess the damage caused by recent floods and provide relief to the affected people.

12. Shri Kamla Prasad Rawat regarding need to set up a Public Sector Indian National Gramin Bank for the benefit of rural people.
13. Shri C. Kuppusami regarding need to increase the pension payable to the retired employees under Workers' E.P.F. Pension Scheme.
14. Shri Tukaram Ganpatrao Renge Patil regarding need to undertake construction of Ahmednagar-Beed-Parli railway line via Sonpeth in Maharashtra.
15. Dr. C. Krishnan regarding need to ensure that the Tea estate workers and coolies of Valpareni hill area in Pollachi Parliamentary Constituency, Tamil Nadu are paid increased daily wages at Rs. 82 per day.

**12.34 P.M.**

**9.**

**The General Budget – 2004-2005**

Time Taken : 15 hrs.55 mts.

The following items of Business were taken up together:-

- (1) General discussion on the Budget (General) for 2004-2005, continued.
- (2) Demands for Grants on Account Nos. 1 to 34, 36, 37, 39 to 63, 65 to 73, 75, 76, 78 to 105 for 2004-2005 continued.
- (3) Demands for Excess Grants Nos. 12, 25 and 80 in respect of the Budget (General) for 2001-2002.

The following members took part in the combined debate:-

1. Shri P.K. Vasudevan Nair
2. Shri Harin Pathak
3. Shri Jyotiraditya Madhavrao Scindia
4. Shri Devendra Prasad Yadav
5. Shri Prasanna Acharya
6. Shri Brajesh Pathak
7. Shri Sukhdev Singh Dhindsa
8. Shri Rajiv Ranjan Singh 'Lalan'
9. Shri H.D. Devegowda
10. Shri P. Karunakaran
11. Maj. Gen. (Retd.) Bhuwan Chandra Khanduri, AVSM
12. Shri Ajay Maken
13. Shri Ramji Lal Suman
14. Shri Omar Abdullah
15. Shri Narendra Kumar Kushawaha
16. Shri E.G. Sugavanam
17. Shri S. Bangarappa

18. Shri Pawan Kumar Bansal
19. Prof. M. Ramadoss
20. Shri P.A. Sangma
21. Dr. Jagannath Manda
22. Shri Ram Kripal Yadav
23. Shri L. Ganeshan
24. Shri Kharabela Swain
25. Shri Madhusudan Mistry
26. Smt. Archana Nayak
27. Shri Shailendra Kumar
28. Dr. Rattan Singh Ajnala
29. Shri Prakash Paranjpe
30. Shri Mitrasen Yadav
31. Smt. Karuna Shukla
32. Shri Alok Kumar Mehta
33. Shri Lonappan Nambadan
34. Dr. Arun Kumar Sarma
35. Shri Bir Singh Mahato
36. Shri Joachim Baxla
37. Shri Ratilal Kalidas Varma
38. Shri R. Prabhu
39. Shri Paras Nath Yadav
40. Ms. Mehbooba Mufti
41. Shri Bhanwar Singh Dangawas
42. Shri Jai Prakash
43. Shri Lal Mani Prasad
44. Smt. Pratibha Singh
45. Shri Suresh Chanabasappa Angadi
46. Shri Asaduddin Owaisi
47. Shri Ramdas Athawale
48. Shri Pradeep Gandhi
49. Shri Anwar Hussain
- \*\*50. Shri W. Wangyuh Konyak
51. Dr. Col.(Retd.) Shri Dhani Ram Shandil
52. Dr. Sebastian Paul
- \*\*53. Shri Santosh Gangwar

54. Shri K. Francis George

\*\*55. Prof. K.M. Kader Mohideen

56. Shri Lalit Mohan Suklabaidya

57. Shri Suravaram Sudhakar Reddy

58. Prof. Chander Kumar

\*\*59. Shri G. Karunakara Reddy

\*\*60. Shri Manjunath Kunnur

61. Shri Manoranjan Bhakta

62. Dr. K.S. Manoj

63. Shri Harisinh Chavda

64. Dr. Karan Singh Yadav

65. Shri Tathagata Satpathy

66. Shri S.K. Kharventhan

*The discussion was not concluded.*

**\*10. Statement By Minister**

The Minister of Human Resource Development made a statement regarding the decisions taken by the Executive Committee of the NCERT on the report of the Panel of eminent Historians on the textbooks of History.

**00.53 A.M. (21.7.2004)**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21<sup>st</sup> July, 2004)*

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**G.C. MALHOTRA,**

**Secretary-General.**

**\*At. 4.57 P.M.**

**\*\* They also laid some portion of their written speeches.**

**LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Wednesday, July 21, 2004/Asadha 30, 1926 (Saka)**

**No. 20**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 222 – 225 were orally answered. Replies to Starred Question Nos. 226 – 241 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 1881 – 2070 were laid on the Table.

12 Noon

**3. Statement by the Prime Minister**

The Prime Minister made a statement regarding the drought situation in Maharashtra.

**4. Papers Laid on the Table**

The following papers were laid on the Table :-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 2004-2005.

(2)(i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2002-2003 together with Audit Report thereon under sub-section (4) of section 17 of the Coir Industry Act, 1953.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Coir Board, Kochi, for the year 2002-2003.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2004-2005.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R. 87 (E) published in Gazette of India dated the 30<sup>th</sup> January, 2004 approving the Paradip Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 2004.

(ii) G.S.R. 99(E) published in Gazette of India dated the 4<sup>th</sup> February, 2004 approving the Madras Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 2004.

(iii) G.S.R. 173 (E) published in Gazette of India dated the 4<sup>th</sup> March, 2004 approving the Mormugao Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2004.

(iv) G.S.R. 188 (E) published in Gazette of India dated the 11<sup>th</sup> March, 2004 approving the Madras Port Trust Employees (Appointment, Promotion, etc.) Amendment Regulations, 2004.

- (v) G.S.R. 221 (E) published in Gazette of India dated the 26<sup>th</sup> March, 2004 approving the Visakhapatnam Port Trust Employees (Leave) Amendment Regulations, 2004.
- (vi) G.S.R. 222 (E) published in Gazette of India dated the 26<sup>th</sup> March, 2004 approving the Mumbai Port Trust Employees (Allotment and Occupancy of Residence) Amendment Regulations, 2004.
- (vii) G.S.R. 223 (E) published in Gazette of India dated the 26<sup>th</sup> March, 2004 approving the Kolkata Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 2004.
- (viii) G.S.R. 224 (E) published in Gazette of India dated the 26<sup>th</sup> March, 2004 approving the Madras Port Trust Employees' (Appointment, Promotion, etc.) Amendment Regulations, 2004.
- (ix) G.S.R. 237 (E) published in Gazette of India dated the 31<sup>st</sup> March, 2004 approving the Mormugao Port Employees' (Supplementary Leave) Amendment Regulations, 2004.
- (x) G.S.R. 255 (E) published in Gazette of India dated the 6<sup>th</sup> April, 2004 approving the Mormugao Port Employees (Leave) Amendment Regulations, 2004.
- (xi) G.S.R. 256 (E) published in Gazette of India dated the 6<sup>th</sup> April, 2004 approving the Kandla Port Employees (Classification, Control and Appeal) Amendment Regulations, 2004.
- (xii) G.S.R. 275 (E) published in Gazette of India dated the 20<sup>th</sup> April, 2004 approving the Mormugao Port Employees (Classification, Control and Appeal) Amendment Regulations, 2004.
- (xiii) G.S.R. 280 (E) published in Gazette of India dated the 23<sup>rd</sup> April, 2004 approving the Tuticorin Port Employees (Classification, Control and Appeal) Amendment Regulations, 2004.
- (xiv) G.S.R. 281 (E) published in Gazette of India dated the 23<sup>rd</sup> April, 2004 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion ) Amendment Regulations, 2004.
- (xv) G.S.R. 282 (E) published in Gazette of India dated the 23<sup>rd</sup> April, 2004 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion etc.) Amendment Regulations, 2004.
- (xvi) G.S.R. 341 (E) published in Gazette of India dated the 21<sup>st</sup> May, 2004 approving the Mumbai Port Trust (Pension Fund) Regulations, 2004.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, Kandla, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board, Kandla, for the year 2002-2003.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

**(8) A copy each of the following papers (Hindi and English versions)**

- (i) Detailed Demands for Grants of the Department of Posts for the year 2004-2005.
- (ii) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2004-2005.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for the year 2004-2005.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2002-2003, alongwith Audited Accounts.



- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2002-2003.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2002-2003.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 2004-2005.
- (15) A copy each of the following Notifications (Hindi and English versions) under article 320 (5) of the Constitution:-
  - (i) The Union Public Service Commission (Exemption from Consultation) Third Amendment Regulations, 2003 published in Notification No. G.S.R. 405 published in Gazette of India dated the 22<sup>nd</sup> November, 2004.
  - (ii) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2004 published in Notification No. G.S.R. 67 published in Gazette of India dated the 6<sup>th</sup> March, 2004.
- (16) A copy of the All India Services (Provident Fund) Amendment Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 176 published in Gazette of India dated the 29<sup>th</sup> May, 2004 under sub-section (2) of section 3 of the All India Services Act, 1951.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2001-2002.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2002-2003.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Cancer Centre, Cuttack, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Harihar Regional Cancer Centre, Cuttack, for the year 2002-2003.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 2002-2003.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2002-2003.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Science, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Science, New Delhi, for the year 2002-2003.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2002-2003.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the MNJ Institute of Oncology and Regional Cancer Centre, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MNJ Institute of Oncology and Regional Cancer Centre, Hyderabad, for the year 2002-2003.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Latex Limited and the Department of Family Welfare, Ministry of Health and Family Welfare for the year 2004-2005
- (34) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2004-2005.
- (35) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 681 (E) published in Gazette of India dated the 11<sup>th</sup> June, 2004 making certain amendments in the Notification No. S.O. 1009 (E) dated the 10<sup>th</sup> November, 2000.
- (ii) S.O. 553 (E) published in Gazette of India dated the 6<sup>th</sup> May, 2004 regarding acquisition of land for construction, building, maintenance, management and operation of Railway Over Bridge on National Highway No. 67 in Karur District in the State of Tamil Nadu.
- (iii) S.O. 678 (E) published in Gazette of India dated the 10<sup>th</sup> June, 2004 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet Section) in the State of Tamil Nadu.
- (iv) S.O. 682 (E) published in Gazette of India dated the 14<sup>th</sup> June, 2004 regarding acquisition of land for four laning of National Highway No. 45B (Tiruchirappalli-Viralimali/Madurai Section) in the State of Tamil Nadu.
- (v) S.O. 683 (E) published in Gazette of India dated the 14<sup>th</sup> June, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tiindivanam – Villupuram - Trichy Section) in the State of Tamil Nadu.
- (vi) S.O. 684 (E) published in Gazette of India dated the 14<sup>th</sup> June, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tiindivanam – Villupuram - Trichy Section) in the State of Tamil Nadu.
- (vii) S.O. 685 (E) published in Gazette of India dated the 14<sup>th</sup> June, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Tiindivanam – Villupuram - Trichy Section) in the State of Tamil Nadu.
- (viii) S.O. 686 (E) published in Gazette of India dated the 14<sup>th</sup> June, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijaywada –Visakhapatnam Section) in East Godavari District in the State of Andhra Pradesh.
- (ix) S.O. 687 (E) published in Gazette of India dated the 14<sup>th</sup> June, 2004 making certain amendments in the Notification No. S.O. 29(E) dated the 8<sup>th</sup> January, 2004.
- (x) S.O. 688 (E) published in Gazette of India dated the 14<sup>th</sup> June, 2004 making certain amendments in the Notification No. S.O. 141(E) dated the 4<sup>th</sup> March, 1999.
- (xi) S.O. 689 (E) and S.O. 690 (E) published in Gazette of India dated the 14<sup>th</sup> June, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Chengalpattu – Tindivanam Section) in Kancheepuram district in the State of Tamil Nadu.
- (xii) S.O. 699 (E) and S.O. 700 (E) published in Gazette of India dated the 17<sup>th</sup> June, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Chengalpattu – Tindivanam Section) in Kancheepuram District in the State of Tamil Nadu.
- (xiii) S.O. 701 (E) published in Gazette of India dated the 18<sup>th</sup> June, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tindivanam – Villupuram – Trichy Section) in the State of Tamil Nadu.
- (xiv) S.O. 703 (E) published in Gazette of India dated the 18<sup>th</sup> June, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Chengalpattu-Tindivanam Section) and (Trichy-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (xv) S.O. 729 (E) published in Gazette of India dated the 24<sup>th</sup> June, 2004 regarding rate of fee to be collected from users of four-laned stretch of National Highway No. 8 (Ratanpur-Himatnagar Section) in the State of Gujarat.
- (xvi) S.O. 442 (E) published in Gazette of India dated the 1<sup>st</sup> April, 2004 regarding acquisition of land for four laning of National Highway No. 8A (Porbandar District Boarder) and (Rajkot Bypass) (Bamanbore Junction) on National Highway No.8B in Rajkot District in the State of Gujarat.
- (xvii) S.O. 563 (E) published in Gazette of India dated the 11<sup>th</sup> May, 2004 regarding authorisation of District Revenue Officer, Office of the Collector and District Magistrate, Collectorate District Thrissur, Kerala to acquire land on National Highway No. 47 (Mannuthy-Aluva Section) for widening of the said National Highway in the State of Kerala.

- (xviii) S.O. 595 (E) and S.O. 596 (E) published in Gazette of India dated the 18<sup>th</sup> May, 2004 regarding acquisition of land for four laning of National Highway No. 8 (Surat-Manor Tollway Project) in Valsad District in the State of Gujarat.
- (xix) S.O. 599 (E) published in Gazette of India dated the 20<sup>th</sup> May, 2004 regarding authorisation of Officers mentioned in the Notification to acquire land for building (widening) of National Highway No. 31 in the States of Bihar and West Bengal.
- (xx) S.O. 600 (E) published in Gazette of India dated the 20<sup>th</sup> May, 2004 regarding authorisation of Land Acquisition officer, Kamrup (Metro) District to acquire land for widening of National Highway No. 37 in the State of Assam.
- (xxi) S.O. 601 (E) published in Gazette of India dated the 20<sup>th</sup> May, 2004 regarding authorisation of Sub-Divisional Officer (Sadar) Nagaon District to acquire land for widening of National Highway Nos. 36 and 54 in the State of Assam.
- (xxii) S.O. 602 (E) published in Gazette of India dated the 20<sup>th</sup> May, 2004 regarding authorisation of Additional Deputy Commissioner, Morigaon District, Assam to acquire land for widening of National Highway Nos. 37 in the State of Assam.
- (xxiii) S.O. 603 (E) published in Gazette of India dated the 20<sup>th</sup> May, 2004 regarding authorisation of Extra Assistant Commissioner (Revenue) Ri-Bhoi District, P.O. Nongpoh, Meghalaya to acquire land for widening of National Highway No. 37 in the State of Meghalaya.
- (xxiv) S.O. 628 (E) published in Gazette of India dated the 26<sup>th</sup> May, 2004 making certain amendments in the Notification No. S.O. 1012 (E) dated the 2<sup>nd</sup> September, 2003.
- (xxv) S.O. 629 (E) and S.O. 630 (E) published in Gazette of India dated the 26<sup>th</sup> May, 2004 regarding acquisition of land for widening of National Highway No. 28 (Lucknow-UP/Bihar Border) in the State of Uttar Pradesh.
- (xxvi) S.O. 634 (E) published in Gazette of India dated the 27<sup>th</sup> May, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Trichy Section) in the State of Tamil Nadu.
- (xxvii) S.O. 645 (E) published in Gazette of India dated the 1<sup>st</sup> June, 2004 regarding authorisation of officers mentioned therein to acquire land for building (widening) of National Highway No. 7 in the State of Andhra Pradesh.
- (36) A copy of the National Highways Authority of India (Medical Attendance and Treatment) Amendment Regulation, 2004 (Hindi and English versions) published in Notification No. NHAR-12011/11/95-Admn. in Gazette of India dated the 19<sup>th</sup> March, 2004 under section 37 of the National Highways Authority of India Act, 1988.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (xvi to xxvii) of item (35) and (36) above.
- (38) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2004-2005.
- (39) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 2004-2005.
- (40) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2004-2005.

12.10 P.M.

## 5. Calling Attention

Shri Basudeb Acharia called the attention of the Minister of Commerce and Industry to the situation arising out of the closure of a number of tea garden in West Bengal, Assam, Tamil Nadu and Kerala resulting in unemployment of thousands of workers and steps taken by the Government in regard thereto.

The Minister of Commerce and Industry made a statement in regard thereto.

*(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.01 P.M.)*

2.02 P.M.

**6. Matters Under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

1. Dr. Col. (Retd.) Dhani Ram Shandil regarding need to expedite the construction of Renuka Dam in Sirmaur district, Himachal Pradesh.
2. Smt. Pratibha Singh regarding need to declare certain tehsils in Sirmour, Shimla and Kullu districts as Scheduled Tribe areas.
3. Shri J.M. Aaron Rashid regarding need to take steps to check the menace caused by wild elephants in the Periyakulam Parliamentary Constituency, Tamil Nadu.
4. Shri Manoranjan Bhakta regarding need to review the ban imposed on collection of sea-sand in Andaman and Nicobar Islands.
5. Shri Ratilal Kalidas Verma regarding need to stop further reduction in the import duty on Soda Ash so as to save the indigenous Soda Ash industry in Gujarat and other parts of the country.
6. Shri Manju Nath Kunnur regarding need to issue instructions to the General Insurance Company to ensure early clearance of the pending Crop Insurance claims in Karnataka.
7. Dr. Laxminarayan Pandeya regarding need to operationalise the newly set up telephone exchanges in Mandsaur, Neemach and Ratlam districts in Madhya Pradesh.
8. Shri Punnu Lal Mohale regarding need to accord the status of a Central University to Guru Ghasidas University in Bilaspur district, Chattisgarh.
9. Shri Khagen Das regarding need to accord approval for funding the setting up of a Medical College in the State of Tripura.
10. Shri Paras Nath Yadav regarding need to construct a new bridge on river Gomti at Jaunpur, Uttar Pradesh.
11. Shri Brajesh Pathak regarding need to construct a new bridge linking Unnao with Kanpur in Uttar Pradesh.
12. Shri Bhartruhari Mahtab regarding need to increase the royalty on non-coal major minerals.
13. Shri Prabodh Panda regarding need to desilt the Sarasanka Dighi Tank at Dantan in Paschim Midnapore district of West Bengal owing

to its utility in enabling promotion of agricultural activities as well as tourism.

14. Shri Devidas Anandrao Pingale regarding need to construct an over-bridge on the rail line at Nasik, Maharashtra.
15. Shri M.P. Veerendra Kumar regarding need to look into the health problems being faced by the people of Padre village in Kasargod district of Kerala due to the presence of endosulfan pesticide in soil and water.

## **2.02 P.M.**

### **7. The General Budget – 2004-2005**

**Time Taken : 17 hrs. 26 mts.**

Combined discussion on the following items of Business continued :-

- (1) General discussion on the Budget (General) for 2004-2005.
- (2) Demands for Grants on Account Nos. 1 to 34, 36, 37, 39 to 63, 65 to 73, 75, 76, 78 to 105 for 2004-2005.
- (3) Demands for Excess Grants Nos. 12, 25 and 80 in respect of the Budget (General) for 2001-2002.

The following members took part in the combined debate :-

- \* (1) Shri Suresh Chandel
- \* (2) Smt. Manorama Madhavaraj

Shri P. Chidambaram replied to the combined debate.

- (1) All the Demands for Grants on Account Nos. 1 to 34, 36, 37, 39 to 63, 65 to 73, 75, 76, 78 to 105 (Both Revenue Account and Capital Account) in respect of Budget (General) for the amounts shown under column 3 of printed List of Demands for Grants on Account (General) for 2004-2005, were voted in full.
- (2) All the Demands for Excess Grants Nos. 12, 25 and 80 (Both Revenue Account and Capital Account) in respect of Budget (General) for the amounts shown under column 3 of printed List of Demands for Excess Grants (General) for 2001-2002, were voted in full.

## **3.33 P.M.**

### **8. Government Bill – Introduced**

*The Appropriation (Vote on Account) No. 2 Bill, 2004*

## **3.34 P.M.**

### **9. Government Bill – Passed**

*The Appropriation (Vote on Account) No. 2 Bill, 2004*

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

Shri Tarit Baran Topdar took part in the debate.

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**3.40 P.M.**

**10. Government Bill – Introduced**

*The Appropriation (No. 2) Bill, 2004.*

**11. Government Bill – Passed**

*The Appropriation (No. 2) Bill, 2004.*

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**3.45 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 22<sup>nd</sup> July, 2004)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

## LOK SABHA

Bulletin-Part I

### (Brief Record of Proceedings)

Thursday, July 22, 2004/Asadha 31, 1926 (Saka)

No. 21

11.00 A.M.

#### 1. Obituary Reference

The Speaker made reference to the passing away of Shri Ajay Mushran, who was a member of Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 2. Questions

Starred Question No. 245 was orally answered. Due to interruptions in the House, Starred Question Nos. 242-244 and 246-261 put down in the order paper for the day could not be called for oral answer. Therefore, these were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2071-2275 would be printed in the official report for the day.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.46 A.M. and re-assembled at 12 Noon)*

*(Due to continued interruptions in the House, Lok Sabha adjourned at 12.01 P.M. and re-assembled at 2.00 P.M.)*

#### 3. Papers laid on the Table

The following papers were laid on the Table :-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2002-2003.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence, for the year 2004-2005.

(4) A copy of the Railway Protection Force (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 257 (E) in Gazette of India dated the 31<sup>st</sup> March, 2003 under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (1) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Steel for the year 2004-2005.

(ii) Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for the year 2004-2005.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2004-2005.

(7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Culture for the year 2004-2005.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2002-2003, alongwith Audited Accounts.



- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2002-2003.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2004-2005.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2004-2005.
- (14) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2004-2005.
  - (ii) Memorandum of Understanding between the Gas Authority of India Limited (GAIL) and the Ministry of Petroleum and Natural Gas for the year 2004-2005.
- (15) A copy of the Annual Report (Hindi and English versions) on the Protection of Civil Rights Act, 1955 for the year 2002 under sub-section (4) of section 15A of the said Act.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Report (Hindi and English versions) on the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 2002 under sub-section (4) of section 21 of the said Act.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2004-2005.
- (20) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2004-2005.
  - (ii) Memorandum of Understanding between the Engineering Projects (India) Limited and the Ministry of Heavy Industries and Public Enterprises for the year 2004-2005.
- (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2004-2005.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2001-2002.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the National Minorities Development and Finance Corporation and the Ministry of Social Justice and Empowerment for the year 2004-2005.
  - (ii) Memorandum of Understanding between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2003-2004.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2000-2001.
  - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the National Safai Karamcharis Finance Development Corporation, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the National Safai Karamcharis Finance Development Corporation, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2002-2003.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 2002-2003.
- (30) A copy of the Fortieth Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period from July 2001 to June 2002.
- (31) A copy of the Explanatory Note (Hindi and English versions of the Report mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Backward Classes, New Delhi, for the years 1999-2000 (part) and 2000-2001.
- (ii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the advices tendered by the National Commission for Backward Classes, New Delhi, for the years 1999-2000 (part) and 2000-2001.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 64 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995:-

- (i) Annual Report of the Chief Commissioner for Persons with Disabilities for the year 2001-2002.
- (ii) Action taken Report on the recommendations of the Chief Commissioner for Persons with Disabilities for the year 2001-2002.

(35) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2004-2005.

**2.04 P.M.**

(Lok Sabha adjourned till 11 A.M. on Friday, the 23<sup>rd</sup> July, 2004)

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**G.C. MALHOTRA,**  
**Secretary-General.**

LOK SABHA  
Bulletin-Part I  
(Brief Record of Proceedings)  
Friday, July 23, 2004/Sravana 1, 1926 (Saka)  
No. 22

**11.00 A.M.**

**1. Obituary Reference**

The Speaker made reference to the passing away of Shri Jang Bahadur Singh Patel, who was a member of Eleventh and Twelfth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**11.01 A.M.**

**2. OBSERVATION BY THE SPEAKER**

The Speaker made the following observation :-

“Before the Question Hour begins, may I have your kind attention? Hon. Members, before we start the Question Hour, I wish to once again request with all humility and most earnestly all of you and more particularly all the hon. leaders on all sides of the House for your kind co-operation with the Chair in the discharge of his onerous duties and functions as the Presiding Officer of this great institution. Though I feel pained, I wish to forget what has happened in the House during the last few days.

Today, there are many important subjects to be discussed. The issue of our nationals being held as hostage in Iraq, the issue relating to the grave flood and drought situation in the country, the problems of backward districts as also the issue relating to the internal security are due to be discussed...”

*(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12 Noon)*

**3. Questions**

Due to interruptions in the House, Starred Question Nos. 262-281 put down in the order paper for the day could not be called for oral answer. Therefore, these were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2276-2451 would be printed in the official report for the day.

**4. STATEMENT BY MINISTER**

The Minister of Defence made a statement regarding interruptions in the House on 23.7.2004.

**5. Papers laid on the Table**

- (1) A copy of the Indo-Tibetan Border Police Force, Motor Transport and Motor Mechanic Cadre (Group ‘B’ and ‘C’ posts) Recruitment (Amendment) Rules, 2004 (Hindi and English versions) published in

Notification No. G.S.R. 181 (E) in Gazette of India dated the 10<sup>th</sup> March, 2004 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

- (2) Statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. S.O. 264 (E) (Hindi and English versions) published in Gazette of India dated the 27<sup>th</sup> February, 2004 constituting the Jute Manufactures Development Council consisting of members mentioned therein with effect from 27<sup>th</sup> February, 2004 for a period of two years, issued under section 3 of the Jute Manufactures Development Council Act, 1983.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, New Delhi, for the year 2002-2003.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Resident Indian Affairs for the year 2004-2005.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a)
    - (i) Review by the Government of the working of the Indian Airlines Limited, New Delhi, for the year 2002-2003.
    - (ii) Annual Report of the Indian Airlines Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (iii) Statement regarding Review by the Government on the Comments of Auditor on the Accounts of the Indian Airlines Limited, New Delhi, for the year 2002-2003.
  - (b)
    - (i) Review by the Government of the working of the Airlines Allied Services Limited, New Delhi, for the year 2002-2003.
    - (ii) Annual Report of the Airlines Allied Services Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (iii) Statement regarding Review by the Government on the Comments of the Comptroller General of India on the Accounts of the Airlines Allied Services Limited, New Delhi, for the year 2002-2003.

- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Company Affairs for the year 2004-2005.
- (10) A copy of the Drugs and Cosmetics 2<sup>nd</sup> (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 73 (E) in Gazette of India dated the 31<sup>st</sup> January, 2003 under section 38 of the Drugs and Cosmetics Act, 1940 together an Explanatory Memorandum and a Corrigendum thereto published in Notification No. G.S.R. 185 (E) dated the 11<sup>th</sup> March, 2004.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Prevention of Food Adulteration (1<sup>st</sup> Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 388 (E) in Gazette of India dated the 25<sup>th</sup> June 2004 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (13) A copy each of the following papers (Hindi and English versions) :-
- (1) Memorandum of Understanding between the National Aluminium Company Limited and the Department of Mines, Ministry of Coal and Mines, for the year 2004-2005.
  - (2) Memorandum of Understanding between the Hindustan Copper Limited and the Department of Mines, Ministry of Coal and Mines, for the year 2004-2005.
  - (3) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Department of Mines, Ministry of Coal and Mines, for the year 2004-2005.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2001-2002.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2002-2003.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College (National Institute of Technology), Silchar, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College (National Institute of Technology), Silchar, for the year 2001-2002.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 2001-2002.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology (formerly Regional Engineering College), Warangal, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology (formerly Regional Engineering College), Warangal, for the year 2002-2003.
- 23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2002-2003.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part I to III), Delhi, for the year 1999-2000.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 1999-2000.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(28) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992 :-

- (i) The Securities and Exchange Board of India (Self Regulatory Organizations) Regulations, 2004 published in Notification No. F.No. SEBI/LAD/DOP/3348/2004 in Gazette of India dated the 19<sup>th</sup> February, 2004.
- (ii) The Securities and Exchange Board of India (Ombudsman) (Amendment) Regulations, 2003 published in Notification No. F.No. SEBI/LAD/ DOP/22090/ 2003 in Gazette of India dated the 5<sup>th</sup> December, 2003.
- (iii) The Securities and Exchange Board of India (Employees Service) (Amendment) Regulations, 2003 published in Notification No. F.No. SEBI/LE/15/ 2003 in Gazette of India dated the 23<sup>rd</sup> December, 2003.
- (iv) The Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) (Second Amendment) Regulations, 2003 published in Notification No. F.No. SEBI/LAD/ DOP/24418/2003 in Gazette of India dated the 30<sup>th</sup> December, 2003.
- (v) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2004 published in Notification No. F.No. SEBI/LAD/ DOP/4/ 2004 in Gazette of India dated the 12<sup>th</sup> January, 2004.
- (vi) The Securities Appellate Tribunal (Salaries and allowances and other conditions of service of the officers and employees) (Amendment) Rules, 2003 published in Notification No. G.S.R. 530 (E) in Gazette of India dated the 9<sup>th</sup> July, 2004.
- (vii) The Securities Appellate Tribunal (Salaries and Allowances and other Terms and Conditions of Presiding Officer and Other Members) Rules, 2003 published in Notification No. G.S.R. 178 (E) in Gazette of India dated the 9<sup>th</sup> March, 2004.
- (viii) The Securities and Exchange Board of India (Foreign Institutional Investors) (Amendment) Regulations, 2004 published in Notification No. F.No. SEBI/LAD/ DOP/19023/ 2004 in Gazette of India dated the 27<sup>th</sup> January, 2004.
- (ix) The Securities and Exchange Board of India (Foreign Institutional Investors) (Second Amendment) Regulations, 2004 published in Notification No. F.No. SEBI/LAD/ DOP/3349/ 2004 in Gazette of India dated the 19<sup>th</sup> February, 2004.
- (x) The SEBI (Central Database of Market Participants) Regulations, 2003 published in Notification No. F.No. SEBI/LE/03/23142 in Gazette of India dated the 9<sup>th</sup> December, 2003.
- (xi) The Securities and Exchange Board of India (Criteria for Fit and Proper Person) Regulations, 2004 published in Notification No. S.O. 398 (E) in Gazette of India dated the 26<sup>th</sup> March, 2004.
- (xii) S.O. 467(E) published in Gazette of India dated the 6<sup>th</sup> April, 2004 making certain amendments in two Notifications mentioned therein.
- (xiii) The Securities and Exchange Board of India (Venture Capital Funds) (Amendment) Regulations, 2004 published in Notification No. S.O. 468(E) in Gazette of India dated the 6<sup>th</sup> April, 2004.
- (xiv) The Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2004 published in Notification No. S.O. 469(E) in Gazette of India dated the 6<sup>th</sup> April, 2004.



(xv) The Securities and Exchange Board of India (Portfolio Managers) (Amendment) Regulations, 2004 published in Notification No. S.O. 654(E) in Gazette of India dated the 2<sup>nd</sup> June, 2004.

(29) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2004, together with Auditor's Report thereon:-

- (i) Adhiyaman Grama Bank,
- (ii) Alaknanda Gramin Bank, Pauri (Garhwal).
- (iii) Bareilly Kshetriya Gramin Bank, Bareilly.
- (iv) Avadh Gramin Bank, Lucknow.
- (v) Bastar Kshetriya Gramin Bank, Jagdalpur.
- (vi) Bhojpur-Rohtas Gramin Bank, Ara.
- (vii) Bundi-Chittorgarh Kshetriya Gramin Bank, Bundi.
- (viii) Chhindwara Seoni Kshetriya Gramin Bank, Chhindwara.
- (ix) Damoh-Panna-Sagar Kshetriya Gramin Bank, Damoh.
- (x) Dewas-Shajapur Kshetriya Gramin Bank, Dewas.
- (xi) Ellaquai Dehati Bank, Srinagar.
- (xii) Fatehpur Kshetriya Gramin Bank, Fatehpur.
- (xiii) Giridih Kshetriya Gramin Bank, Giridih.
- (xiv) Hadoti Kshetriya Gramin Bank, Kota.
- (xv) Jamuna Gramin Bank, Agra.
- (xvi) Hazaribagh Kshetriya Gramin Bank, Hazaribagh.
- (xvii) Junagadh Amreli Gramin Bank, Junagadh.
- (xviii) Kshetriya Gramin Bank Hoshangabad, Hoshangabad.
- (xix) Mallabhum Gramin Bank, Bankura.
- (xx) Mandla Balaghat Kshetriya Gramin Bank, Mandla.
- (xxi) Marathwada Gramin Bank, Nanded.
- (xxii) Marudhar Kshetriya Gramin Bank, Churu.
- (xxiii) Marwar Gramin Bank, Pali-Marwar.
- (xxiv) Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar.
- (xxv) Nagarjuna Grameena Bank, Khammam.
- (xxvi) Nalanda Gramin Bank, Biharsharif.
- (xxvii) Panchmahal Vadodara Gramin Bank, Godhra.
- (xxviii) Pratapgarh Kshetriya Gramin Bank, Pratapgarh.

- (xxix) Shahdol Kshetriya Gramin Bank, Shahdol.
- (xxx) Shivalik Kshetriya Gramin Bank, Hoshiarpur.
- (xxxi) Shivpuri-Guna Kshetriya Gramin Bank, Shivpuri.
- (xxxii) Solapur Gramin Bank, Solapur.
- (xxxiii) Sultanpur Kshetriya Gramin Bank, Sultanpur.
- (xxxiv) Thar Anchalik Gramin Bank, Jodhpur.
- (xxxv) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha.
- (xxxvi) Alwar Bharatpur Anchalik Gramin Bank, Bharatpur.
- (xxxvii) Aravali Kshetriya Gramin Bank, Swai Madhopur.
- (xxxviii) Barabanki Gramin Bank, Barabanki.
- (xxxix) Bhilwara Ajmer Kshetriya Gramin Bank, Bhilwara.
- (xl) Bikaner Kshetriya Gramin Bank, Bikaner.
- (xli) Bundelkhand Kshetriya Gramin Bank, Tikamgarh.
- (xlii) Rewa Sidhi Gramin Bank, Rewa.
- (xliii) Shekhawati Gramin Bank, Sikar.
- (xliv) Valsad Dangs Gramin Bank, Valsad.

(30) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

- (i) Report on the working and activities of the Canara Bank for the year 2003-2004 alongwith Accounts and Auditors' Report thereon.
- (ii) Report on the working and activities of the Corporation Bank for the year 2003-2004 alongwith Accounts and Auditors' Report thereon.
- (iii) Report on the working and activities of the Andhra Bank for the year 2003-2004 alongwith Accounts and Auditors' Report thereon.
- (iv) Report on the working and activities of the UCO Bank for the year 2003-2004 alongwith Accounts and Auditors' Report thereon.
- (v) Report on the working and activities of the Punjab National Bank for the year 2003-2004 alongwith Accounts and Auditors' Report thereon.
- (vi) Report on the working and activities of the Dena Bank for the year 2003-2004 alongwith Accounts and Auditors' Report thereon.

(31) A copy of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Removal of Difficulties) Order, 2004 (Hindi and English versions) published in Notification No. S.O. 466 (E) in Gazette of India dated the 6<sup>th</sup> April, 2004 under sub-section (2) of section 40 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

(32) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980 :-

- (i) The Oriental Bank of Commerce (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. 3941 in Gazette of India dated the 22<sup>nd</sup> May, 2004.
- (ii) The Vijaya Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. PER/PA&PD/PENS/150/2004 dated 28-05-2004 in Gazette of India dated the 15<sup>th</sup> June, 2004.
- (iii) The Punjab and Sind Bank General (Amendment) Regulations, 2003 published in Notification No. PSB/G(A) R/2003 in Gazette of India dated the 6<sup>th</sup> December, 2003.
- (iv) The Corporation Bank General (Amendment) Regulations, 2003 published in Notification No. Ref. No. ISD:629:2003-04 in Gazette of India dated the 31<sup>st</sup> January, 2004.

(33) A copy of the Insurance Regulatory and Development Authority (Qualification of Actuary) Regulations, 2004 (Hindi and English versions) published in Notification No. F. No. IRDA/Reg./2/2004 in Gazette of India dated the 5<sup>th</sup> January, 2004 under sub-section (3) of section 114 of the Insurance Act, 1938.

(34) A copy of the Reserve Bank of India General (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. SYD-1569/2.5.09/ 2003-2004 in Gazette of India dated the 17<sup>th</sup> March, 2004 under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

(35) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O. 643 (E) published in Gazette of India dated the 31<sup>st</sup> May, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus.(NT), dated the 3<sup>rd</sup> August, 2001.
- (ii) S.O. 737 (E) published in Gazette of India dated the 25<sup>th</sup> June, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (iii) S.O. 738 (E) published in Gazette of India dated the 25<sup>th</sup> June, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(36) A copy of the Notification No. S.O. 741(E) (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> June, 2004 together with an Explanatory Memorandum notifying Khasra numbers in respect of the Tehsils or sub-Tehsils mentioned therein in the State of Uttranchal as the Industrial Estates or Industrial Areas issued under section 80-IC of the Income-tax Act, 1961.

(37) A copy of the Notification No. S.O. 742(E) (Hindi and English versions) published in Gazette of India dated the 29<sup>th</sup> June, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. S.O. 709 (E) dated the 20<sup>th</sup> August, 1998, issued under section 48 of the Income-tax Act, 1961.

(38) A copy of the Quarterly Statement on the Economy and Budget (Hindi and English version) for the quarter- January-March, 2004 under sub-section (1) of section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(39) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2004-2005.

(40) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2002-2003, together with Audit Report thereon.

(41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (140) above.

**6. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha: -

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Vote on Account) No. 2 Bill, 2004, passed by Lok Sabha on the 21<sup>st</sup> July, 2004.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 2004, passed by Lok Sabha on the 21<sup>st</sup> July, 2004.

**7. Report of the Business Advisory Committee**

Shri Ghulam Nabi Azad presented the second Report of the Business Advisory Committee.

12.05P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 16<sup>th</sup> August, 2004)*

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**G.C. MALHOTRA,**  
Secretary-General.

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Monday , August 16, 2004/Sravana 25, 1926 (Saka)**

**No. 23**

**11.00 A.M.**

**1. Obituary References**

The Speaker made references to the passing away of Shri M.R. Krishna, who was a member of the First to Fourth Lok Sabhas, Dr. K. Venkatagiri Gowda, who was a member of the Tenth Lok Sabha, Shri Abdul Ghafoor, who was a member of the Eighth, Tenth and Twelfth Lok Sabhas and Shri Hirendra Nath Mukherjee, who was a member of the First to Fifth Lok Sabhas.

He also made reference to the terrorist attacks during the Independence Day celebrations in Assam and Jammu & Kashmir which resulted in the death of and critical injuries to children and many others.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**11.15 A.M.**

**2. Withdrawal of Remarks made by members**

Shri Santosh Gangwar withdrew certain remarks made by Shri Vijay Kumar Malhotra on 23<sup>rd</sup> July, 2004 during Question Hour.

Thereafter, Shri Pranab Mukherjee also withdrew the statement made by him in the House on 23<sup>rd</sup> July, 2004 on the remarks made by Shri Vijay Kumar Malhotra.

The remarks made by Shri Vijay Kumar Malhotra and the statement made by Shri Pranab Mukherjee were accordingly, treated as withdrawn.

**11.17 A.M.**

**3. Starred Questions**

Starred Question Nos. 282-284 were orally answered. Replies to Starred Question Nos. 285-301 were laid on the Table.

**4. Unstarred Questions**

Replies to Unstarred Question Nos. 2452-2681 were laid on the Table.

**12.01 P.M.**

**5. Papers laid on the Table**

The following papers were laid on the Table: -

- (1) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2002-2003 together with Audit Report thereon.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 2002-2003.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2002-2003.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Employees' Provident Funds (Amendment) Scheme, 2004 (Hindi and English versions) published in Notification No. S.O. 304 (E) in Gazette of India dated the 4<sup>th</sup> March, 2004 under sub-section (2) of section (7) of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (9) A copy of the Notification No. S.O. 801 (E) (Hindi and English versions) published in Gazette of India dated the 7<sup>th</sup> July, 2004 making certain amendments in the Notification No. S.O. 60 (E) dated the 27<sup>th</sup> January, 1994 issued under section 3 of the Environment (Protection) Act, 1986.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972.
  - (i) The Recognition of Zoo (Amendment) Rules, 2004 published in Notification No. G.S.R. 106 (E) in Gazette of India dated the 9<sup>th</sup> February, 2004.
  - (ii) The Declaration of Wild Life Stock Rules, 2003 published in Notification No. S.O. 445 (E) in Gazette of India dated the 18<sup>th</sup> April, 2003.
  - (iii) The National Board for Wild Life Rules, 2003 published in Notification No. S.O. 1092 (E) in Gazette of India dated the 22<sup>nd</sup> September, 2003.
- (11) A copy of the Notification No. S.O. 1091 (E) (Hindi and English versions) published in Gazette of India dated the 22<sup>nd</sup> September, 2003 appointing the 22<sup>nd</sup> September, 2003 as the date on which section 6 of the Wild Life (Protection) Amendment Act, 2002 shall come into force, issued under section 1 of the said Act.
- (12) A copy of the Notification No. S.O. 1093 (E) (Hindi and English versions) published in Gazette of India dated the 22<sup>nd</sup> September, 2003 constituting the National Board for Wild Life consisting of the members mentioned therein issued under section 5A of the Wild Life (Protection) Act, 1972.

- (13) A copy of the Notification No. S.O. 446 (E) (Hindi and English versions) published in Gazette of India dated the 18<sup>th</sup> April, 2003 authorising all the officers not below the rank of a Deputy Inspector General of Police to exercise the powers of section 58 E of the Wild Life (Protection) Act, 1972 issued under the said Act.
- (14) A copy of the Notification No. S.O. 447 (E) (Hindi and English versions) published in Gazette of India dated the 18<sup>th</sup> April, 2003 empowering the Director of Wild Life Preservation and Assistant Director, Wild Life Preservation for that Government and in case of a State Government, the Chief Wild Life Warden and all officers not below the rank of Deputy Conservator of Forests to exercise the powers of section 54 of the Wild Life (Protection) Act, 1972 issued under the said Act.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. {10 (ii, iii) to 14} above.
- (16) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956: -
- (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2002-2003.
  - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2002-2003.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2002-2003
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2002-2003
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22)

above.

(24) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

- (1) The Public Distribution System (Control) (Amendment) Order, 2004 published in Notification No. G.S.R. 392 (E) in Gazette of India dated the 29<sup>th</sup> June, 2004.
- (2) The Edible Oils Packaging (Regulation) Amendment Order, 2004 published in Notification No. G.S.R. 363 (E) in Gazette of India dated the 16<sup>th</sup> June, 2004.

12.02 P.M.

#### **6. STATEMENT BY MINISTER**

The Minister of Commerce and Industry made a statement regarding the Framework Agreement adopted by the World Trade Organisation on 1<sup>st</sup> August, 2004.

He also laid on the Table a copy of (English version) of the Framework Agreement.

**12.12 P.M.**

#### **7. MOTION FOR ELECTION TO THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH SOCIETY**

Shri Kanti Lal Bhuria moved the following motion: -

“That in pursuance of rules 4(vii) and 8 (a) of the Rules of the Indian Council of Agricultural Research Society, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research Society, subject to other provisions of the said Rules.”

The motion was adopted.

**12.13 P.M.**

#### **8. MOTION FOR ELECTION TO THE NATIONAL OILSEEDS AND VEGETABLE OILS DEVELOPMENT (NOVOD) BOARD**

Shri Akhilesh Prasad Singh moved the following motion: -

“That in pursuance of section 4(4)(e) of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board for a term of three years, subject to other provisions the said Act.”

The motion was adopted.

**12.14 P.M.**

#### **9. MOTION FOR ELECTION TO THE CENTRAL BUILDING AND OTHER CONSTRUCTION WORKERS' ADVISORY COMMITTEE**

Shri Sis Ram Ola moved the following motion: -

“That in pursuance of section 3 (2) (b) of the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 read with rule 11(2) of the Building and other



Construction Workers (Regulation of Employment and Conditions of Service) Central Rules, 1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Building and other Construction Workers' Advisory Committee, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

**12.15 P.M.**

**10. MOTION FOR ELECTION TO EMPLOYEES STATE INSURANCE CORPORATION**

Shri Sis Ram Ola moved the following motion:-

"That in pursuance of section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

The motion was adopted.

**12.16 P.M.**

**11. MOTION FOR ELECTION TO THE ANIMAL WELFARE BOARD OF INDIA**

Shri Namo Narain Meena moved the following motion: -

"That in pursuance of section 5 (1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board of India, subject to the other provisions of the said Act."

The motion was adopted.

**12.17 P.M.**

**12. Government Bill – Introduced**

The Central Excise Tariff (Amendment) Bill, 2004.

*(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.03 P.M.)*

**2.03 P.M.**

**13. MATTERS UNDER RULE 377**

- (1) Shri Iqbal Ahmed Saradgi raised a matter regarding need to ensure early clearance for the Government of Karnataka's project proposal on 'Sustainable Management of Environment and Forests'.

- (2) Shri Suresh Chandel raised a matter regarding need to implement 'One Rank – One Pension' scheme for Defence personnel.
- (3) Shri Jual Oram raised a matter regarding need to develop the unused airports at Amarda Road and Jharsuguda in Orissa with a view to promote tourism, trade and industry in the area.
- (4) Smt. Karuna Shukla raised a matter regarding need to take steps for ensuring early completion of the Mogra Irrigation Project at Rajnandgaon in Chhattisgarh.
- (5) Smt. Sumitra Mahajan raised a matter regarding need to clear BSNL's backlog of cases for new telephone connections and introduce mobile sim services at Indore in Madhya Pradesh.
- (6) Shri P. Mohan raised a matter regarding need to set up a Central Government run hospital in Madurai, Tamil Nadu.
- (7) Shri Mohan Singh raised a matter regarding need to provide compensation to the people affected in a fire incident in the Indian Oil Depot at Baitalpur in Deoria Parliamentary Constituency, U.P.
- (8) Shri Sitaram Yadav raised a matter regarding need to widen and raise the level of National Highway No. 77 between Janar and Saidpur in Bihar with a view to protect the people of Sitamarhi from floods.
- (9) Shri C. Kuppusami raised a matter regarding need to review the guidelines of the National Horticultural Board with a view to make them beneficial to small and marginal farmers.
- (10) Shri Munshi Ram raised a matter regarding need to utilize the amount accruing from small savings schemes in Bijnore district, U.P. for the local development of the area.
- (11) Shri Baleshwar Yadav raised a matter regarding need to take steps for promoting industrial development and reopening the closed Padrauna sugar mill in Gorakhpur in Eastern Uttar Pradesh.
- (12) Prof. Chandra Kumar raised a matter regarding need to permit the Government of Himachal Pradesh to levy two percent generation cess on power produced by the State.

2.20 P.M.

**14. DISCUSSION UNDER RULE 193**

**Time Taken : 5 hrs. 44 mts.**

Shri Prabodh Panda raised a discussion regarding flood and drought situation in the country.

The following members took part in the debate:-

- (1) Shri Madhusudan Mistry
- (2) Shri Kashiram Rana
- (3) Shri N. N. Krishnadas
- (4) Shri Ramji Lal Suman
- (5) Shri Devendra Prasad Yadav
- (6) Shri Rajesh Verma
- (7) Shri Sukhdev Singh Dhindsa
- (8) Shri Suresh Prabhu
- (9) Shri Kirip Chaliha
- (10) Shri Sushil Kumar Modi
- (11) Shri Mahboob Zahedi
- (12) Shri Bhartruhari Mahtab
- (13) Smt. Daggubati Purandareswari
- (14) Shri Kishan Singh Sangwan
- (15) Shri D.K. Audikesavulu
- (16) Dr. Arun Kumar Sarma
- (17) Shri Raghunath Jha
- (18) Shri Shailendra Kumar
- (19) Shri Khiren Rijiju
- (20) Ch. Lal Singh
- (21) Smt. Minati Sen
- (22) Shri Sita Ram Singh
- (23) Shri Narayan Chandra Borkataky
- (24) Shri Bir Singh Mahato
- (25) Shri Aruna Kumar Vundavalli
- (26) Shri Ram Kripal Yadav
- (27) Shri Avinash Rai Khanna

- (28) Shri M.P. Veerendra Kumar
- (29) Shri Ramdas Athawale
- (30) Shri S.K. Bwiswmuthiary
- (31) Shri Anwar Hussain
- (32) Shri M.A. Kharabela Swain
- (33) Shri Ravi Prakash Verma
- (34) Shri Jai Prakash
- (35) Shri Anirudh Prasad *alias* Sadhu Yadav
- (36) Shri Dahyabhai Vallabhbhai Patel
- (37) Shri Alok Kumar Mehta

The discussion was not concluded.

8.04 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17<sup>th</sup> August, 2004)*

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**G.C. MALHOTRA,**  
*Secretary-General.*

## LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday , August 17, 2004/Sravana 26, 1926 (Saka)

No. 24

11.00 A.M.

### 1. Questions

Starred Question No. 303 was orally answered. Due to interruptions in the House, Starred Question Nos. 302 and 304-321 put down in the order paper for the day could not be called for oral answer. Therefore, these were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2682-2907 would be printed in the official report for the day.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.12 A.M. and re-assembled at 12 Noon)*

12 Noon

### 2. Papers laid on the Table

The following papers were laid on the Table: -

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2002-2003, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Errata\* (Hindi and English versions) to the Annual Report of the MSTC Limited including its subsidiary Ferro Scrap Nigam Limited, Kolkata, for the year 2002-2003.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (1) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2002-2003.
  - (2) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following papers (Hindi and English versions):-
  - (1) Memorandum of Understanding between the National Thermal Power Corporation Limited and the Ministry of Power for the year 2004-2005.

- (2) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2004-2005.

(6) A copy of the Lakshadweep Building Development Board (Supply of Building Materials) Bye-law, 2003 (Hindi and English versions) published in Notification No. F. No. 13/2/2002-LBDB in the Lakshadweep Gazette dated the 5th February, 2003 under section 31 of the Lakshadweep Building Development Board Regulation, 1997.

(7)(i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2002-2003

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 18 of the Citizenship Act, 1955:-

(1) The Citizenship (Second Amendment) Rules, 2004 published in Notification No. G.S.R. 219 (E) in Gazette of India dated the 26th March, 2004.

(2) The Citizenship (Third Amendment) Rules, 2004 published in Notification No. G.S.R. 456 (E) in Gazette of India dated the 19th July, 2004.

(10) A copy of the NCTE (Form of application for recognition, the time limit of submission of application, determination of norms and standards for recognition of teacher education programmes and permission to start new course or training) (3rd Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. F.No. 53-3/2003-NCTE (N & S) dated the 5th January, 2004 under section 33 of the National Council for Teacher Education Act, 1993.

(11)(i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2002-2003.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2002-2003.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

### **3. Assent to Bills**

Secretary-General laid on the Table the following three Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 7th June, 2004:-

(1) The Appropriation (Railways) Vote on Account No. 2 Bill, 2004;

(2) The Appropriation (No.2) Bill, 2004; and

(3) The Appropriation (Vote on Account) No.2 Bill, 2004.

### **4. Reports of Standing Committee on Agriculture**

Shri Raghunath Jha presented the following Reports (Hindi and English Versions) of the Standing Committee on Agriculture:-

- (1) First Report on Demands for Grants (2004-2005) of the Ministry of Agriculture (Department of Agriculture and Co-operation);
- (2) Second Report on Demands for Grants (2004-2005) of the Ministry of Agriculture (Department of Agricultural Research and Education);
- (3) Third Report on Demands for Grants (2004-2005) of the Ministry of Agriculture (Department of Animal Husbandry and Dairying);and
- (4) Fourth Report on Demands for Grants (2004-2005) of the Ministry of Food Processing Industries.

## **5. Statements by Minister**

The Minister of State in the Ministry of Home Affairs made the following statements regarding: -

- (i) Law and Order situation in Manipur; and
- (ii) Incident of bomb blast at Dhemaji District, Assam.

## **6. Motion for Election to All India Council for Technical Education**

Shri Arjun Singh moved the following motion: -

“That in pursuance of sections 3 (4) (j) and 4 (3) of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the All India Council for Technical Education for the period upto 2.11.2004 with effect from the date of election by the House.”

The motion was adopted.

## **7. Motion for Election To Council of Indian Institutes of Technology**

Shri Arjun Singh moved the following motion:-

“That in pursuance of section 31 (2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology, subject to the other provisions of the said Act.”

The motion was adopted.

## **8. Motion for Election to Central Advisory Board of Education**

Shri Arjun Singh moved the following motion :-

“That in pursuance of para 5 of the Ministry of Human Resource Development (Department of Secondary & Higher Education) Resolution No. F. No. 2-24/93-PN.I dated 6 July, 2004 read with item No.5 (i) of the Annexure thereto, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution.”

The motion was adopted.

2.17 P.M.

**9. Submission by Member**

To the submission made by Shri Anant Gangaram Geete regarding remarks reportedly made by the Minister of Petroleum and Natural Gas against Veer Savarkar, Shri Pranab Mukherjee responded.

**12. 35 P.M.**

**10. Calling Attention**

Shri Gurudas Dasgupta called the attention of the Minister of Labour and Employment to the situation arising out of the reported reduction in the interest rate of Employees Provident Fund from 9.5% to 8.5% and steps taken by the Government in regard thereto.

The Minister of Labour and Employment made a statement in regard thereto.

*(Lok Sabha adjourned at 1.47 P.M. and re-assembled at 2.48 P.M.)*

**2.48 P.M.**

**11. Matters Under Rule 377**

- (1) Shri N.S.V. Chitthan raised a matter regarding need to construct a new bridge near Perania Regulator to provide connectivity of Nilakkottai and Usilampatti taluks of Madurai and Dindigul districts in Tamil Nadu.
- (2) Shri Chandra Sekhar Sahu raised a matter regarding need to release special funds under the Indira Awas Yojana for re-constructing the damaged houses in Ganjam district of Orissa.
- (3) Shri Jaswant Singh Bishnoi raised a matter regarding need to link the Phulera – Jodhpur railway section with Auto Signal System.
- (4) Shri Nikhil Kumar Choudhary raised a matter regarding need to telecast the programmes of Doordarshan-2 in Katihar district, Bihar.
- (5) Shri P. Karunakaran raised a matter regarding need to reduce the excise duty on beedi products and announce Special Welfare Schemes for beedi workers in Kerala.
- (6) Shri Ram Kripal Yadav raised a matter regarding need to set up an All India Institute of Medical Sciences at Patna, Bihar and to make it functional at the earliest.
- (7) Shri Mahendra Prasad Nishad raised a matter regarding need for doubling and electrification of Jhansi-Banda, Banda-Manikpur and Banda-Kanpur railway routes.



- (8) Shri Bir Singh Mahato raised a matter regarding need to enhance the honorarium payable to community Health Guide Workers.

**@12. Discussion Under Rule 193**

**Time taken: 7 hrs. 38 mts.**

Shri Shivraj V. Patil replied to the discussion regarding flood and drought situation in the country, raised by Shri Prabodh Panda on the 16th August, 2004.

The discussion was concluded.

3.00 P.M.

**13. Discussion under Rule 193**

**Time taken: 1 hrs. 58 mts.**

Shri Prabodh Panda raised a discussion regarding situation arising out of shortage of power in the country.

The following members took part in the debate:-

- (1) Kunwar Manvendra Singh (Mathura)
- (2) Shri Laxman Singh
- (3) Shri Basudeb Acharia
- (4) Prof. Ramgopal Yadav
- (5) Shri Ram Kripal Yadav (speech unfinished)

The discussion was not concluded and the House was adjourned for want of quorum.

6.53 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th August, 2004)*

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**G.C. MALHOTRA,**

*Secretary-General.*

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\* Annual Report of the MSTC Limited including its subsidiary Ferro Scrap Nigam Limited, Kolkata, for the year 2002-2003 was laid on the Table on 22.12.2003

@ At 4.42 P.M.

# LOK SABHA

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## BULLETIN — PART I

*(Brief Record of Proceedings)*

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Wednesday, August 18, 2004/Sravana 27, 1926 (Saka)

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**No. 25**

11.00 A.M.

### **1. Reference by Speaker**

The Speaker on behalf of the House congratulated Major Rajyawardhan Singh Rathore for his remarkable achievement of winning the silver medal in the Double Trap Shooting event at the Athens Olympics.

11.04 A.M.

### **2. Starred Questions**

Starred Question Nos. 322—325 were orally answered. Replies to Starred Question Nos. 326—341 were laid on the Table.

### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 2908—3137 were laid on the Table.

12 Noon

### **4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2001-2002, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2001-2002.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 14 of the Central Vigilance Commission Act, 2003:—
  - (1) Annual Report of the Central Vigilance Commission, New Delhi, for the year 2002.
  - (2) Annual Report of the Central Vigilance Commission, New Delhi, for the year 2003.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2002-2003, alongwith Audited Accounts.  
 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2002-2003.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.  
 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2002-2003.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2002-2003, alongwith Audited Accounts.  
 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2002-2003.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1999-2000, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 1999-2000.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2000-2001.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2001-2002.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 2000-2001.
  - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Notification No. S.O. 238 (E) (Hindi and English versions) published in Gazette of India dated the 25th February, 2004 appointing the 1st day of May, 2004 as the date on which various sections mentioned therein of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 shall come into force, issued under section 1 of the said Act.
- (19) A copy of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution), Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 137 in Gazette of India dated the 25th February, 2004 under sub-section (3) of section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.
- (20) A copy of the Telecom Regulatory Authority of India (Officers and Staff Appointment) (3rd Amendment) Regulation, 2004 (Hindi and English versions) published in Notification No. 5-4/2000-A & L (Vol. II) in Gazette of India dated the 24th June, 2004 under section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (21) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—
  - (i) S.O. 715 (E) published in Gazette of India dated the 22nd June, 2004 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.
  - (ii) S.O. 735 (E) published in Gazette of India dated the 24th June, 2004 making certain amendments in the Notification No. S.O. 716 (E) dated the 21st August, 1998.
  - (iii) S.O. 736 (E) published in Gazette of India dated the 24th June, 2004 making certain amendments in the Notification No. S.O. 717 (E) dated the 21st August, 1998.
  - (iv) S.O. 798 (E) published in Gazette of India dated the 5th July, 2004 making certain amendments in the Notification No. S.O. 382 (E) dated the 3rd May, 2001.



- (22) A copy each of the following Notifications (Hindi and English versions) issued under section 11 of the National Highways Authority of India Act, 1988:—
- (i) S.O. 716 (E) published in Gazette of India dated the 22nd June, 2004 regarding entrustment of Bridges mentioned therein on National Highways Nos. 24 and 87 to the National Highways Authority of India.
  - (ii) S.O. 717 (E) published in Gazette of India dated the 22nd June, 2004 regarding entrustment of stretches mentioned therein of National Highway No. 53 to the National Highways Authority of India.
  - (iii) S.O. 759 (E) published in Gazette of India dated the 1st July, 2004 regarding entrustment of stretches mentioned therein of National Highway No. 7A to the National Highways Authority of India.
- (23) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (24) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2003-2004.
- (25) A copy each of the following papers (Hindi and English versions):—
- (1) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy, for the year 2004-2005.
  - (2) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy, for the year 2004-2005.
  - (3) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy, for the year 2004-2005.
  - (4) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy, for the year 2004-2005.

\*(26) A copy of the Notification No. 82/2004-Customs (Hindi and English versions) published in Gazette of India dated the 18th August, 2004, together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002, so as to reduce effective rates of Customs duty on petrol, diesel, kerosene (for PDS) and LPG with effect from the 18.8.2004 under section 159 of the Customs Act, 1962.

\*(27) A copy of the Notification No. 44/2004-Central Excise (Hindi and English versions) published in Gazette of India dated the 18th August, 2004, together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002, so as to reduce effective rate of Excise duty on petrol, diesel and kerosene (for PDS) with effect from the 18.8.2004 under sub-section (2) of section 38 of the Central Excise Act, 1944.

#### **5. Report of Committee on Private Members' Bills and Resolutions**

Shri Charanjit Singh Atwal presented the First Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **6. Reports of Standing Committee on Rural Development**

Shri Nikhilananda Sar presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development (2004-2005):—

- (1) First Report on Demands for Grants (2004-2005) of the Department of Drinking Water Supply (Ministry of Rural Development); and
- (2) Second Report on Demands for Grants (2004-2005) of the Department of Land Resources (Ministry of Rural Development).

#### **7. Reports of Standing Committee on Social Justice and Empowerment**

Smt. Sumitra Mahajan presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:—

- (1) First Report on Demands for Grants (2004-2005) of the Ministry of Social Justice and Empowerment; and

- (2) Second Report on Demands for Grants (2004-2005) of the Ministry of Tribal Affairs.

#### **8. Reports of Standing Committee on Commerce**

Shri N.N. Krishnadas laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Commerce:—

- (1) 65th Report on Demands for Grants (2004-2005) of the Department of Commerce (Ministry of Commerce and Industry); and
- (2) 66th Report on Demands for Grants (2004-2005) of the Department of Industrial Policy & Promotion (Ministry of Commerce and Industry).

#### **9. Reports of Standing Committee on Science and Technology, Environment and Forests**

Shri Bachi Singh Rawat laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment and Forests:—

- (1) One Hundred-Twenty Fifth Report on Demands for Grants (2004-2005) of the Department of Science and Technology;
- (2) One Hundred-Twenty Sixth Report on Demands for Grants (2004-2005) of the Department of Scientific and Industrial Research; and
- (3) One Hundred-Twenty Seventh Report on Demands for Grants (2004-2005) of the Department of Biotechnology.

#### **10. Report of Standing Committee on Transport, Tourism and Culture**

Shri Manabendra Shah laid on the Table a copy of the Seventy-eighth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2004-2005) of Ministry of Civil Aviation.

#### **@11. Report of the Business Advisory Committee**

Shri Rupchand Pal presented the Third Report of the Business Advisory Committee.



## **12. Motion for Election to the National Welfare Board for Seafarers**

Shri T.R. Baalu moved the following motion:—

“That in pursuance of rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules.”

The motion was adopted.

## **13. Motion for Election to the Coir Board**

Shri Mahabir Prasad moved the following:—

“That in pursuance of rule 4(1)(e) of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government.”

The motion was adopted.

## **14. Motion for Election to the Governing Body of Indian Council of Medical Research**

Dr. Anbumani Ramadoss moved the following:—

“That in pursuance of rule 15 of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of Indian Council of Medical Research, subject to the other provisions of the said Rules.”

The motion was adopted.

## **15. Motion for Election to the Sree Chitra Tirunal Institute for Medical Sciences and Technology**

Shri Kapil Sibal moved the following:—

“That in pursuance of section 5(j) read with section 6(2) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980, the members of this House do proceed to elect, in such

manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, subject to the other provisions of the said Act and the Rules and Regulations made thereunder.”

The motion was adopted.

#### **16. Motion for Election to the Central Committee of the Tuberculosis Association of India**

Dr. Anbumani Ramadoss move the following:—

“That in pursuance of rule 3(vii)(a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India, subject to the other provisions of the said Rules and Regulations and Bye-laws made thereunder.”

The motion was adopted.

12.07 P.M.

#### **17. Calling Attention**

Shri A. Krishnaswamy called the attention of the Minister of Personnel, Public Grievances and Pensions to the situation arising out of the move to curb the right to strike by employees and placing other restrictions on the working classes and steps taken by the Government in regard thereto.

The Minister of State for Personnel, Public Grievances and Pensions and the Minister of State in the Ministry of Parliamentary Affairs made a statement in regard thereto.

*(Lok Sabha adjourned at 1.09 P.M. and reassembled at 2.10 P.M.)*

#### **18. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:—

- (1) Shri S. K. Kharventhan regarding need to place a curb on removal of sand from the Amravathi river bed in Erode district of Palani Parliamentary Constituency, Tamil Nadu.

- (2) Smt. Daggubati Purandareswari regarding need to include Andhra Pradesh under the National Drainage Technology Programme to enable the State to undertake research and adopt drainage improvement measures.
- (3) Dr. Karan Singh Yadav regarding need to link Bhiwadi and Rewari towns through a broad gauge railway line.
- (4) Shri Mekapati Rajamohan Reddy regarding need to bring forth a comprehensive legislation to curb the practice of female foeticide in the country.
- (5) Shri P.S. Gadhave regarding need to take suitable steps to check inflation rate.
- (6) Shri Ram Swaroop Koli regarding need to mandatorily take the recommendations of the local area member of Parliament for sanctioning old age pension.
- (7) Shri Chandra Mani Tripathi regarding need for construction of a by-pass at Reewa on National Highway No. 7 in Madhya Pradesh.
- (8) Smt. Manorama Madhavraj regarding need for central assistance in checking the erosion caused by the sea in the coastal areas of Udupi Parliamentary Constituency, Karnataka.
- (9) Smt. Minati Sen regarding need to construct a railway over-bridge at Mohitnagar level crossing in West Bengal.
- (10) Shri Raghuraj Singh Shukla regarding need for expeditious completion of the work on Agra-Kanpur section of the National Highway No. 2 in Uttar Pradesh.
- (11) Shri Anant Gudhe regarding need to declare the Western Vidarbha region of Maharashtra as an economically backward area.
- (12) Shri Sugrib Singh regarding need to develop Daringbadi in Orissa as a tourist resort by extending central assistance.
- (13) Shri Chengara Surendran regarding need to provide financial assistance for reviving and promoting the cashew industry in Kerala.

(14) Shri Devidas Pingale regarding need to introduce mobile telecommunication facilities in the rural areas of Nasik Parliamentary Constituency, Maharashtra.

(15) Shri Tek Lal Mahato regarding need to solve the problem of scarcity of drinking water in Giridih Parliamentary Constituency, Jharkhand.

*(Due to interruptions in the House, Lok Sabha adjourned at 2.21 P.M. and re-assembled at 2.45 P.M.)*

*(Due to continued interruptions in the House, Lok Sabha adjourned at 3.02 P.M. and re-assembled at 3.15 P.M.)*

3.18 P.M.

#### 19. Discussion Under Rule 193

Time taken: 5 Hrs. 58 Mts.

Discussion regarding situation arising out of shortage of Power in the country, raised by Shri Prabodh Panda on the 17th August, 2004, continued.

The following members took part in the debate:—

- (1) Shri Ram Kripal Yadav
- (2) Shri Jai Prakash
- (3) Shri Bikram Keshari Deo
- (4) Shri Sujan Chakraborty
- (5) Shri S. Mallikarjunnaiah
- (6) Shri Ramji Lal Suman
- (7) Shri Dushyant Singh
- (8) Shri Raghunath Jha
- (9) Shri Rajiv Ranjan Singh
- (10) Shri Suravaram Sudhakara Reddy
- (11) Shri Bir Singh Mahato
- (12) Shri M.P. Veerendra Kumar
- (13) Shri Dharmendra Pradhan
- (14) Shri Sarbananda Sonowal
- (15) Shri Shailendra Kumar

(16) Shri Vijayendra Pal Singh

(17) Shri Tek Lal Mahto

(18) Shri Bhartruhari Mahtab

(19) Smt. P. Jaya Prada Nahata

Shri P.M. Sayeed replied to the discussion.

The discussion was concluded.

7.19 P.M.

## 20. Discussion Under Rule 193

Time taken: 1 Hr. 28 Mts.

Shri Basudeb Acharia raised a discussion regarding problems being faced by Jute Industry.

The following members took part in the debate:—

(1) Shri K. Yerrannaidu

(2) Shri Adhir Chowdhary

(3) Shri Pradeep Gandhi

The discussion was not concluded and the House was adjourned for want of quorum.

8.47 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th August, 2004)*

G. C. MALHOTRA,  
Secretary-General.

## **LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Thursday , August 19, 2004/Sravana 28, 1926 (Saka)**

**No. 26**

**11.00 A.M.**

### **1. Starred Questions**

Starred Question No. 342 was orally answered.

Starred Question No. 343 was treated as having been withdrawn under Rule 39(1) (proviso).

*(Due to interruptions in the House, Lok Sabha adjourned at 11.30 A.M. and re-assembled at 11.45 A.M.)*

Starred Question Nos. 344 and 345 were also orally answered. Replies to Starred Question Nos. 346 – 361 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 3138-3367 were laid on the Table.

**12 Noon**

### **3. Papers laid on the Table**

**The following papers were laid on the Table: -**

- (1) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards, for the year 2002-2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Batote, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the working of the Jawahar Institute of Mountaineering and Winter Sports, Batote, for the year 2002-2003.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.



- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2002-2003.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2002-2003.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) :-
- (i) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence, for the year 2004-2005.
- (ii) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2004-2005.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2001-2002
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihar, Nalanda, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihar, Nalanda, for the year 2002-2003, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihar, Nalanda, for the year 2002-2003
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2002-2003
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2002-2003
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2002-2003
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the



working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2002-2003

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy of the Oil Industry (Development) Amendments Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 489 (E) in Gazette of India dated the 29<sup>th</sup> July, 2004 under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.

(23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, New Delhi, for the year 2002-2003.

(ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2002-2003.

(ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(24) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25)(i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2002-2003

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers

mentioned at (25) above.

- (27)(i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2002-2003.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2004-2005.

#### **4. Report of Standing Committee on Defence**

Shri Balasaheb Vikhe Patil presented the First Report (Hindi and English versions) of the Standing Committee on Defence (2004-05) on Demands for Grants of the Ministry of Defence for the year 2004-05.

#### **5. Reports of Standing Committee on Committee on Energy**

Shri Gurudas Kamat presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2004-2005):-

##### **(1) First Report on Demands for Grants (2004-05) of the Ministry of Power; and**

- (2) Second Report on Demands for Grants (2004-05) of the Ministry of Non-Conventional Energy Sources.

#### **6. Reports of Standing Committee on Labour**

Shri P.K. Vasudevan Nair presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

(1) First Report on Demands for Grants (2004-2005) of the Ministry of Labour and Employment; and

(2) Second Report on Demands for Grants (2004-2005) of the Ministry of Textiles.

#### **7. Report of Standing Committee on Railways**

Shri Basudeb Acharia presented a copy of the First Report (Hindi and English versions) of the Standing Committee on Railways on "Demands for Grants 2004-05" of the Ministry of

Railways.

## **8. Reports of Standing Committee on Rural Development**

Shri Subhash Maharia presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development (2004-2005): -

- (1) Third Report on Demands for Grants (2004-2005) of the Department of Rural Development (Ministry of Rural Development); and
- (2) Fourth Report on Demands for Grants (2004-2005) of the Ministry of Panchayati Raj.

## **9. Presentation of Petition**

Shri Basudeb Acharia presented a petition signed by Shri Ramakrishna S. Keni, Secretary, All India Food Corporation of India Retired Employees' Welfare Association, Mumbai, and others requesting to amend section 12A-4A of the Food Corporation Act, 1964 enabling Food Transferees of FCI, to opt for liberalized Pension Scheme of Central Government.

10. Motion

Shri Santosh Gangwar moved the following motion:-

“That this House do agree with the Third Report of the Business Advisory Committee presented to the

House on the 18<sup>th</sup> August, 2004.”

The motion was adopted

12.23 P.M.

## **11. Submission by Member**

To the submission made by Smt. Pratibha Singh regarding the problems being faced by the people of Lahaul-Spiti and Chamba districts due to non-functioning of telephone exchanges, Shri B.K. Handique responded.

*(Lok Sabha adjourned at 12.52 P.M. and re-assembled at 2.01 P.M.)*

2.02 P.M.

12. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Madan Lal Sharma regarding need to provide rail linkage to Rajouri-Poonch in Jammu & Kashmir.
- (2) Shri J.M. Aaron Rashid regarding need to increase the height of Periyar Dam for the benefit of the farmers.
- (3) Smt. Pratibha Singh regarding need to provide financial assistance to the Government of Himachal Pradesh for operating helicopter services in the border areas of the State.
- (4) Shri Naveen Jindal regarding need to develop Kurukshetra as a prominent tourist destination.
- (5) Shri Y.G. Mahajan regarding need for doubling of the railway track between Jalgaon and Ughana.
- (6) Shri Avinash Rai Khanna regarding need to take suitable steps for ensuring the release of Indians jailed in Pakistan.
- (7) Shri Subash Sureshchand Deshmukh regarding need to set up a Textile Park and re-open the closed textile mills in Sholapur Parliamentary constituency, Maharashtra.
- (8) Shri Dushyant Singh regarding need to extend adequate Central assistance for development of tourism in the State of Rajasthan.
- (9) Shri Khagen Das regarding need to take steps to check the growing regional disparities in the country.
- (10) Prof. Ram Gopal Yadav regarding need to lay a new railway line between Gajraula and Sambhal in Uttar Pradesh.
- (11) Shri Anirudh Prasad *alias* Sadhu Yadav regarding need to provide a financial package to the Government of Bihar for rendering assistance to the people affected by floods in the State.

- (12) Shri D. Venugopal regarding need to implement Watershed Management Scheme in drought prone Tiruvannamalai and Dharmapuri districts of Tamil Nadu.
- (13) Shri E. Ponnuswamy regarding need to sanction the funds sought by the Government of Tamil Nadu for beautification of Chidambaram town under the 'Adisankara circuit' scheme.
- (14) Shri K. Yerrannaidu regarding need for concrete policy guidelines to tackle the recurring problem of terrorist groups taking hostage of innocent people.
- (15) Shri Sarbananda Sonowal regarding need to release funds for checking the erosion caused by Brahmaputra and Dihing rivers in Assam.

*(Due to interruptions in the House, Lok Sabha adjourned at 2.13 P.M.)*

2.13 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 20<sup>th</sup> August, 2004)*

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**G.C. MALHOTRA,**  
Secretary-General.

## **LOK SABHA**

Bulletin-Part I

### **(Brief Record of Proceedings)**

**Friday, August 20, 2004/Sravana 29, 1926 (Saka)**

No. 27

**11.00 A.M.**

#### **1. Observation by the Speaker**

The Speaker made following observation:-

“As the hon. Members are aware, yesterday, the hon. Member from Maharajganj (Bihar) parliamentary constituency made in the House some unparliamentary and derogatory remarks against another hon. Member of the House. I have already expunged these contemptuous, unparliamentary and derogatory remarks from the proceedings of the House. I strongly disapprove and deprecate such unparliamentary and disrespectful remarks of the hon. Member”.

#### **2. Starred Questions**

Starred Question Nos. 362 and 364-366 were orally answered. Replies to Starred Question Nos. 363 and 367-381 were laid on the Table.

#### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 3368-3597 were laid on the Table.

#### **4. Oath**

Dr. Chinta Mohan took oath in English and signed the Roll of Members and took his seat in the House.

**12 Noon**

#### **5. 5. Papers laid on the Table**

The following papers were laid on the Table: -

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Handicrafts and Handlooms Exports Corporation of India Limited and the Ministry of Textiles for the year 2004-2005.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, and its subsidiary Companies for the year 2002-2003.
  - (ii) Annual Report of the British India Corporation Limited, Kanpur, and its subsidiary Companies for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4)(i) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2002-2003, together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2002-2003.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the High Court Judges (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 394 (E) in Gazette of India dated the 1<sup>st</sup> July, 2004 under sub-section (3) of section 24 of the High Court Judges (Salaries and Conditions of Service) Act, 1954.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-
- (i) The Companies (Issue of Indian Depository Receipts) Rules, 2004 published in Notification No. G.S.R. 131 (E) in Gazette of India dated the 23<sup>rd</sup> February, 2004.
- (ii) The Companies (Particulars of Employees) (Amendment) Rules, 2004 published in Notification No. G.S.R. 212 (E) in Gazette of India dated the 24<sup>th</sup> March, 2004.
- (8) A copy of the Notification No. S.O. 1479 (E) (Hindi and English versions) published in Gazette of India dated the 30<sup>th</sup> December, 2003 containing corrigendum to the Notification No. S.O. 26 (E) dated the 9<sup>th</sup> January, 2003 issued under section 396 of the Companies Act, 1956.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Department of Coal, Ministry of Coal and Mines, for the year 2004-2005.
- (10) A copy of the Notification No. G.S.R. 457 (E) (Hindi and English versions) published in Gazette of India dated the 19<sup>th</sup> July, 2004 containing Corrigendum to the Notification No. G.S.R. 100 (E) dated the 4<sup>th</sup> February, 2004 issued under Mines and Minerals (Development and Regulation) Act, 1957.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2004 published in Notification S.O. 696 (E) in Gazette of India dated the 15<sup>th</sup> June, 2004.
- (ii) The Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalties) (Amendment) Regulations, 2004 published in Notification S.O. 853 (E) in Gazette of India dated the 28<sup>th</sup> July, 2004.
- (iii) The Securities and Exchange Board of India (Central Database of Market Participants) (Amendment) Regulations, 2004 published in Notification S.O. 854 (E) in Gazette of India dated the 28<sup>th</sup> July, 2004.
- (iv) The Securities and Exchange Board of India (Buy-Back of Securities) (Amendment) Regulations, 2004 published in Notification S.O. 745 (E) in Gazette of India dated the 30<sup>th</sup> June, 2004.
- (v) The Securities and Exchange Board of India (Central Database of Market Participants) Regulations, 2003 published in Notification S.O. 884 (E) in Gazette of India dated the 3<sup>rd</sup> August, 2004.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O. 850 (E) published in Gazette of India dated the 27<sup>th</sup> July, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
  - (ii) S.O. 851 (E) published in Gazette of India dated the 27<sup>th</sup> July, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
  - \*(iii) Notification No. 83/2004-Customs published in Gazette of India dated the 20<sup>th</sup> August, 2004, together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (13) A copy of the Income-Tax (8<sup>th</sup> Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 812(E) in Gazette of India dated the 14<sup>th</sup> July, 2004 under of section 296 of the Income Tax Act, 1961, together with an Explanatory Memorandum.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2003-2004 under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 2003-2004.
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2003-2004, along with Audited Accounts under sub-section (5) of sections 19 and 24 of the Export-Import Bank of India Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2003-2004.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
- (i) The Andhra Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. 666/20/P/92 in Gazette of India dated the 19<sup>th</sup> June, 2004.
  - (ii) The Syndicate Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. 508/SWD/PEN in Gazette of India dated the 19<sup>th</sup> June, 2004.
  - (iii) The Dena Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2002 published in Notification No. IR/AMEN/02/2004 in Gazette of India dated the 5<sup>th</sup> June, 2004.
  - (iv) The Corporation Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. PAD:IR:PEN:Amend:61:2004-05 in Gazette of India dated the 5<sup>th</sup> June, 2004.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Borrowing and Lending in Rupees) (Second Amendment) Regulations, 2004 published in Notification No. G.S.R. 453 (E) in Gazette of India dated the 16<sup>th</sup> July, 2004.



- (ii) The Foreign Exchange Management (Transfer or issue of Security by a Person Resident Outside India) (Third Amendment) Regulations, 2004 published in Notification No. G.S.R. 454 (E) in Gazette of India dated the 16<sup>th</sup> July, 2004.
  - (iii) The Foreign Exchange Management (Remittance of Assets) (Amendment) Regulations, 2004 published in Notification No. G.S.R. 493 (E) in Gazette of India dated the 4<sup>th</sup> August, 2004.
  - (iv) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2004 published in Notification No. G.S.R. 494 (E) in Gazette of India dated the 4<sup>th</sup> August, 2004.
- (18) A copy each of the following Notifications(Hindi and English version) issued under sections 8 and 10 of the Tobacco Board Act, 1975:-
- (i) S.O. 726 (E) published in Gazette of India dated the 24<sup>th</sup> June, 2004 regarding relaxation of provision of section 10 of Tobacco Board Act, 1975 in the state of Andhra Pradesh for the period mentioned therein and to permit the sale of excess FCV Tobacco of the registered and unregistered growers at the auction platforms authorised by the Tobacco Board.
  - (ii) S.O. 727 (E) published in Gazette of India dated the 24<sup>th</sup> June, 2004 containing Order regarding extra fee and service charges on excess and unauthorized Tobacco during the year 2003-2004.
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2002-2003.
- (20) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 2002-2003 under section 126 of the Trade and Merchandise Marks Act, 1958.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2002-2003.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Spices Board (Registration of Exporters) Amendment Regulations, 2004 (Hindi and English versions) published in Notification No. F.No. Admn./Reg./01/2004 in Gazette of India dated the 21<sup>st</sup> June, 2004 under section 40 of the Spices Board Act, 1986.
- (25) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry, for the year 2004-2005.
- (26) A copy of the Notification No. S.O. 237 (E) (Hindi and English versions) published in Gazette of India dated the 25<sup>th</sup> February, 2004 containing order notifying the Shakumbhri Straw Products Limited, Unit-III, District Moradabad, in the State of Uttar Pradesh as a mill producing newsprint issued under section 3 of the Essential Commodities Act, 1955.

- (27)(i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2002-2003
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

#### **6. Reports of Standing Committee on Chemicals and Fertilisers**

Shri Anant Geete presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Chemicals & Fertilisers (2004-05):-

- (1) First Report on Demands for Grants (2004-05) of the Ministry of Chemicals & Fertilisers (Department of Chemicals & Petrochemicals); and
- (2) Second Report on Demands for Grants (2004-05) of the Ministry of Chemicals & Fertilisers (Department of Fertilisers).

#### **7. Report of Standing Committee on External Affairs**

Dr. Laxminarayan Pandey presented a copy (Hindi and English versions) of the First Report of the Standing Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 2004-2005.

#### **8. Statement of Standing Committee on External Affairs**

Dr. Laxminarayan Pandey laid a copy (Hindi and English versions) of the Statement showing action taken by Government on the recommendations contained in Chapter I of the Twelfth Report (Thirteenth Lok Sabha) of the Standing Committee on External Affairs on Action Taken on the recommendations contained in the Eleventh Report (Thirteenth Lok Sabha) of the Committee on Demands for Grants of the Ministry of External Affairs for the year 2003-2004.

#### **9. Reports of Standing Committee on Finance**

Maj. Gen (Retd.) B.C. Khanduri, AVSM presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) First Report on Demands for Grants (2004-2005) of the Ministry of Finance (Deptts. of Economic Affairs, Expenditure and Disinvestment);
- (2) Second Report on Demands for Grants (2004-2005) of the Ministry of Finance (Department of Revenue);
- (3) Third Report on Demands for Grants (2004-2005) of the Ministry of Planning;
- (4) Fourth Report on Demands for Grants (2004-2005) of the Ministry of Statistics and Programme Implementation; and
- (5) Fifth Report on Demands for Grants (2004-2005) of the Ministry of Company Affairs.

**10. Report of Standing Committee on Petroleum and Natural Gas**

Shri N. Janardhana Reddy presented the First Report (Hindi and English versions) of the Standing Committee on Petroleum & Natural Gas (2004-05) on Demands for Grants (2004-05) of the Ministry of Petroleum & Natural Gas.

**11. Reports of Standing Committee on Human Resource Development**

Shri Manjunath Kunnur laid the following Reports (Hindi and English versions) of Standing Committee on Human Resource Development: -

- (1) One Hundred forty-ninth Report of the Committee on Demands for Grants (2004-2005) of the Department of Elementary Education and Literacy;
- (2) One Hundred fiftieth Report of the Committee on Demands for Grants (2004-2005) of the Department of Secondary and Higher Education; and
- (3) One Hundred fifty-first Report of the Committee on Demands for Grants (2004-2005) of the Department of Women and Child Development.

**12.04 P.M.**

**12. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 23<sup>rd</sup> August, 2004.

**12.11 P.M.**

**13. Motion for Election to Tea Board**

Shri E.V.K.S. Elangovan moved the following motion :-

“That in pursuance of section 4 (3) (f) of the Tea Act, 1953 read with rules 4(1) (b) and 5(2) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, for the remaining term of the Board i.e. upto 31 March, 2005, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

**14. Motion for Election to Tobacco Board**

Shri E.V.K.S. Elangovan moved the following motion :-

“That in pursuance of section 4 (4) (b) of the Tobacco Board Act, 1975, read with rule 4(1) of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

**15. Motion for Election to Coffee Board**

Shri E.V.K.S. Elangovan moved the following motion :-

“That in pursuance of section 4 (2) (b) of the Coffee Act, 1942 read with rule 4 (2) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, for the remaining term of the Board, i.e. upto 22 April 2006, subject to the other provisions of the said Act and Rules made thereunder.”

The motion was adopted.

**16. Motion for Election to Rubber Board**

Shri E.V.K.S. Elangovan moved the following motion :-

“That in pursuance of section 4 (3) (e) of the Rubber Act, 1947 read with rule 4 (2) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, for the remaining term of the Board *i.e.* upto 2 September 2006, subject to the other provisions of the said Act and Rules made thereunder.”

The motion was adopted.

**17. Motion for Election to Marine Products Export Development Authority**

Shri E.V.K.S. Elangovan moved the following motion :-

“That in pursuance of section 4 (3) (c) of the Marine Products Export Development Authority Act, 1972, read with rule 4 (2) of the Marine Products Export Development Authority Rules, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, for the remaining term of the Authority i.e. upto 3 June, 2005, subject to the other provisions of the said Act and Rules made thereunder.”

The motion was adopted.

**18. Motion for Election to Spices Board**

Shri E.V.K.S. Elangovan moved the following motion :-

“That in pursuance of section 3 (3) (b) of the Spices Board Act, 1986, read with rules 4 (1) (b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and Rules made thereunder.”

The motion was adopted.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.22 P.M. and re-assembled at 2.00 P.M.)*

*(Due to continued interruptions in the House, Lok Sabha adjourned at 2.05 P.M. and re-assembled at 3.30 P.M.)*

**3.31 P.M.**

**19. Motion**

Shri Nikhilananda Sar moved the following motion:-

“That this House do agree with the first Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 18<sup>th</sup> August, 2004.”.

The motion was adopted.

*(Due to interruptions in the House, Lok Sabha adjourned at 3.35 P.M.)*

3.35 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 23<sup>rd</sup> August, 2004)*

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**G.C. MALHOTRA,**  
*Secretary-General.*

\* At 3.30 P.M.

## **LOK SABHA**

Bulletin-Part I

### **(Brief Record of Proceedings)**

**Monday , August 23, 2004/Bhadra 1, 1926 (Saka)**

**No. 28**

**11.00 A.M.**

#### **1. Questions**

Due to interruptions in the House, Starred Question Nos. 382-401 put down in the order paper for the day could not be called for oral answer. Therefore, these were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3598-3827 would be printed in the official report for the day.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.06A.M. and re-assembled at 2.00 P.M.)*

2.09 P.M.

#### **2. Papers laid on the Table**

The following papers were laid on the Table: -

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961.

- (i) The Apprenticeship (Amendment) Rules, 2004 published in Notification No. G.S.R. 184 in Gazette of India dated the 29<sup>th</sup> May, 2004.
- (ii) The Apprenticeship (Amendment) Rules, 2004 published in Notification No. G.S.R. 182 in Gazette of India dated the 29<sup>th</sup> May, 2004.

(2) A copy of the Notification No. G.S.R. 181 (Hindi and English versions) published in Gazette of India dated the 29<sup>th</sup> May, 2004, specifying Trade Test/Examination and Trade/Subjects fields as mentioned in the Notification in respect of State Council for Technical Education for the purpose of the Apprentices Act, 1961, issued under section 2 of the said Act.

(3) A copy of the Statement (Hindi and English versions) of the ILO Convention 185-Convenstion revising the Seafarers' Identity Documents Convention, 1958 adopted by the International Labour Conference at its 91<sup>st</sup> Session, Geneva, 19<sup>th</sup> June, 2003.

- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) State regarding Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2002-2003.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2000-2001.
  - (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2001-2002.
  - (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2002-2003.
  - (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1998-1999.
  - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1998-1999, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (e) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 1999-2000.
  - (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 1999-2000, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (f) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2000-2001.
  - (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2000-2001,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2001-2002.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2002-2003.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Notification No. S.O. 807 (E) (Hindi and English versions) in Gazette of India dated the 9<sup>th</sup> July, 2004 containing Order notifying Neem Coated Urea as provisional fertilizer for a period of two years for commercial trial under clause 20A of the Fertilizer (Control) Order, 1985, issued under section (3) of the Essential Commodities Act, 1955.

(9) A copy of the Forest (Conservation) Amendment Rules, 2004 published in Notification No. G.S.R. 94 (E) in Gazette of India dated the 3<sup>rd</sup> February, 2004 under sub-section (2) of section 4 of the Forest (Conservations) Act, 1980, together with a Corrigendum thereto published in Notification No. G.S.R. 107 (E) dated the 9<sup>th</sup> February, 2004.

(10) A copy of the Notification No. S.O. 525 (E) (Hindi and English versions) published in Gazette of India dated the 23<sup>rd</sup> April, 2004 constituting an authority to be known as Compensatory Afforestation Fund Management and Planning Authority with effect from the 23<sup>rd</sup> April, 2004, issued under section 3 of the Environment (Protection) Act, 1986.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

- (i) G.S.R.203 (E)/Ess.Com./Sugarcane published in Gazette of India dated the 22<sup>nd</sup> March, 2004 making certain amendments in the Notification No. G.S.R. 44 (E)/Ess.Com./Sugarcane dated the 14<sup>th</sup> January, 2004.
- (ii) G.S.R.228 (E)/Ess.Com./Sugarcane published in Gazette of India dated the 29<sup>th</sup> March, 2004 notifying the minimum price of sugarcane for 2003-2004 sugar season in terms of provisions of clause 3 of the Sugarcane (Control) Order, 1966.
- (iii) G.S.R.438 (E)/Ess.Com./Sugarcane published in Gazette of India dated 9<sup>th</sup> July, 2004 notifying the minimum price of sugarcane for 2003-2004 sugar season in terms of provisions



of clause 3 of the Sugarcane (Control) Order, 1966.

- (iv) G.S.R. 191 (E)/Ess. Com./Sugar published in Gazette of India dated the 12<sup>th</sup> March, 2004 containing Corrigendum to the Notification No. G.S.R. 17 (E)/Ess.Com./Sugar dated the 8<sup>th</sup> January, 2004.
  - (v) The Sugarcane (Control) Amendment Order, 2004 published in Notification No. G.S.R. 204 (E)/Ess.Com./Sugarcane in Gazette of India dated the 22<sup>nd</sup> March, 2004 .
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2000-2001, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2000-2001.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

### **3. Reports of Standing Committee on Information Technology**

Shri M.M. Pallam Raju presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) First Report on “Demands for Grants (2004-05)” relating to the Department of Information Technology;
- (2) Second Report on “Demands for Grants (2004-05)” relating to the Department of Posts;
- (3) Third Report on “Demands for Grants (2004-05)” relating to the Department of Telecommunications; and
- (4) Fourth Report on “Demands for Grants (2004-05)” relating to the Ministry of Information & Broadcasting.

### **4. Reports of Standing Committee on Urban Development**

Shri Ravi Prakash Verma presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development:-

- (1) First Report on Demands for Grants (2004-2005) of the Ministry of Urban Employment and Poverty Alleviation; and
- (2) Second Report on Demands for Grants (2004-2005) of the Ministry of Urban Development.

### **5. Report of Standing Committee on Water Resources**

Shri R. Sambasiva Rao presented the First Report (Hindi and English versions) on Demands for Grants (2004-2005) of the Ministry of Water Resources.

### **6. Reports of Standing Committee on Home Affairs**

Shri Ashok Pradhan laid on the Table a copy each (Hindi and English versions) of the following Reports of the Committee on Home Affairs: -

- (1) One Hundred-Ninth Report on the Demands for Grants (2004-05) of the Ministry of Home Affairs; and
- (2) One Hundred-Tenth Report on the Demands for Grants (2004-05) of the Ministry of Development of North Eastern Region.

**2.15 P.M.**

**7. Statement By Minister**

Shri Priya Ranjan Dasmunsi laid a statement (Hindi and English versions) (i) correcting the reply given on July 12, 2004 to Starred Question No.84 by Shri Suresh Chandel, MP regarding scarcity of water and (ii) the reasons for delay in correcting reply.

**8. Calling Attention**

Shri Suresh Kurup called the attention of the Minister of Commerce and Industry to the situation arising out of fall in the prices of Rubber and steps taken by the Government in regard thereto.

The Minister of Commerce and Industry laid on the Table a copy of the statement (Hindi and English versions) in regard thereto.

4.16 P.M.

**9. Government Bill- Introduced**

The Customs and Central Excise Laws (Repeal) Bill, 2004

**10. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Manoranjan Bhakta regarding need to look into the interests of 'Jarawas' in Andaman and Nicobar Islands.
- (2) Shri Sajjan Kumar regarding need to regularise the unauthorised colonies in Delhi.
- (3) Dr. Karan Singh Yadav regarding need to provide for stoppage of Ashram Express at Rajgarh railway station in Rajasthan.
- (4) Ch. Lal Singh regarding need to provide better salaries and facilities to members of the Village Defence Committees in Jammu and Kashmir.
- (5) Shri Bikram Keshari Deo regarding need to provide funds to the newly formed sugar co-operative in Kalahandi district of Orissa to take over and run the closed sugar mill at village Goudsargiguda.

- (6) Shri Vijay Kumar Khandelwal regarding need to improve the functioning of B.S.N.L's mobile service in Betul and Harda districts in Madhya Pradesh.
- (7) Smt. Sumitra Mahajan regarding need to release adequate funds for enabling early completion of the work on Maxi-Indore-Dahod-Godhra railway line.
- (8) Dr. Satyanarayan Jatiya regarding need to provide soft loans to the weaker sections for undertaking employment generation programmes.
- (9) Adv. P. Satheedevi regarding need to ensure uniformity in implementation of Integrated Child Development Scheme in the country and enhancing the honorarium payable to Anganwadi workers.
- (10) Shri Kirti Vardhan Singh regarding need to promote tourism in Gonda district of U.P. with a view to generating additional employment for the local youths.
- (11) Shri Brijesh Pathak regarding need for construction of a bridge over river Ganga in Buxar, U.P.
- (12) Shri C. Kuppusami regarding need to look into the problems faced by pensioners of Tamil Nadu Electricity Board.
- (13) Shri Mahadeorao Sukaji Shivankar regarding need to declare the support price for paddy at Rupees One thousand per quintal in Maharashtra and other parts of the country.
- (14) Shri Prabhunath Singh regarding need to open new telephone exchanges in Saran district of Bihar so as to enable clearing the pending cases for telephone connections.
- (15) Shri Suraj Singh regarding need to set up a Railway spare parts factory at Godhara (Barauni) in North Bihar.

## **11. THE BUDGET (RAILWAYS) – 2004-2005**

Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 2004-2005.

Thirty cut motions (Nos. 164 – 177 and 200 - 215) were \*moved.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget Railways for 2004-2005 as shown in column 5 of the Printed List of Demands for Grants (Railways) for 2004-2005 were voted in full.

## **12. Government Bill – Introduced**

The Appropriation (Railways) No. 3 Bill, 2004.

**13. Government Bill – Passed**

*The Appropriation (Railways) No. 3 Bill, 2004.*

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

*(Due to interruptions in the House, Lok Sabha adjourned for the day)*

2.21 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24<sup>th</sup> August, 2004)*

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**G.C. MALHOTRA,**  
*Secretary-General.*

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\* These cut motions were deemed to have been negatived by the House under Direction 43 of the Directions by the Speaker.

# **LOK SABHA**

## **Bulletin-Part I**

### **(Brief Record of Proceedings)**

**Tuesday, August 24, 2004/Bhadra 2, 1926 (Saka)**

**No. 29**

**11.00 A.M.**

*(Due to interruptions in the House, Lok Sabha  
adjourned at 11.02 A.M. and re-assembled at 11.30  
A.M.)*

*(Due to continued interruptions in the House, Lok  
Sabha adjourned for the day)*

**11.32 A.M.**

(Lok Sabha adjourned till 11 A.M. on Wednesday, the  
25<sup>th</sup> August, 2004)

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**G.C. MALHOTRA,**  
Secretary-General.

# LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, August 25, 2004/Bhadra 3, 1926 (Saka)

No. 30

11.00 A.M.

## 1. Motion for suspension of Question Hour

Shri Ghulam Nabi Azad moved the following motion:-

“That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it provides for the first hour of the sitting being made available for the asking and answering of questions, in order to take up the essential Government Business.”

The motion was adopted.

## 2. Starred Questions

The Question Hour having been suspended, the replies to Starred Question Nos. 422-441 put down in the Order Paper for the day were, therefore, treated as Unstarred and their replies would be printed in the official report for the day.

Replies to Starred Question Nos. 402-421 listed for 24 August, 2004 were also laid on the Table of the House as the House had adjourned on that day due to interruptions.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 3996-4225 listed for 25 August, 2004 and Unstarred Question Nos. 3828-3995 listed for 24 August, 2004 were laid on the Table.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Repatriation of Prisoners Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R.505 (E) in Gazette of India dated the 9<sup>th</sup> August, 2004 under section 15 of the Repatriation of Prisoners Act, 2003.

(2) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2002-2003.

(ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 2002-2003.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 2002-2003.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2002-2003.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Notification No. A-38020/1/2003-TAMP (Hindi and English versions) published in Gazette of India dated the 2<sup>nd</sup> July, 2004 amending the Clause 21(i) of the Tariff Authority for Major Ports (Transaction of Business) Regulations, 1998 issued under sections 47-E and 123-A of the Major Port Trusts Act, 1963.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the of the Rural Electrification Corporation Limited and the Ministry of Power for the year 2004-2005.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-
  - (i) The Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2004 published in Notification No. G.S.R. 177 (E) in Gazette of India dated the 8<sup>th</sup> March, 2004.
  - (ii) The Fees for Making Application for Grant of Licence Rules, 2004 published in Notification No. G.S.R. 206 (E) in Gazette of India dated the 23<sup>rd</sup> March, 2004.
  - (iii) The National Electricity Plan Notification Rules, 2004 published in Notification No. G.S.R. 254 (E) in Gazette of India dated the 6<sup>th</sup> April, 2004.
  - (iv) The Appellate Tribunal for Electricity (Salaries, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2004 published in Notification No. G.S.R. 259 (E) in Gazette of India dated the 13<sup>th</sup> April, 2004.

- (v) The Appellate Tribunal for Electricity (Form, Verification and the Fee for filling an appeal) Rules, 2004 published in Notification No. G.S.R. 260 (E) in Gazette of India dated the 13<sup>th</sup> April, 2004.
  - (vi) The Appellate Authority Rules, 2004 published in Notification No. G.S.R. 265 (E) in Gazette of India dated the 16<sup>th</sup> April, 2004.
  - (vii) The Procedure for Conducting Inquiry against a Member of Appropriate Commission Rules, 2004 published in Notification No. G.S.R. 370 (E) in Gazette of India dated the 21<sup>st</sup> June, 2004.
  - (viii) The Means of Delivery of Notice, Order or Document Rules, 2004 published in Notification No. G.S.R. 371 (E) in Gazette of India dated the 21<sup>st</sup> June, 2004.
  - (ix) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 published in Notification No. L-7/25(5)/2003-TC (68) in Gazette of India dated the 29<sup>th</sup> March, 2004.
  - (x) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2004 published in Notification No. L-7/25(6)/2004 in Gazette of India dated the 6<sup>th</sup> February, 2004.
- (13) A copy of the Notification No. S.O. 672 (E) (Hindi and English versions) published in Gazette of India dated the 9<sup>th</sup> June, 2004 containing Order authorising the State Transmission Unit to engage in the activity of bulk purchase and sale of electricity to distribution companies for a further period of one year, issued under section 183 of the Electricity Act, 2003.
- (14) A copy of the Notification No. L-7/25/(7)/2004-Legal(85) (Hindi and English versions) published in Gazette of India dated the 6<sup>th</sup> May, 2004 directing that with effect from 1<sup>st</sup> April, 2004 billing of charges shall be done as per the provisions mentioned therein, subject to certain conditions, issued under the Electricity Act, 2003.
- (15) A copy of the Notification No. L-7/25/(7)/2004-Legal (108) (Hindi and English versions) published in Gazette of India dated the 22<sup>nd</sup> June, 2004, regarding provisional billing of charges for a period of six month with effect from 1<sup>st</sup> April, 2004 subject to adjustment after final determination of tariff by Commission in accordance with the revised terms and conditions, issued under the Electricity Act, 2003.
- (16) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2002-2003.
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Account (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2002-2003 together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2002-2003.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-



- (i) A copy of the Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2002-2003.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Notification No. 122 (Hindi and English versions) published in Gazette of India dated the 14<sup>th</sup> July, 2004 containing corrigendum to the Telecom Regulatory Authority of India (Officers and Staff Appointment) (3<sup>rd</sup> Amendment) Regulation, 2004 dated the 24<sup>th</sup> June, 2004 issued under the Telecom Regulatory Authority of India Act, 1997.
- (24) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-
  - (i) S.O. 97(E) published in Gazette of India dated the 20<sup>th</sup> January, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Tindivanam-Villupuram-Trichy Section) in the State of Tamil Nadu.
  - (ii) S.O. 98(E) published in Gazette of India dated the 20<sup>th</sup> January, 2004 regarding acquisition of land for four laning of National Highway No. 45B (Tiruchirappalli – Viralmalai – Madurai Section) in the State of Tamil Nadu.
  - (iii) S.O. 111 (E) published in Gazette of India dated the 22<sup>nd</sup> January, 2004 regarding acquisition of land for construction of bypass connecting National Highway Nos. 4 and 46 in Vellore district in the State of Tamil Nadu.
  - (iv) S.O. 112 (E) published in Gazette of India dated the 22<sup>nd</sup> January, 2004 making certain amendments in the two Notifications mentioned therein.
  - (v) S.O. 113 (E) published in Gazette of India dated the 22<sup>nd</sup> January, 2004 regarding acquisition of land for four laning of National Highway No. 4 (Chennai – Renipet Section) in Tiruvallur district in the State of Tamil Nadu.
  - (vi) S.O. 114 (E) published in Gazette of India dated the 22<sup>nd</sup> January, 2004 regarding acquisition of land for construction of bypass connecting National Highway Nos. 4 and 46 in Vellore district in the State of Tamil Nadu.
  - (vii) S.O. 124 (E) published in Gazette of India dated the 28<sup>th</sup> January, 2004 regarding acquisition of land for four laning of National Highway No. 8 between Surat and Manor in District Surat in the State of Gujarat.

- (viii) S.O. 135 (E) published in Gazette of India dated the 29<sup>th</sup> January, 2004 regarding acquisition of land for four laning of National Highway No. 8 (Jaipur – Kishangarh Section) in the State of Rajasthan.
- (ix) S.O. 136 (E) published in Gazette of India dated the 29<sup>th</sup> January, 2004 making certain amendments in the Notification No. S.O. 186(E) dated the 10<sup>th</sup> March, 2003.
- (x) S.O. 143 (E) published in Gazette of India dated the 30<sup>th</sup> January, 2004 entrusting Vijayawada – Vishakhapatnam Section and Vishakhapatnam – Orissa Section of National Highway No. 5 in the State of Andhra Pradesh to National Highway Authority of India.
- (xi) S.O. 145 (E) published in Gazette of India dated the 30<sup>th</sup> January, 2004 entrusting Agra – Gwalior Section of National Highway No. 3 in the State of Madhya Pradesh to National Highway Authority of India.
- (xii) S.O. 146 (E) published in Gazette of India dated the 30<sup>th</sup> January, 2004 entrusting various sections mentioned therein of National Highway No. 3 to National Highway Authority of India.
- (xiii) S.O. 166 (E) published in Gazette of India dated the 5<sup>th</sup> February, 2004 containing Corrigendum to the Notification No. S.O. 1081 dated the 3<sup>rd</sup> December, 2003.
- (xiv) S.O. 176 (E) published in Gazette of India dated the 9<sup>th</sup> February, 2004 regarding acquisition of land for four laning of National Highway No. 45B (Tiruchirappalli – Viralmalai – Madurai Section) in the State of Tamil Nadu.
- (xv) S.O. 179 (E) published in Gazette of India dated the 10<sup>th</sup> February, 2004 regarding acquisition of land for widening of National Highway No. 7 (Bangalore – Salem – Madurai Section) in the State of Tamil Nadu.
- (xvi) S.O. 199 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2004 authorising the Additional Deputy Commissioner, Udampur as the Competent Authority to acquire land for widening and construction of bypasses on National Highway No. 1A (Jammu-Udampur Section) in the State of Jammu and Kashmir.
- (xvii) S.O. 200 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2004 authorising the Additional Deputy Commissioner, Jammu as the Competent Authority to acquire land for widening and construction of bypasses on National Highway No. 1A (Pathankot - Jammu Section) in the State of Jammu and Kashmir.
- (xviii) S.O. 201 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2004 authorising the Additional Deputy Commissioner, Kathua as the Competent Authority to acquire land for widening and construction of bypasses on National Highway No. 1A (Pathankot - Jammu Section) in the State of Jammu and Kashmir.
- (xix) S.O. 269 (E) published in Gazette of India dated the 27<sup>th</sup> February, 2004 regarding acquisition of land for four laning of National Highway No. 79 (Nasirabad to Baral) in District Ajmer in the State of Rajasthan.
- (xx) S.O. 275 and S.O. 276 (E) published in Gazette of India dated the 1<sup>st</sup> March, 2004 regarding acquisition of land for four laning of National Highway No. 45 in different stretches (Tindivanam – Villupuram – Trichy Section) in the State of Tamil Nadu.
- (xxi) S.O. 358 and S.O. 359 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2004 regarding acquisition of land for four laning of National Highway No. 45 in different stretches (Tindivanam – Villupuram – Trichy Section) in the State of Tamil Nadu.
- (xxii) S.O. 360 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2004 regarding acquisition the land for four laning of National Highway No. 2 in Chandauli district in the State of Uttar Pradesh.

- (xxiii) S.O. 363 (E) published in Gazette of India dated the 16<sup>th</sup> March, 2004 authorising the Special Land Acquisition Officer, Bangalore to acquire land on National Highway Nos. 13, 17 and 48 in the State of Karnataka.
- (xxiv) S.O. 365 (E) published in Gazette of India dated the 17<sup>th</sup> March, 2004 regarding acquisition of land for four laning of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in West Godavari district in the State of Andhra Pradesh.
- (xxv) S.O. 369 (E) published in Gazette of India dated the 18<sup>th</sup> March, 2004 regarding acquisition of land for four laning of National Highway No. 46 in Vellore district in the State of Tamil Nadu.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhijan Mission (Sarba Shiksha Abhiyan), Guwahati, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhijan Mission (Sarba Shiksha Abhiyan, Guwahati, for the year 2002-2003.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28)(i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of District Primary Education Programme of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2002-2003.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30)(i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for All Project Board (District Primary Education Programme-III), Lucknow, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for All Project Board (District Primary Education Programme-III), Lucknow, for the year 2002-2003.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32)(i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for All Project Board (Sarba Shiksha Abhiyan), Lucknow, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the

U.P. Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2002-2003.

- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34)(i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2002-2003.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2002-2003.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36)(i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2002-2003.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38)(i) A copy of the Annual Report (Hindi and English versions) of the West Bengal District Primary Education Programme (Paschim Banga Rajya Prarambhik Shiksha Unnayan Sanstha), Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the West Bengal District Primary Education Programme (Paschim Banga Rajya Prarambhik Shiksha Unnayan Sanstha), Kolkata, for the year 2001-2002.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2001-2002 together with Audit Report thereon.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2002-2003.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2002-2003.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2002-2003.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2002-2003.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2002-2003.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 2002-2003.
  - (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50)

above.

(52) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Department of Secondary and Higher Education, Ministry of Human Resource Development, for the year 2004-2005.

(53) A copy of the Notification No. F. 47-5/2003/NCTE (Hindi and English

versions) published in Gazette of India dated the 26<sup>th</sup> March, 2004 regarding nomination of members of the various Regional Committees mentioned therein, issued under sub-section (3) of section 20 of the National Council for Teacher Education Act, 1993.

(54) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Indian Institute of Technology Act,

1961 :-

(i) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 2002-2003, together with Audit Report thereon.

(ii) Annual Accounts of the Indian Institute of Technology, Madras, for the year 2002-2003, together with Audit Report thereon.

(iii) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 2002-2003, together with Audit Report thereon.

(55) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

(56)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Silchar, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Silchar, for the year 2002-2003.

(57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.

(58)(i) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology (now National Institute of Technology), Jamshedpur, for the year 2001-2002, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Regional Institute of Technology (now National Institute of Technology), Jamshedpur, for the year 2001-2002.

(59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

(60)(i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya

Regional Engineering College, Jaipur, for the year 2001-2002.

- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62)(i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2002-2003.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamirpur, for the year 2002-2003.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology (formerly known as Regional Engineering College), Srinagar for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology (formerly known as Regional Engineering College), Srinagar, for the year 2002-2003.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68)(i) A copy of the Annual Report (Hindi and English versions) of the Dr. B.R. Ambedkar National Institute of Technology, Jalandhar, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B.R. Ambedkar National Institute of Technology, Jalandhar, for the year 2002-2003.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2002-2003.

- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology and Management, Gwalior, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology and Management, Gwalior, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology and Management, Gwalior, for the year 2002-2003.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74)(i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2002-2003.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2002-2003, together with Audit Report thereon.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80)(i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Chennai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Chennai, for the year 2002-2003.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82)(i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-



Bharati, Santiniketan, for the year 2002-2003.

- (83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84)(i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2002-2003.
- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2002-2003.
- (87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.
- (88)(i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2002-2003.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (91) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (90) above.
- (92) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2001-2002, together with Audit Report thereon.
- (93) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.
- (94) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2002-2003, together with Audit Report thereon.
- (95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94)

above.

- (96) A copy of the Annual Accounts(Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2002-2003, together with Audit Report thereon.
- (97) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (96) above.
- (98)(i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Primary Education Society, Shimla, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh Primary Education Society, Shimla, for the year 2002-2003.
- (99) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (98) above.
- (100)(i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Kolkata, for the year 2002-2003
- (101) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.
- (102)(i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All (District Primary Education Programme and Sarva Shiksha Abhiyan), Chennai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All (District Primary Education Programme and Sarva Shiksha Abhiyan), Chennai, for the year 2002-2003.
- (103) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (102) above.
- (104)(i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission, Aizawal, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission, Aizawal, for the year 2002-2003.
- (105) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (104) above.
- (106)(i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad (District Primary Education Programme and Sarva Shikshan Mohim), Mumbai, for the year

2002-2003, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad (District Primary Education Programme and Sarva Shikshan Mohim), Mumbai, for the year 2002-2003.
- (107) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (106) above.
- (108)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2002-2003.
- (109) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (108) above.
- (110)(i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shikha Abhiyan Rajya Mission Tripura, Agartala, for the year 2001-2002
- (ii) A copy of the Annual Report (Hindi and English versions) of the Sarva Shikha Abhiyan Rajya Mission Tripura, Agartala, for the year 2002-2003
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shikha Abhiyan Rajya Mission Tripura, Agartala, for the years 2001-2002 and 2002-2003.
- (111) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (110) above.
- 112)(i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2002-2003
- (113) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (112) above.
- (114)(i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2002-2003.
- (115) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (114) above.

## **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 23<sup>rd</sup> July, 2004, Rajya Sabha concurred in the recommendation of Lok Sabha to elect five members of the Rajya Sabha to join the Joint Committee on Offices of Profit and also communicated the names of the following members of Rajya Sabha who had been duly elected to the said Committee:-

- (1) Shri Eduardo Faleiro
- (2) Shri Silvius Condpan
- (3) Shri Manoj Bhattacharya
- (4) Shri Ram Nath Kovind
- (5) Shri K. Rama Mohana Rao

## **6. Report of Committee on Private Members' Bills and Resolutions**

Shri Nikhilananda Sar on behalf of Shri Charanjit Singh Atwal presented the Second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## **7. Reports of Standing Committee on Coal and Steel**

Shri Prasanna Acharya presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel (2004-05):-

- (1) First Report on Demands for Grants (2004-05) of the Department of Coal.
- (2) Second Report on Demands for Grants (2004-05) of the Department of Mines.
- (3) Third Report on Demands for Grants (2004-05) of the Ministry of Steel.

## **8. Report of Standing Committee on External Affairs**

Shri Madhu Goud Yashki presented a copy each (Hindi and English version) of the Second Report of the Standing Committee on External Affairs on the Demands for Grants of the Ministry of Non-Resident Indians Affairs for the year 2004-2005.

## **9. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution**

Shri Devendra Prasad Yadav presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2004-05):-

- (1) First Report on Demands for Grants (2004-05) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution); and
- (2) Second Report on Demands for Grants (2004-05) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

## **10. Statement of Standing Committee on Railways**

Shri Basudeb Acharia laid a copy each (Hindi and English versions) of the Statements showing action taken by the Government on the recommendations contained in Chapter – I and Chapter – V of 18<sup>th</sup> Action Taken Report (13<sup>th</sup> Lok Sabha) on 13<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on Demands for Grants – 2003-04 of the Ministry of Railways.

## **11. Presentation of Petition**

Shri Basudeb Acharia presented a petition signed by Shri Mantu Kanta Mandal, President, Central Science & Technology Workers' Union, Dhanbad, and others requesting for grant of temporary status to the daily wagers working in Central Mining Research Institute, Dhanbad to get the wages and other facilities at par with the other casual workers.

**11.09 A.M.**

## **12. Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

1. Shri Avtar Singh Bhadana regarding need to put a check on sale of adulterated ghee in Delhi and other parts of the country.
2. Shri Madhusudan Mistry regarding need to appoint technical and programme staff at Himmatnagar AIR station so as to make it operational.
3. Shri Adhir Chowdhury regarding need to run a to and fro fast passenger train in the day time between Kolkata and Murshidabad in West Bengal.
4. Shri Dawa Narbula regarding need to restore the supply of rice and wheat for tea garden workers from FCI's Siliguri Depot in West Bengal.
5. Shri Nihal Chand Chouhan regarding need to include Sriganganagar Parliamentary Constituency in Rajasthan under the 'Rashtriya Sam Vikas Yojana'.
6. Shri Ramswaroop Koli regarding need for protection and conservation of Bayana Fort in Bayana Parliamentary Constituency, Rajasthan.
7. Shri Chandrabhan Bhaiya regarding need to sanction Jabalpur-Damoh-Panna-Khajuraho railway line project.
8. Shri G.M. Siddeswara regarding need to ensure that the rural telephone subscribers of Davangere Parliamentary Constituency, Karnataka who have been provided telephone connections from urban exchanges are charged rental rates applicable to rural subscribers.
9. Shri Sunil Khan regarding need to recognise Anganwadi workers and helpers as Government employees.
10. Shri Harikewal Prasad regarding need to ensure proper maintenance of National Highway between Deoria and Balia in U.P.
11. Shri Rajesh Kumar Manjhi regarding need to solve the problem of scarcity of drinking water in Gaya, Bihar through Centrally Sponsored Schemes.
12. Shri Mahendra Prasad Nishad regarding need to declare Banda-Bahraich State highway as National Highway and sanction necessary funds for its development.
13. Shri Ajay Chakraborty regarding need to bring in a comprehensive legislation for the welfare of Agricultural Workers.

14. Dr. C. Krishnan regarding need to take suitable measures for providing relief to the drought affected people of Pollachi Parliamentary Constituency, Tamil Nadu.
15. Shri Sanat Kumar Mandal regarding need to provide better passenger amenities at Canning Railway Station in West Bengal.

**13. Motion – Adopted**

Shri Ghulam Nabi Azad moved the following motion:-

“(i) that all the outstanding matters in connection with the Demands for Grants in respect of Budget (General) for 2004-2005 may be put to the vote of the House today the 25<sup>th</sup> August, 2004 immediately after adoption of this motion by the House, instead of at 6.00 P.M. on Thursday, the 26<sup>th</sup> of August, 2004, as already decided;

(ii) that the Appropriation (No. 3) Bill, 2004 may also be introduced, considered and passed by the House immediately thereafter;

(iii) that the Finance (No.2) Bill, 2004 may be taken up for consideration and passing by the House immediately at the commencement of the sitting of the House on Thursday, the 26<sup>th</sup> of August, 2004, instead of 27<sup>th</sup> and 30<sup>th</sup> August, 2004, as decided earlier.”

The motion was adopted.

**14. The Budget (General) 2004-2005 - Demands for Grants**

At 11.12 A.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2004-2005 were submitted to the vote of the House and voted in full:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture. \_
- (2) Demand No. 4 relating to Ministry of Agro and Rural Industries.
- (3) Demand Nos. 5 and 6 relating to Department of Atomic Energy. \_
- (4) Demand Nos. 7 and 8 relating to Ministry of Chemicals and Fertilisers. \_
- (5) Demand No. 9 relating to Ministry of Civil Aviation. \_
- (6) Demand Nos. 10 and 11 relating to Ministry of Coal and Mines.
- (7) Demand Nos. 12 and 13 relating to Ministry of Commerce and Industry. \_
- (8) Demand Nos. 14 to 16 relating to Ministry of Communications and Information Technology. \_
- (9) Demand No. 17 relating to Ministry of Company Affairs. \_
- (10) Demand Nos. 18 and 19 relating to Ministry of Consumer Affairs, Food and Public Distribution. \_
- (11) Demand No. 20 relating to Ministry of Culture. \_
- (12) Demand Nos. 21 to 28 relating to Ministry of Defence. \_
- (13) Demand No. 29 relating to Ministry of Development of North Eastern Region. \_

- (14) Demand No. 30 relating to Ministry of Environment and Forests.
- (15) Demand No. 31 relating to Ministry of External Affairs.
- (16) Demand Nos. 32 to 34, 36, 37 and 39 to 45 relating to Ministry of Finance.
- (17) Demand No. 46 relating to Ministry of Food Processing Industries. \_
- (18) Demand Nos. 47 to 49 relating to Ministry of Health and Family Welfare. \_
- (19) Demand Nos. 50 and 51 relating to Ministry of Heavy Industries and Public Enterprises. \_
- (20) Demand Nos. 52 to 56, 95 to 99 relating to Ministry of Home Affairs. \_
- (21) Demand Nos. 57 to 59 relating to Ministry of Human Resource Development. \_
- (22) Demand No. 60 relating to Ministry of Information and Broadcasting. \_
- (23) Demand No. 61 relating to Ministry of Labour and Employment. \_
- (24) Demand Nos. 62 and 63 relating to Ministry of Law and Justice. \_
- (25) Demand No. 65 relating to Ministry of Non-Conventional Energy Sources. \_
- (26) Demand No. 66 relating to Ministry of Non Resident Indians Affairs. \_
- (27) Demand No. 67 relating to Ministry of Panchayati Raj.
- (28) Demand No. 68 relating to Department of Ocean Development. \_
- (29) Demand No. 69 relating to Ministry of Parliamentary Affairs. \_
- (30) Demand No. 70 relating to Ministry of Personnel, Public Grievances and Pensions.
- (31) Demand No. 71 relating to Ministry of Petroleum and Natural Gas. \_
- (32) Demand No. 72 relating to Ministry of Planning. \_
- (33) Demand No. 73 relating to Ministry of Power. \_
- (34) Demand No. 75 relating to Lok Sabha.\_
- (35) Demand No. 76 relating to Rajya Sabha.\_
- (36) Demand No. 78 relating to Secretariat of the Vice-President.\_
- (37) Demand No. 79 relating to Ministry of Road Transport and Highways.\_
- (38) Demand Nos. 80 to 82 relating to Ministry of Rural Development.
- (39) Demand Nos. 83 to 85 relating to Ministry of Science and Technology.
- (40) Demand No. 86 relating to Ministry of Shipping.
- (41) Demand No. 87 relating to Ministry of Small Scale Industries.
- (42) Demand No. 88 relating to Ministry of Social Justice and Empowerment.
- (43) Demand No. 89 relating to Department of Space.
- (44) Demand No. 90 relating to Ministry of Statistics and Programme Implementation.

- (45) Demand No. 91 relating to Ministry of Steel.
- (46) Demand No. 92 relating to Ministry of Textiles.
- (47) Demand No. 93 relating to Ministry of Tourism.
- (48) Demand No. 94 relating to Ministry of Tribal Affairs.
- (49) Demand Nos. 100 to 102 relating to Ministry of Urban Development.
- (50) Demand No. 103 relating to Ministry of Urban Employment and Poverty Alleviation.
- (51) Demand No. 104 relating to Ministry of Water Resources.
- (52) Demand No. 105 relating to Ministry of Youth Affairs and Sports.

**11.19 A.M.**

**15. Government Bill – Introduced**

The Appropriation (No. 3) Bill, 2004.

**16. Government Bill – Passed**

The Appropriation (No. 3) Bill, 2004.

The motion for consideration moved by Shri P.Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**11.21 A.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 26<sup>th</sup> August, 2004)*

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**G.C. MALHOTRA,**

*Secretary-General.*



LOK SABHA

Bulletin-Part I

**(Brief Record of Proceedings)**

**Thursday, August 26, 2004/Bhadra 4, 1926 (Saka)**

**No. 31**

**11.00 A.M.**

1. Motion for suspension of Question Hour

Shri Ghulam Nabi Azad moved the following motion:-

“That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it provides for the first hour of the sitting being made available for the asking and answering of questions, in order to take up the essential Government Business.”

The motion was adopted.

2. **Questions**

The Question Hour having been suspended, the replies to Starred Question Nos. 442-461 put down in the order paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4226-4455 would be printed in the Official Report for the day.

**11.03 A.M.**

**3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2004-2005.
- (2) A copy of the Notification No. S.O. 591 (E) (Hindi and English versions) published in Gazette of India dated the 17<sup>th</sup> May, 2004 appointing the 1<sup>st</sup> day of July, 2004, as the date on which the Railways (Second Amendment) Act, 2003 shall come into force, issued under section 1 of the said Act.
- (3) A copy of the Notification No. S.O. 592 (E) (Hindi and English versions) published in Gazette of India dated the 17<sup>th</sup> May, 2004 appointing the 1<sup>st</sup> day of July, 2004, as the date on which the Railway Protection Force (Amendment) Act, 2003 shall come into force, issued under section 1 of the said Act.
- (4) A copy of the Notification No. S.O. 593 (E) (Hindi and English versions) published in Gazette of India dated the 17<sup>th</sup> May, 2004 notifying all the officers of and above the rank of Assistant Sub-Inspector in the Railway Protection Force as the “officer authorized” for the purpose of

the Railways Act, 1989 issued under section 179 of the said Act together with a corrigendum thereto (in Hindi version only) published in Notification No. S.O. 698 (E) dated the 17<sup>th</sup> June, 2004.

- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2004-2005.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1995-1996, together with Audit Report thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1996-1997, together with Audit Report thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the

year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2002-2003.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2002-2003.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and

English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2001-2002.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
  
- (16) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2001-2002, alongwith Audited Accounts.
  - (i)
  
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2001-2002.
  
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
  
- (18) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2001-2002, alongwith Audited Accounts.
  - (i)
  
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2001-2002.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (i)
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2002-2003.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (i)
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2001-2002.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year

2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2002-2003.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2002-2003, alongwith Audited Accounts.
- (i)
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2002-2003.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (i)
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film

and Television Institute, Kolkata, for the year 2001-2002.

- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy each of the following Notifications (Hindi and English versions) under sub-section 3 of section 25 of the Press Council Act, 1978 :-

- (i) The Press Council of India (Terms and Conditions of Service of the Employees) Regulations, 2002 published in Notification No. 10/7/82-Sectt. (Admn.) Vol. VI (No.193) in Gazette of India dated the 24<sup>th</sup> September, 2002.

- (ii) The Press Council of India (Terms and Conditions of Service of the Employees Amendment) Regulations, 2003 published in Notification No. 10/7/82-Sectt. (Admn.) Vol. VI (No.96) in Gazette of India dated the 19<sup>th</sup> June, 2003.

(31) A copy of the One Hundred Eighty-eighth Report (Hindi and English versions) of the Law Commission of India on Proposals for Constitution of Hi-Tech Fast-Track Commercial Divisions in High Courts, December, 2003.

(32) A copy each of the following papers (Hindi and English versions) :-

- (1) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas, for the year 2004-2005.



- (2) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas, for the year 2004-2005.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Bharat Yantra Nigam Limited, Allahabad, and its subsidiaries for the year 2002-2003.
  - (ii) Annual Report of the Bharat Yantra Nigam Limited, Allahabad, and its subsidiaries for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956 for the year ended the March 31, 2003 under section 368 of the said Act.
- (36)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2002-2003.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2002-2003.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 2004 (Hindi and English versions) published in Notification No. G.S.R. 192(E) in Gazette of India dated the 13<sup>th</sup> March, 2004 under section 39 of the Bureau of Indian Standards Act, 1986.
- (41) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:-

- (i) The Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 2004 published in Notification No. G.S.R. 113 (E) in Gazette of India dated the 12<sup>th</sup> February, 2004, together with a Corrigendum thereto (English version only) published in Notification No. G.S.R. 316 (E) dated the 14<sup>th</sup> May, 2004.
  - (ii) The Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 2004 published in Notification No. G.S.R. 169 (E) in Gazette of India dated the 1<sup>st</sup> March, 2004.
  - (iii) The Standards of Weights and Measures (Packaged Commodities) Third Amendment Rules, 2004 published in Notification No. G.S.R. 238 (E) in Gazette of India dated the 31<sup>st</sup> March, 2004.
  - (iv) The Standards of Weights and Measures (Inter State Verification and Stamping) Amendment Rules, 2004 published in Notification No. G.S.R. 252 (E) in Gazette of India dated the 5<sup>th</sup> April, 2004.
  - (v) The Standards of Weights and Measures (General) Amendment Rules, 2004 published in Notification No. G.S.R. 253 (E) in Gazette of India dated the 5<sup>th</sup> April, 2004.
- (42) A copy of the Statement of Market Borrowings by Central Government during the year 2003-2004, alongwith Annexure (Hindi and English versions)
- (43) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 499 (E) published in Gazette of India dated the 4<sup>th</sup> August, 2004 together with an Explanatory Memorandum seeking to exempt Motor Spirit when intended for use in the manufacture of 5% ethanol blended petrol, from so much of the excise duty leviable on as in excess of the duty leviable on motor spirit sold by the manufacturer to an independent buyer.
- (ii) G.S.R. 500 (E) published in Gazette of India dated the 4<sup>th</sup> August, 2004 together with an Explanatory Memorandum seeking to exempt 5% ethanol blended petrol manufactured from petrol and ethanol, from the whole of the Additional Duty of Excise leviable thereon.
- (iii) G.S.R. 501 (E) published in Gazette of India dated the 4<sup>th</sup> August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1<sup>st</sup> March, 2002.
- (iv) G.S.R. 502 (E) published in Gazette of India dated the 4<sup>th</sup> August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 28/2002-CE dated the 13<sup>th</sup> May, 2002.

(v) G.S.R. 506 (E) published in Gazette of India dated the 9<sup>th</sup> August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 10/96-CE dated the 23<sup>rd</sup> July, 1996.

(vi) G.S.R. 507 (E) published in Gazette of India dated the 9<sup>th</sup> August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1<sup>st</sup> March, 2002.

(vii) G.S.R. 523(E) published in Gazette of India dated the 13<sup>th</sup> August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1<sup>st</sup> March, 2002.

(44) A copy each of the following Notifications (Hindi and English versions) issued under sections 12 and 19 of the Central Excise Rules, 2002:-

(i) G.S.R. 495 (E) published in Gazette of India dated the 4<sup>th</sup> August, 2004 together with an Explanatory Memorandum notifying monthly/quarterly returns in supersession of the earlier notified returns to incorporate details of Education Cess.

(ii) G.S.R. 511(E) published in Gazette of India dated the 10<sup>th</sup> August, 2004 together with an

Explanatory Memorandum making certain amendments in the Notification No. 43/2001-CE(NT) dated the 26<sup>th</sup> June 2001.

- (iii) G.S.R. 512(E) published in Gazette of India dated the 10<sup>th</sup> August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 42/2001-CE(NT) dated the 26<sup>th</sup> June 2001.

(45) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 475 (E) published in Gazette of India dated the 26<sup>th</sup> July, 2004 together with an Explanatory Memorandum seeking to provide for the imposition of provisional anti-dumping duty on nylon tyre cord fabric originating in or exported from the Peoples Republic of China for a period of six months.
- (ii) G.S.R. 476 (E) published in Gazette of India dated the 26<sup>th</sup> July, 2004 together with an Explanatory Memorandum seeking to continue imposition of anti-dumping duty upto 25<sup>th</sup> October, 2004 on imports into India of Styrene Butadiene Rubber of 1900 series, originating in or exported from Japan, Korea R.P. and United States of America at the rates imposed vide Notification No. 73/2000-Cus., dated the 22<sup>nd</sup> May, 2000, consequent to the initiation of a sunset review by the designated authority.

- (iii) G.S.R. 477 (E) published in Gazette of India dated the 26<sup>th</sup> July, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 73/2000-Cus., dated the 22<sup>nd</sup> May, 2000.
- (iv) G.S.R. 478 (E) published in Gazette of India dated the 26<sup>th</sup> July, 2004 together with an Explanatory Memorandum seeking to impose additional duty of customs on imports of computers as specified under the computer (Additional Duty) Rules, 2004.
- (v) G.S.R. 481 (E) published in Gazette of India dated the 26<sup>th</sup> July, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 1/2002-Cus., dated the 2<sup>nd</sup> January, 2002.
- (vi) G.S.R. 482 (E) published in Gazette of India dated the 26<sup>th</sup> July, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 110/2002-Cus., dated the 10<sup>th</sup> October, 2002.
- (vii) G.S.R. 484 (E) published in Gazette of India dated the 28<sup>th</sup> July, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 73/2003-Cus., dated the 1<sup>st</sup> May, 2003.
- (viii) G.S.R. 485 (E) published in Gazette of India dated the 28<sup>th</sup> July, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 98/2003-Cus., dated the 1<sup>st</sup> July, 2003.

(46) A copy of the Computers (Additional Duty) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 479 (E) in Gazette of India dated the 26<sup>th</sup> July, 2004, under section 10 of the Customs Tariff Act, 1975, together with an Explanatory Memorandum.

(47) A copy of the Notification No. G.S.R. 480 (E) (Hindi and English versions) published in Gazette of India dated the 26<sup>th</sup> July, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002 under section 159 of the Customs Act, 1962.

(48) A copy of the Bank of Baroda General (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. BCC/LEGAL/MTU/95/1538 in Gazette of India dated the 13<sup>th</sup> August, 2004, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1970.

(49)(i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2002-2003,

(50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.



(51) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2003-2004.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(52) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment, for the year 2004-2005.

(53) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 64 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995:-

- (i) Annual Report of the Chief Commissioner for Persons with Disabilities for the year 2002-2003.
- (ii) Action taken Report on the recommendations of the Chief Commissioner for Persons with Disabilities for the year 2002-2003.

\*(54) A copy of the Statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget during the first quarter (April-June, 2004) of the financial year 2004-2005 (Hindi and English versions) under clause 7(1) of the Fiscal Responsibility and Budget Management Act, 2003.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 22<sup>nd</sup> July, 2004, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30<sup>th</sup> April, 2005 and elected the following members of Rajya Sabha to serve on the said Committee:-

(1) Shri Moolchand  
Meena

(2) Shri Nandi  
Yellaiah

(3) Dr. Faguni Ram

(4) Shri Ram Nath  
Kovind

(5) Shri Narayan  
Singh Kesri

(6) Shri Gandhi  
Azad

(7) Shri Faqir Chand  
Mullana

(8) Shri Robert  
Kharshiing

(9) Shri R. Sarath  
Kumar'

(10) Shri Lalhmingliana

(ii) That at its sitting held on the 22<sup>nd</sup> July, 2004, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term ending on the 30<sup>th</sup> April, 2005, and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:-

(1) Smt. Ambika Soni

(2) Shri Ajay Maroo

(3) Shri Jibon Roy

(4) Shri Shahid  
Siddiqui

(5) Prof. Ram Deo  
Bhandary

(6) Shri Pyarimohan  
Mohapatra

(7) Shri Dinesh  
Trivedi

(iii) That at its sitting held on the 22<sup>nd</sup> July, 2004, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the

30<sup>th</sup> April, 2005, and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:-

- (1) Shri Jairam Ramesh
- (2) Shri R.K. Dhawan
- (3) Shri V. Narayanaswamy
- (4) Prof. R.B.S. Varma
- (5) Shri Prasanta Chatterjee
- (6) Dr. K. Malaisamy
- (7) Shri C. Ramachandraiah

#(iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No.3 Bill, 2004 passed by Lok Sabha on the 23<sup>rd</sup> August, 2004.

#(v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No.3) Bill, 2004 passed by Lok Sabha on the 25<sup>th</sup> August, 2004.

#(vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (No.2) Bill, 2004 passed by Lok Sabha on the 26<sup>th</sup> August, 2004.

## **5. Report of Committee on Absence of Members from the Sitzings of the House**

Shri Rajesh Verma presented the First Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

## **6. Report of Standing Committee on Human Resource Development**

Dr. Thokchom Meinya laid on the Table a copy of the One Hundred fifty-second Report (Hindi and English versions) of Standing Committee on Human Resource Development on Demands for Grants (2004-2005) of the Ministry of Youth Affairs and Sports.

## **7. Reports of Standing Committee on Industry**

Shri Sunil Khan laid on the table a copy each ( Hindi and English versions) of the following Reports of the Standing Committee on Industry:-

- (1) 146<sup>th</sup> Report on Credit Flow to SSI Sector in Maharashtra (Ministry of Small Scale Industries);
- (2) 147<sup>th</sup> Report on Credit Flow to SSI Sector in the Region of Bulandshahar, Uttar Pradesh (Ministry of Small Scale Industries);
- (3) 148<sup>th</sup> Report on MoU performance in respect of select Public Sector Undertakings, Department of Public Enterprises (Ministry of Heavy Industry and Public Enterprises);
- (4) 149<sup>th</sup> Report on MoU performance in respect of Public Sector Undertakings in Civil Aviation Sector, Department of Public Enterprises (Ministry of Heavy Industry and Public Enterprises);
- (5) 150<sup>th</sup> Report on Demands for Grants (2004-05) pertaining to the Department of Public Enterprises

(Ministry of Heavy Industries and Public Enterprises);

(6) 151<sup>st</sup> Report on Demands for Grants (2004-05) pertaining to Department of Heavy Industries (Ministry of Heavy Industries and Public Enterprises);

(7) 152<sup>nd</sup> Report on Demands for Grants (2004-05) pertaining to Ministry of Agro and Rural Industries; and

(8) 153<sup>rd</sup> Report on Demands for Grants (2004-05) pertaining to Ministry of Small Scale Industries.

#### **8. Reports of Standing Committee on Science and Technology, Environment and Forests**

Dr. Sujan Chakraborty laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) One Hundred Twenty-Eighth Report on Demands for Grants (2004-05) of the Department of Ocean Development.
- (2) One Hundred Twenty - Ninth Report on Demands for Grants (2004-05) of the Department of Space.
- (3) One Hundred-Thirtieth Report on Demands for Grants (2004-05) of the Department of Atomic Energy.
- (4) One Hundred Thirty-First Report on Demands for Grants (2004-05)

of the Ministry of Environment  
& Forests.

**9. Reports of Standing Committee on Health  
and Family Welfare**

Dr. Ramchandra Dome laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare: -

- (1) First Report of the  
Committee on Demands for  
Grants (2004- 2005)  
of the Department of Health;
- (2) Second Report of the  
Committee on Demands for  
Grants (2004-2005) of the  
Department of Family  
Welfare; and
- (3) Third Report of the  
Committee on Demands for  
Grants (2004-2005)  
of the Department of AYUSH.

**10. Reports of Standing Committee on  
Personnel, Public Grievances, Law and Justice**

Shri Varkala Radhakrishnan laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice:-

- (1) First Report on Demands for  
Grants (2004-2005) of the Ministry  
of Personnel, Public Grievances and  
Pensions; and
- (2) Second Report on Demands for  
Grants (2004-2005) of the Ministry  
of Law & Justice.

**11. Reports of Standing Committee on  
Transport, Tourism and Culture**

Shri Anil Basu laid on the table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Seventy-ninth Report on Demands for Grants (2004-05) of the Ministry of Tourism;
- (2) Eightieth Report on Demands for Grants (2004-05) of the Ministry of Culture;
- (3) Eighty-first Report on Demands for Grants (2004-05) of the Ministry of Shipping; and
- (4) Eighty-second Report on Demands for Grants (2004-05) of the Ministry of Road Transport and Highways.

**12. Motion regarding Second Report of the  
Committee on Private Members' Bills and  
Resolutions**

Shri Alok Kumar Mehta moved the following motion: -

“That this House do agree with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25<sup>th</sup> August 2004.”



The motion was adopted.

**11.14 A.M.**

**13. Matters under Rule 377**

- (1) Shri K.C. Singh Baba raised a matter regarding need to include the Gujjar Community living in forest areas of Uttaranchal in the list of Scheduled Tribes.
- (2) Smt. Pratibha Singh raised a matter regarding need to provide adequate funds for the construction of Rohtang Tunnel and a bypass at Manali, Himachal Pradesh.
- (3) Prof. Chandra Kumar raised a matter regarding need to increase the recruitment quota of Himachal Pradesh in the Armed Forces.
- @(4) Shri Mekapati Rajamohan Reddy regarding need to provide better rail linkages and facilities in Guntur Railway Division of Andhra Pradesh.
- @(5) Shri Ram Singh Kaswan regarding need to have the Punjab Government's decision on water agreements reviewed with a view to avoid a water crisis in Rajasthan.
- @(6) Shri Ashok Chhaviram Argal regarding need to construct a bridge over river Chambal at Usaidghat.

- @(7) Shri Dushyant Singh regarding need to review the decision to allow import of marble and dolomite with a view to protect the interests of people engaged in the domestic marble industry.
- @(8) Shri Girdhari Lal Bhargava regarding need for electrification of Jaipur Railway line.
- (9) Shri Santasri Chatterjee raised a matter regarding need to increase the Railways share of the cost of construction of R.O.Bs in West Bengal.
- @(10) Shri Atique Ahamad regarding need to set up an Office of Army Recruitment Board at Allahabad, Uttar Pradesh.
- (11) Shri Raghunath Jha raised a matter regarding need to provide funds to the Government of Bihar for reviving the Bihar State Seeds Corporation.
- @(12) Dr. Prasanna Kumar Patasani regarding need to sanction funds for setting up of All India Institute of Medical Sciences at Bhubaneswar, Orissa.
- (13) Smt. Nivedita Mane raised a matter regarding need to take steps to check the rise in price of yarn being used in the Powerloom industries.
- (14) Shri B. Vinod Kumar raised a matter regarding need to provide financial assistance to the Government of Andhra Pradesh for developing the infrastructure

for 'Model Residential Schools' meant for the welfare of tribals.

- (15) Shri A. Ravichandran raised a matter regarding need to discontinue the practice of charging testing fee from fireworks industries in Sivakasi, Tamil Nadu.

#### **14. Government Bill – Passed**

##### **The Finance (No.2) Bill, 2004.**

The motion for consideration moved by Shri P.Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 10 were adopted.

Clause 11 was adopted, as amended.

Shri P. Chidambaram moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 5

to the Finance (No. 2) Bill, 2004  
and that this amendment may be  
allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 11A  
was adopted.

New Clause 11A was also adopted.

Clause 12 was adopted, as amended.

Clauses 13 to 16 were adopted.

Clause 17 was adopted, as amended.

Clause 18 was adopted.

Clause 19 was adopted, as amended.

Clause 20 was adopted.

Clause 21 was adopted, as amended.

Shri P. Chidambaram moved the following motion  
under Rule 388:-

“ That this House do suspend clause (i)  
of rule 80 of the Rules of  
Procedure and Conduct of  
Business in Lok Sabha in so far  
as it requires that an amendment  
shall be within the scope of the  
Bill and relevant to the subject  
matter of the clause to which it  
relates, in its application to  
Government amendment No. 14  
to the Finance (No. 2) Bill, 2004  
and that this amendment may be  
allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 21A was adopted.

New Clause 21A was also adopted.

Clauses 22 and 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 27 were adopted.

Clause 28 was adopted, as amended.

Shri P. Chidambaram moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 20 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 28A was adopted.

New Clause 28A was also adopted.

Clauses 29 to 55 were adopted.

Shri P. Chidambaram moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill

and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 21 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 55A was adopted.

New Clause 55A was also adopted.

Clause 56 was adopted, as amended.

Clause 57 was adopted.

Shri P. Chidambaram moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 23 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 57A was adopted.

New Clause 57A was also adopted.

Clause 58 was adopted, as amended.

Clauses 59 to 61 were adopted.

Shri P. Chidambaram moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 26 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 61A was adopted.

New Clause 61A was also adopted.

Shri P. Chidambaram moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 27 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 61B was adopted.

New Clause 61B was also adopted.

Clause 62 was adopted, as amended.

Shri P. Chidambaram moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 29 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 62A was adopted.

New Clause 62A was also adopted.

Clause 63 was adopted.

Shri P. Chidambaram moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 30 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 63A was adopted.



New Clause 63A was also adopted.

Clauses 64 and 65 were adopted.

Shri P. Chidambaram moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 31 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 65A was adopted.

New Clause 65A was also adopted.

Clause 66 was adopted, as amended.

Clauses 67 to 72 were adopted.

Clause 73 was adopted, as amended.

Clauses 74 to 79 were adopted.

Clause 80 was adopted, as amended.

Clauses 81 to 86 were adopted.

Clauses 87 to 93 were adopted, as amended.

Clause 94 was adopted.

Clause 95 was adopted, as amended.

Clauses 96 to 103 were adopted.

Clause 104 was adopted, as amended.

Clauses 105 to 111 were adopted.

The First Schedule was adopted.

The Second Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

*(Lok Sabha adjourned at 12.07 P.M. and re-assembled at 5.30 P.M.)*

**5.31 P.M.**

**15. Valedictory References**

The Speaker and the Prime Minister made Valedictory References on the conclusion of the Second Session of the Fourteenth Lok Sabha.

**5.50 P.M.**

**16. National Song**

The National Song was played.

*(Lok Sabha adjourned sine die at 5.52 P.M.)*

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**G.C. MALHOTRA,**  
Secretary-General

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**\*At 12.06 P.M.**

**# At 5.30 P.M.**

**@ Laid on the Table of the House**